

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE

Original Application No. 197/2023 (WZ)

Suo Moto Matter                      News Item Appearing in Hindustan Times dates  
10.10.2023. Titled "Koparkhairane, Vashi residents  
plan to wage battle. Against chemical factory pollution.

Vs.

CPCB and Others                      .... Respondent (S)

**AFFIDAVIT ON BEHALF OF RESPONDENT No. 2 MAHARASHTRA  
POLLUTION CONTROL BOARD IN COMPLIANCE OF ORDER DATED  
09.01.2024.**

I, Satish H Padwal, aged about 52 years, occupation - Service, the Regional Officer of the Maharashtra Pollution Control Board at Navi Mumbai, having my office at 7<sup>th</sup> Floor, Raigad Bhavan, Sector 11, CBD Belapur, MPCB, Navi Mumbai, do hereby state on solemn affirmation as under: -

1. I say and submit that, in Trans Thane Creek, Industrial Area, Navi Mumbai established in the year 1972. There are 14 No of large scale chemical units, 5 No. of medium scale chemical units and 148 Nos. of small-scale chemical units are operational.
2. I say and submit that the respondent Board has received a complaint from Navi Mumbai Vikas Adhishtan Navi Mumbai, Sector 26/28, Kopari village and sector 11 of Kopar Khairane, regarding odor nuisance in nighttime. The said complaint has been investigated by the Officials of the Board & visited said area and industrial area at nighttime on 12.10.2023, 22.11.2023 and 04.12.2023 in presence of citizens from Kopari Village along with officials of MIDC, Navi Mumbai Municipal Corporation, CETP and Industrial Association. During the aforesaid visit the smell of chemical natures was not felt in the residential area of village Kopari. The copies of visit reports are enclosed and marked as an

**Annexure-A.**



3. I say and submit that on the basis of non-compliance observed in last 6 month (June 2023 to Nov 2023) & visit caused to the industries by the Officials of the Board, the Respondent Board has initiated action on 12 Nos. of Air polluting units. The MPC Board has issued Proposed direction u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 and 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide letter dated 18.10.2023, followed by Interim direction u/s 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and U/s 31A of (Prevention and Control of Pollution) Act, 1981, issued to 10 Nos of Industries vide letter dated 23.8.2023 to the 10 Nos. of industries. The Board has also issued Show cause notice issued to the 2 Nos. of industries. A copy of said list of industries to whom Proposed Directions, Interim Directions and Show cause notices along with a copy of said notices are enclosed and marked as an **Annexure-B**.
4. I say and submit that, based on the report findings and sector specific recommendations submitted to Hon'ble NGT by Regional Director, CPCB Pune, MPCB has issued 24 Nos of proposed directions to concerned companies and Common facilities as CETP and CHWTSDF in the month of December 2023 and January 2024. The direction issued as per specific mitigation plan for odour and air pollution industries in Thane Belapur Industrial area and directed to them to comply with the short time measures within less than 1 year period. The list of industry/Common facilities to whom direction issued is marked and annexed at **Annexure C**.

The major odour emitting stakeholders are as below.

- i. Common Effluent Treatment Plant, (TTC) MIDC Navi Mumbai.
- ii. Solvent Reprocessors
- iii. Solvent Using Industries (Bulk Drug, Speciality, and allied Chemicals)
- iv. Petrochemical Industries

- v. MSW Dumping Ground of Navi Mumbai Municipal Corporation at Turbhe, Navi Mumbai and Sewage Treatment plant of Navi Mumbai Municipal Corporation.
- vi. Transe Thane Creek Waste Management Association, Navi Mumbai.
- vii. NMMC and MIDC for creation of buffer zone. The copies of the said directions and the reply received from concern industries are enclosed and marked as an annexed **Annexure D.**

5. I say and submit that, MPC Board is having CAAQM Station in the vicinity of Transe Thane Creek Industrial area at Central Laboratory, MPCB Mahape, TTC MIDC and CAAQM Station near Kopari Village are located at Tortoise Garden, Kopari Gaon, Navi Mumbai and Amusement Park at Sanpada, Navi Mumbai. It is submitted that the analysis results of the air quality for last 3 months indicate as "Good and moderate." A copy of Results showing daily Air Quality Index (AQI) is enclosed and marked and annexed at **Annexure E.**

For and on behalf of Maharashtra Pollution Control Board.

*(Signature)*

(Satish H. Padwal)  
Regional Officer-Navi Mumbai.

**BEFORE ME**

*(Signature)*  
21/03/2024

**SURESH N. KAMBLE**  
**ADVOCATE & NOTARY**  
(Govt. Of India)

Register Sr. No.	333	2024
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**20 MAR 2024**



संयुक्त पाहणी विसवाल.

दि. 12/10/2023

विषय: सेक्टर 26/28 कोपदी नवी मुंबई  
शेथील वायु प्रदूषणाच्या तक्रारीबाबत  
दोषी: श्री संकेत जेठे यांचा तक्रार क्रमांक  
दि. 05/09/2023

आज दि. 12/10/2023 रोजी उपरोक्त ठामुद  
तक्रारीच्या अनुषंगाने खात्रीत स्वाक्षरीत  
यांच्या कामकेत वरत परिसराची स्थळ  
पाहणी करण्यात आली. पाहणीच्या वेळी  
खात्रीत बाबी निदेशनाय झाल्या -

- 1) पाहणीच्या वेळी सेक्टर 26, कोपदी गाव  
बाही येथे गळगळ पाहिले जाऊन  
सापेक्षत वाळा नसताना बरे.
- 2) पाहणीच्या वेळी सेक्टर 28 कोपदी गाव बाही  
येथील वॉर्ची हल्यमानता (Vibrations)  
हल्यमानता प्रमाणान कमी क्षयताये विसूचिले
- 3) सेक्टर 26/28 व टोटीची ऑइलगेण्ड  
वसाहती मध्ये रजिगणी फिकन स्थळ  
पाहणी केली. पाहणीच्या वेळी सेक्टर 26/28  
कोपदी गाव येथे रासायनिक प्रदूषणाचा वाता  
जाणवला नाही. टी.टी.सी ऑइलगेण्ड  
वसाहती मधील Ms Lubrizol Ltd या  
उद्योगाकरीत नसताना व हल्यमानता (Damping)

ground) कठक निर्माण केबाद वक्त जागवान  
 लगेच हात. शाय. डी. की. पदोसकतील  
 रक्ष्यावद ~~विक्रम~~ दृष्यमानता  
 (Viability) वर प्रमाण सात्माचे ईशान  
 दिक्कत येते.



1) कोपरी गाव येथील बाह्यांगीय घरगुती  
 साज्याच्या हातकरा साह दिक्कत झाला  
 तात्कायच वसायिकीक/ औद्योगिक साज्याच्या  
 घराह दिक्कत झाला नाही.

2) सध्या स्थळ पाहणी करविलेण झालेले  
 मध्यरात्री 12.45 पासून ते 2.00 पर्यंत  
 करण्यात आले.

- 1) जयंत डी. कदम. इमारत मजदुरां. ज्येष्ठ मंडळी.
- 2) श्री. दामोदर जेठे (संस्थापक) ज्येष्ठ मंडळी.
- 3) श्री. भरत काश्यप यामर (CETP)
- 4) श्री. प्रशांत जोधरो (MIDC प्रतिकार)
- 5) श्री. अजितकुमार तुकाराम देवमुख -
- 6) श्री. आनंद नारायण वांगडे - TBI A 12-10-2023
- 7) श्री. जयकृष्ण पाटील - NMMC JE 12/10/23
- 8) श्री. राधवेंक पातिल - प्रकल्प निरीक्षक 12/10/23

दि. 22/11/23

विषय:- सेक्टर 26/28 जोपती नुनो पुर्वी  
येथील वायु प्रदुषणाच्या तप्याचे बाबत.

संदर्भ: श्री. संजय डोळे यांचा तप्याचे डोळे  
दि. 05/09/2023

आप दि. 22/11/2023 रोजी मध्यरात्री 11:30 ते 1:00pm  
वाजता उपरोक्त तप्याच्या उपयुक्ततेतून काढून घ्याव्यात  
यांच्या सगळ्या सहा परिमारांची (जोपती गाव, तुम, तुम,  
TTC इन्फ. असे) स्थळी पाहणी करण्यात आली.  
पाहणीच्या वेळी काढून घ्याव्यात यांच्या.

- 1) पाहणीच्या वेळी से. 26, जोपती गाव, वारी येथे  
मध्यरात्री पाहणी करून घ्याव्यात वाढी करण्यात  
आली.
- 2) पाहणीच्या वेळी से. 26 जोपती गाव, वारी, तुम,  
मध्यरात्री TTC इन्फ. असे येथील घेव्यात घ्याव्यात  
(पिं. 10/11/23) मध्यरात्री घ्याव्यात आली.
- 3) उपरोक्त ठिकाणी व TTC इन्फ. असे मध्यरात्री  
घ्याव्यात घ्याव्यात पाहणी वेळी पाहणीच्या वेळी जोपती  
राखण्यात घ्याव्यात वस जाव्यात नाही.
- 4) जोपती गाव येथील नाण्यातून (अनेक जाला) राखण्यात  
/ जोपती गाव सांडपाण्याचा प्रवाह घ्याव्यात आली नाही.  
परंतु काही प्रवाहात घ्याव्यात सांडपाण्याचा वस  
(घ्याव्यात) जाव्यात.
- 5) भारतीय कॅन्टर किंग-नेलने घाई, तुम, से. 10 येथे  
घ्याव्यात प्रमाण आढळते. (P.T. 10)

5) सार संयुक्त पाठणी संग्रहालय उजागर रोजी  
संयुक्त 11:30 pm ते 13:00 वन पर्यंत

6) यशवंत नारायण पोपटी के. 26 येथील LAACलाचा AET  
13.09.23 (10-10) मांडवना.

1) विशाल कुठे, डॉ. अ. मधुकर. नवी कुठेही manche  
22/11/23



Manche  
(अभिनेता) 22/11/23 उपस्थित  
अभिनेता, मराठी

सार संयुक्त पाठणी  
अधिकावर लष्करात  
प्री. संकेत डोकें यांनी  
स्वाधारी करण्यास नकार  
दिला.

Manche  
(Chavkar R.D.)  
CERO (M.C.) ASSO.

manche  
22/11/23.

अजित नारायण चौधरी अजित  
(TBSIA)

राधिका ना. पाठणी  
(मधुकराबाई) Manche  
mmc.

# महाराष्ट्र प्रदूषण नियंत्रण मंडळ

उप-प्रादेशिक कार्यालय, नवी मुंबई-१

दुरध्वनी क्र. ०२२ २७५७२७३९

०२२ २७५७२७४०

फॅक्स : ०२२ २७५७२७४०

ई-मेल : sronavimumbail@mpcb.gov.in



रायगड भवन, ७ वा मजला

सेक्टर-११, सी.बी.डी बेलापूर

नवी मुंबई ४०० ६१४

## संयुक्त पाहणी अहवाल

दिनांक- ०४.१२.२०२३

**विषय** - नवी मुंबईतील वाशी-सेक्टर २६, कोपरी गाव- सेक्टर २८ व कोपरखैरणे-सेक्टर ११ या परिसरातील वायुप्रदूषणाबाबत.

**संदर्भ** - श्री. संकेत नारायण डोके यांचे दिनांक ०५.०९.२०२३ रोजीचे निवेदन.

पारितोषिक संदर्भाकित्त विषयाय अनुसरुन आज दि ०५.१२.२०२३

रोजी महाराष्ट्र प्रदूषण नियंत्रण मंडळ महाराष्ट्र औद्योगिक विकास महामंडळ, सामुदायिक प्रदूषण नियंत्रण आयोग महाराष्ट्र (CEPA) तसेच TBDA. व नवी मुंबई महानगरपालिकेच्या

अधिकार्यांच्या पथकाने सेक्टर- २६/२८ वाशी, कोपरी गाव व

सेक्टर- ११, कोपरखैरणे नवी मुंबई या परिसराची पाहणी करण्यात आली. पाहणी दरम्यान खालील बाबी निदर्शनास आल्या.

१) सदर पाहणी दरम्यान कोपरी गाव, वाशी, सेक्टर- २६ व सेक्टर- २८ या परिसरांमध्ये रासायनिक प्रकारचा वायु जाणवला नाही.

२) पाहणी दरम्यान सेक्टर- ११, कोपर खैरणे या परिसरांमध्येही कोणताही प्रकारचा रासायनिक वायु जाणवला नाही.

1) लखनौतूर बरहर पश्चाकाने एपीएमटी मार्केट, मुन्ने, मुन्ने गाका, में Lubricant India Pvt. Ltd. इ ठिकाणी पाहणी केली. पाहणी दरम्यान बरहर कंपनीच्या लागून असलेल्या धरगुतीमनकरा विलेकार केदामधून मिळी ठेवारा वाय जाणवला.

2) मसोय कोपरी नाला क अलोक नाला या परिसरांणी पाहणी करताना धरगुती बांधपाच्या वाय काही प्रमाणात जाणवला.

3) पाहणी दरम्यान कोपरी गाव, वाशी क कोपर खेराणे या परिसरांणी वृक्षगणना करावरी प्रमाणात (Average) लेली.

4) बरहर पाहणीस लकारदार-एच. व्हेम डेके यांना अगणवमीद्वारे संपर्क साधला असता त्यांनी त्यास प्रतिवाद दिला नाही जे या पाहणीस अनुपस्थित होणे.

5) बरहर पाहणी रात्री 99.20 ते 9.20 व दरम्यान करताना आली.

1) श्री. अजिमकुमार मुकादम देखिमुख - *[Signature]*  
 क्षेत्र - अजिमरी म.प. सि.मंडळ.  
 मंचा - मुई - 9  
 05/12/23

2) श्री. सी. चौधरी सहा. अभियंता म.अ.वे.म. - *[Signature]*  
 3) अनिल नारायण चौधरी, सी.सी. मंडळ - *[Signature]* 05/12/23  
 मंडळ

4) Chaskar Bharat D. *[Signature]*  
 CEST (S-B) PDU  
 (Asst. Manager operation) 05/12/23

5) Ajinnya Patil  
 CTE ENV.) NMML

*[Signature]*  
 5-12-23



<b>SRO Navi Mumbai-1</b>			
<b>Sr. No.</b>	<b>Name and Address</b>	<b>Date</b>	<b>Region</b>
1	M/s. Bhasin Springs Industries Pvt Ltd, Plot No.C-65, MIDC Turbhe, Nm	18.10.2023	SRO-1
2	M/s. Executive Engineer, NMMC, Navi Mumbai	10.10.2023	SRO-1
3	M/s. Golden Bakery, Hanuman Nagar, Turbhe Naka, Babasaheb Ambedkar Road, Navi Mumbai	30.10.2023	SRO-1
4	M/s. Mack Spring Pvt Ltd, Plot No. C-66, MIDC Turbhe, NM	18.10.2023	SRO-1
5	Executive Engineer, MIDC, Navi Mumbai	09.10.2023	SRO-1
6	M/s. Paras Organics Pvt Ltd, Plot No. D-119, MIDC Shiravane, Nm	25.10.2023	SRO-1
7	M/s. R E Infra Pvt Ltd, Sr No. 387, Turbhe, Nm	09.11.2023	SRO-1
8	M/s. Sigma Galvanising Pvt Ltd, Plot No. C-532, MIDC Pawne	20.10.2023	SRO-1
9	M/s. Sumaha Speciality Chemicals, Plot No.D-76/1, MIDC Turbhe, NM	10.08.2023	SRO-1
10	Turbhe Good Shed, Navi Mumbai.	10.10.2023	SRO-1
11	M/s. Vision Infra, Plot no. 5A, Sce-46 A, Nerul, NM	16.11.2023	SRO-1
12	M/s. Yashraj Infrastructure, Survey no. 387 & 203, Bonsari Village, Turbhe Nm	09.11.2023	SRO-1

# MAHARASHTRA POLLUTION CONTROL BOARD

## Regional Office, Navi-Mumbai

Ph. :- (022)-2757 2740

Fax Ph. :- (022)- 27571586

Visit usat :- <http://mpcb.gov.in>

e-mail : [ronavimumbai@mpcb.gov.in](mailto:ronavimumbai@mpcb.gov.in)



RaigadBhavan, 7th floor,

Sec-11, C.B.D.Belapur,

Navi Mumbai- 400 614.

No: MPCB/RONM/PD- 2310180001

Date: 18/10/2023

To,  
M/s Bhasin Springs Industries Pvt. Ltd.  
Plot No. C-65, TTC Indl. Area,  
Turbhe MIDC, Navi Mumbai, Dist. Thane.

**Sub:** Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31A of Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** 1. Consent granted by the MPC Board dtd. 25/1/2023  
2. Complaint w.r.to Air and Noise Pollution received from adjacent industry to the Board on 16.10.2023.  
3. Visit of Board official to your unit on 16/10/2023.  
4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS-161023012

**WHEREAS**, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 on 25/1/2023 which is valid upto 31/12/2027 subject to certain terms and conditions.

**AND WHEREAS**, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

**AND WHEREAS**, Board has received a complaint regarding air & noise pollution dtd. 16.10.2023.

**AND WHEREAS**, in order to verify the complaint, Board officials visited the unit on 16.10.2023 and observed as follows:-

- i. You have not provided air Pollution Control system to the quenching and tempering section.
- ii. Smoke was found spread in the surrounding area.
- iii. Noise level generated during cutting and punching of steel strips was found to be high.
- iv. You have not provided adequate measures to reduce noise level. High Noise level observed during cutting and punching of steel strips.
- v. You have not provided paint booth for spray painting.
- vi. You have not submitted HW Annual return (Form IV) & Environment Statement (Form V) online.
- vii. You shall submit Bank Guarantee of Rs. 1 lakhs towards above compliance of above directions in favor of Regional Officer, M.P.C.B., Navi Mumbai.

**AND WHEREAS** it has been observed that you have failed to comply with the conditions stipulated in the consent granted by the Board and thereby causing air pollution in to the environment affecting health of citizens.

**NOW THEREFORE**, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why your consent shall not be refused?
2. Why your industrial activities shall not be closed down?
3. Why the competent Authorities shall not be directed to disconnect water / electricity supply to your unit?

You are hereby given an opportunity to respond within 7 days from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.



(Satish H. Padwal)  
Regional Officer, Navi Mumbai

**Copy submitted for information to:**  
The Member Secretary, MPCB, Sion, Mumbai.

**Copy f.w.cs.to:-**  
1. Joint Director (WPC), MPCB, Mumbai  
2. Law Officer (P & L Division), MPCB, Mumbai

**Copy to:** The Sub Regional Officer, Navi Mumbai-I MPCB- - He is directed to take follow up and ensure the compliance of the aforesaid directions.



**MAHARASHTRA POLLUTION CONTROL BOARD****Regional Office, Navi-Mumbai**

Ph. :- (022)- 2757 2740

Fax Ph. :- (022)- 2757 1586

Visit us at :- <http://mpcb.gov.in>e-mail :- [ronavimumbai@mpcb.gov.in](mailto:ronavimumbai@mpcb.gov.in)Raigad Bhavan, 7th floor,  
Sec-11, C.B.D.Belapur,  
Navi Mumbai- 400 614.

No: MPCB/RONM/ 23/0100016

Date: -10/10/2023

**BY R.P.A.D./FAX/HAND DELIVERY**

To  
Executive Engineer (Environment)  
Navi-Mumbai Municipal Corporation (NMMC),  
CBD-Belapur, Navi-Mumbai.

Subject: Show cause under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016 respectively.

- Ref:
1. Legal Action Proposal submitted by SRO Navi Mumbai-1 Vide legal Action No. 010621008
  2. Various complaints of Air & Water Pollution received from Kopari Goan and Koparkhairane regarding smell nuisance.
  3. complaint from Navi Mumbai Vikas Adhithan vide letter dated 05.09.2023.
  4. Various Directions/ Show cause Notices issued by Board time to time.

**WHEREAS**, you are operating your industry in Water & Air pollution area declared under Water (P & CP) Act, 1974 Air (P & CP) act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016. **AND WHEREAS**, Board has granted consent to your industry subject to certain terms and conditions therein for necessary compliances.

**AND WHEREAS**, it was obligatory on your part to provide adequate and suitable treatment & disposal arrangements as well as air pollution control devices, so as to achieve the standards prescribed in the consent order and to dispose of it in accordance with the condition laid down for disposal in the consent.

**AND WHEREAS**, it is obligatory on the part of every Local Body to obtain consent to operate and discharge of sewage generated from its jurisdiction after due treatment as per the mode of disposal prescribed by the Board. **AND WHEREAS**, you are discharging your sewage generated from the slum pocket and residential area around TTC industrial area, Nav-Mumbai into local Alok Nalla without any treatment, which ultimately meets to Vashi Creek.

**AND WHEREAS**, Board has issued Show Cause Notice on 02.12.2019 to provide STP of 5 MLD capacity for the sewage generated from slum pocket and other residential area around TTC MIDC and make necessary coordination with MIDC for the land. Further on receipt of complaint regarding discharge of sewage into Alok Nalla, Joint survey was conducted on 09.03.2022 and it was decided to divert the Alok Nalla water to the nearest STP for further treatment and disposal as short term measures. The long term measures consist of provision of STP of 5 MLD Capacity. Till date NMMC has not complied with MOM of said meeting.

:2:

**AND WHEREAS**, this office has received presentation from Navi Mumbai Vikas Adhithan vide letter dated 05.09.2023. Wherein it is suggested to use dust suppression vehicle of water sparing in the Kopari Gaon. Further it is submitted that the sector 26, Kopari area is located near Kopari and Alok Nalla. The above nallas are mostly flowing with sewage during off-Monsoon season. The possibility of smell complaints cannot be ruled out due to flowing of sewage and formation of sludge layers in the nalla. In the past the disposal of sewage from mobile sanitary vehicles was observed into local nalla.

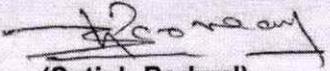
**AND WHEREAS**, during night vigilance it is observed that dust is found deposited along both the sides of roads in the corporation area and specifically in APMC market area which creates air pollution due to the movement of heavy vehicles.

**AND WHEREAS**, construction of number of building and infra projects are under progress in Navi Mumbai area, which is also source for increase in level of suspended particulate matter in the atmosphere.

**NOW THEREFORE**, in exercise of the powers conferred upon me by the Board, I, Regional Officer, Navi-Mumbai of the Maharashtra Pollution Control Board, hereby direct you to comply with the following conditions immediately:

1. You shall regularly carry out the de-sludging/cleaning of Koparkhairne / Alok, Kopari nalla in the Corporation & TTC MIDC area.
2. You shall provide STP of 5 MLD capacity for the sewage generated from slum pocket and other residential area around TTC MIDC and make necessary coordination with MIDC for the land.
3. You shall make necessary prevention for unloading or discharge of sewage from sanitary vehicles into local nalla.
4. You shall make continuous use of dust suppression (fogger) vehicle in the Kopari area etc.
5. You shall carryout regular cleaning of the roads with the help of mechanical sweeping machine in corporation area and TTC industrial area to avoid dust deposition along road side.
6. You shall carry out water sprinkling along road side.
7. You shall instruct to the project proponent of the construction activities to take adequate measures i.e. fogging system / sprinkling system / tin sheet barricading along plot boundaries etc to avoid dust emission in the environment.

Your reply shall be submitted within 07 days from the receipt of this notice, failing which the Board will issue above this notice as may deem fit in your case which may please be noted. In case of your failure to comply these directions, further suitable action which may be deem fit, as per the provisions of the Environmental Act's will be initiated gainst your unit, which may please be noted.

  
 (Satish Padwal)  
 Regional Officer, Navi-Mumbai

**Copy for information to:**

1. Joint Director (WPC), MPCB, Sion, Mumbai.
2. Law Officer (P&L Divn), MPCB, Sion, Mumbai.

**Copy to:**

Sub-Regional Officer, Navi-Mumbai- I & II: – He is directed to serve the notice in person and submit compliance from time to time

# MAHARASHTRA POLLUTION CONTROL BOARD

## Regional Office, Navi-Mumbai

Ph. :- (022)-2757 2740  
Fax Ph. :- (022)- 27571586

Visit usat :- <http://mpcb.gov.in>

e-mail : [ronavimumbai@mpcb.gov.in](mailto:ronavimumbai@mpcb.gov.in)



RaigadBhavan, 7th floor,  
Sec-11, C.B.D.Belapur,  
Navi Mumbai- 400 614.

No: MPCB/RONM/PD- 2310300001

Date: 30/10/2023

To,  
M/s.Golden Bakery  
Hanuman Nagar, Turbhe Naka,  
Babasaheb Ambedkar Road,  
Navi Mumbai, Dist-Thane

Sub: Proposed Directions under section 31A of Air (Prevention & Control of Pollution) Act, 1981.

Ref: 1. Air pollution Complaint received to the Board on 3/10/2023.  
2. Visit of Board official to your unit on 17/10/2023.  
3. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS-191023006

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**WHEREAS**, it is obligatory on your part to obtain Consent to Establish and Consent to Operate from the Maharashtra Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under the provisions of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016. It is also obligatory on your part to provide adequate pollution control devices.

**AND WHEREAS**, the Board has received Air Pollution complaint to your unit.

**AND WHEREAS** it has been observed that you are operating your manufacturing activities without obtaining consent from the Board and also failed to provide adequate pollution control devices, thereby discharging air emissions and thereby causing air pollution into the environment, affecting health of citizens.

**NOW THEREFORE**, in view of the above non-compliance, you are hereby directed to show cause as to:

- Why your industrial activities shall not be closed down forthwith ?
- Why the competent Authorities shall not be directed to disconnect water / electricity supply to your unit ?

You are hereby given an opportunity to respond within 15 days from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.

  
(Satish H. Padwal)  
Regional Officer, Navi Mumbai

1...

:2:

**Copy submitted for information to:**  
The Member Secretary, MPCB, Sion, Mumbai.

**Copy f.w.cs.to:-**  
1. Joint Director (WPC), MPCB, Mumbai  
2. Law Officer (P & L Division), MPCB, Mumbai

**Copy to:** The Sub Regional Officer, Navi Mumbai-I MPCB- - He is directed to take follow up and ensure the compliance of the aforesaid directions.



# MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office, Navi-Mumbai

Ph. :- (022)-2757 2740

Fax Ph. :- (022)- 27571586

Visit usat :- <http://mpcb.gov.in>

e-mail : [ronavimumbai@mpcb.gov.in](mailto:ronavimumbai@mpcb.gov.in)



RaigadBhavan, 7th floor,

Sec-11, C.B.D.Belapur,

Navi Mumbai- 400 614.

No: MPCB/RONM/PD-2310180002

Date: 18/10/2023

To,  
M/s Mack Springs Pvt. Ltd.  
Plot No. C-66, TTC Indl. Area,  
Turbhe MIDC, Navi Mumbai, Dist. Thane.

**Sub:** Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31A of Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** 1. Consent granted by the MPC Board dtd. 10.08.2021.  
2. Complaint w.r.to Air and Noise Pollution received from adjacent industry to the Board on 16.10.2023.  
3. Visit of Board official to your unit on 16/10/2023.  
4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS-161023016

**WHEREAS**, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 on 10.08.2021 which is valid upto 30.06.2026 subject to certain terms and conditions.

**AND WHEREAS**, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

**AND WHEREAS**, Board has received a complaint regarding air & noise pollution dtd. 16.10.2023.

**AND WHEREAS**, In order to verify the complaint, Board officials visited the unit on 16.10.2023 and observed as follows:-

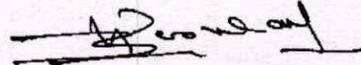
- i. You have not provided air Pollution Control system to the quenching and tempering section.
- ii. Smoke was found spread in the surrounding area.
- iii. Noise level generated during cutting and punching of steel strips was found to be high.
- iv. You have not provided adequate measures to reduce noise level. High Noise level observed during cutting and punching of steel strips.
- v. You have not provided paint booth for spray painting.
- vi. You have not submitted HW Annual return (Form IV) & Environment Statement (Form V) online.
- vii. You shall submit Bank Guarantee of Rs. 1 lakhs towards above compliance of above directions in favor of Regional Officer, M.P.C.B., Navi Mumbai within 15 days to Regional Office, M.P.C.B., Navi Mumbai.

**AND WHEREAS** it has been observed that you have failed to comply with the conditions stipulated in the consent granted by the Board and thereby causing air pollution in to the environment affecting health of citizens.

**NOW THEREFORE**, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why your consent shall not be refused?
2. Why your industrial activities shall not be closed down?
3. Why the competent Authorities shall not be directed to disconnect water / electricity supply to your unit?

You are hereby given an opportunity to respond within 7 days from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.



(Satish H. Padwal)  
Regional Officer, Navi Mumbai

**Copy submitted for information to:**  
The Member Secretary, MPCB, Sion, Mumbai.

**Copy f.w.cs.to:-**  
1. Joint Director (WPC), MPCB, Mumbai  
2. Law Officer (P & L Division), MPCB, Mumbai

**Copy to:** The Sub Regional Officer, Navi Mumbai-I MPCB- - He is directed to take follow up and ensure the compliance of the aforesaid directions.

## MAHARASHTRA POLLUTION CONTROL BOARD

Phone : (022) 27572739  
 (022) 27572740  
 Fax : (022) 27571586  
 Email : ronavimumbai@mpcb.gov.in  
 Visit At : <http://mpcb.gov.in>



Raigad Bhavan, 7th floor,  
 Sector -11, C.B.D. Belapur,  
 Navi Mumbai 400 614.

By R.P.A.D./Fax/Hand Delivery

No. MPCB/RONM/TB/2310090006

Date: 9/10/2023

To,  
 Executive Engineer,  
 MIDC Drainage,  
 TTC Industrial Area, MIDC Mahape,  
 Thane Belapur Road, Navi Mumbai,  
 Dist-Thane

**Sub :** Show Cause Notice under provision of Water ( Prevention & Control of Pollution ) Act , 1974 and Air (Prevention & Control of Pollution) Act , 1981 to take necessary steps to stop the discharge of effluent in to the water body.

**Ref :** 1) Action proposal vide Legal unique No. MPCB\_LEGAL\_Actions\_ 291121012  
 2) Board Official visit dated 4/10/2023.  
 3) Complaint received from Kopari Gaon and Koparkhairne regarding smell nuisance due to discharge of effluent into the Nalla.

**WHEREAS**, the Maharashtra Industrial Development Corporation ( MIDC ) is the planning Authority for providing infrastructure facilities for the MIDC area and also to ensure that the industries located in the MIDC area should have been provided with proper water supply , roads , drainage lines including proper collection and transportation of effluent eline as well as treatment and disposal system to the waste water generated from their activities . **AND WHEREAS** , the responsibility of treated effluent discharge line is with MIDC and it was obligatory on your part to maintain the same properly .

**AND WHEREAS**, Frequent complaint regarding smell nuisance in surrounding area /incidences of breakages/spillages/overflow of CETP conveyance pipe lines are received and pipelines are in the purview of MIDC authority. During the vigilance in TTC Industrial area on 04/10/2023 MPCB Board Official observed overflow of MIDC drainage chamber located near to Hotel Manas, at TTC industrial area, Pawane, Navi, Mumbai. During the visit it was observed that, at the above mentioned location, MIDC chamber was overflowed due to power failure in CETP. Further the Back Pressure Tank (BPT) located in Koparkhairne / Alok Nalla overflow during rainy period.

**AND WHEREAS**, you have reported that vide email dtd. 09.10.2023 that out of total length of effluent collection pipeline of 149 Km presently 103 Km pipeline laid in TTC MIDC area and laying of new 41 Km pipeline is under progress.

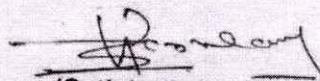
**AND WHEREAS**, after examining the records of your case, the reports of the Officers of the Board and after making necessary enquiries, I have observed that you have blatant violation the provision of various Environmental Acts . This shows your negligent attitude toward Environment Protection.

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**NOW THEREFORE**, in exercise of the powers conferred upon me by the Board Under provision of Water (Prevention & Control of Pollution) Act , 1974 & Air (Prevention & Control of Pollution) Act , 1981 , you are hereby directed to:

- 1) You should take adequate measures to avoid leakage / breakage / blockage in chambers / effluent carrying lines and discharge of substandard effluent in water bodies from it .
- 2) As & when incidence of leakage / breakage / blockage in chambers effluent carrying lines happens, you shall inform to all member industries regarding not to discharge industrial effluent to MIDC / CETP effluent carrying pipelines and immediately informed the same to MPCB.
- 3) You shall submit time bound program for completion of laying of balanced total 46 Km new pipeline in TTC industrial area in Navi Mumbai.
- 4) You shall carryout the work of replacement of leaked effluent carrying line and for the provision of adequate effluent collection network in entire MIDC area by increasing chamber height & diameter of Pipes also, enhance the capacity of existing collection sump to avoid overflow during monsoon.
- 5) You shall monitor and carry out inspection of effluent drainage network continuously to find out leakages / blockages.
- 6) Repairing & revamping work of pipeline and chambers in MIDC area should be completed on priority.
- 7) You should take adequate precautions towards CETP inlet and outlet pipeline leakages, timely repairing & maintenance work to avoid water pollution in natural resources / water body such as nalla / creek and smell nuisance in surrounding area.

Your reply / objections if any shall be submitted within 07 days from the receipt of this notice, failing which the Board will issue above this notice as may deem fit in your case which may please be noted. In case of your failure to comply these directions, further suitable action which may be deem fit, as per the provisions of the Environmental Act's will be initiated against your unit, which may please be noted.



(Satish Padwal)

Regional Officer-Navi Mumbai

**Copy for information to:**

1. Joint Director (WPC), MPCB, Sion, Mumbai.
2. Law Officer (P&L Divn), MPCB, Mumbai.

**Copy to: -**

The Sub-Regional Officer, Navi Mumbai-I & II- He is directed to serve the copy of these Directions in person and submit compliance from time to time.

# MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office, Navi-Mumbai

Ph. :- (022)-2757 2740  
Fax Ph. :- (022)- 27571586

Visit usat :- <http://mpcb.gov.in>

e-mail : [ronavimumbai@mpcb.gov.in](mailto:ronavimumbai@mpcb.gov.in)



RaigadBhavan, 7th floor,

Sec-11, C.B.D.Belapur,

Navi Mumbai- 400 614.

No: MPCB/RONM/PD-2310250001

Date: 25/10/2023

To,  
M/s. Paras Organics Pvt. Ltd.  
Plot No. D-119 TTC MIDC Shirvane,  
Navi Mumbai

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974

Ref: 1. Consent granted by the MPC Board dtd. 28/4/2021  
2. Visit of Board official to your unit on 12/10/2023.  
3. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS-131023008

**WHEREAS**, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 on 28/4/2021 which is valid upto 31/1/2026 subject to certain terms and conditions.

**AND WHEREAS**, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

**AND WHEREAS**, Board officials visited the unit on 12.10.2023 with reference to monthly report submitted by CETP and observed as follows:-

As per SCADA system the readings are the parameters for COD-711.28 mg/lit, BOD 170.71 mg/lit, TSS- 300 mg/lit and PH- (8.15). Also JVS collected vide dated 24.02.2023 shows that the parameters BOD-160 mg/lit and COD-480 mg/lit. CETP has communicated the monthly report for the month of June, the parameter COD was 695 mg/lit, for the month of July COD was 1075 mg/lit, for the month of August the parameter COD was 510 mg/lit and for the month of September COD was 295 mg/lit hence The above parameter is exceeding more than consented limits.

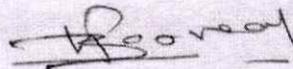
**AND WHEREAS** it has been observed that you have failed to comply with the conditions stipulated in the consent granted by the Board and thereby causing water pollution in to the environment affecting health of citizens.

:2:

**NOW THEREFORE**, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why your consent shall not be refused?
2. Why your industrial activities shall not be closed down?
3. Why the competent Authorities shall not be directed to disconnect water / electricity supply to your unit?

You are hereby given an opportunity to respond within 7 days from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 which please note.



(Satish H. Padwal)  
Regional Officer, Navi Mumbai

**Copy submitted for information to:**

The Member Secretary, MPCB, Sion, Mumbai.

**Copy f.w.cs.to:-**

1. Joint Director (WPC), MPCB, Mumbai
2. Law Officer (P & L Division), MPCB, Mumbai

**Copy to:** The Sub Regional Officer, Navi Mumbai-I MPCB- - He is directed to take follow up and ensure the compliance of the aforesaid directions.



# MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office, Navi-Mumbai

RaigadBhavan, 7th floor,

Sec-11, C.B.D.Belapur,

Navi Mumbai- 400 614.

Ph. :- (022)-2757 2740

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e-mail : [ronavimumbai@mpcb.gov.in](mailto:ronavimumbai@mpcb.gov.in)



No: MPCB/RONM/PD- 2311090004

Date: 09/11/2023

To,  
M/S R E INFRA PVT LTD  
S.No.387.Vill-Turbhe, Navi Mumbai

**Sub:** Proposed Directions u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 under section 31A of Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** 1. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS-190723017  
2. Visit of Board official to your unit on 31/10/2023.  
3. Pollution related complaint received vide mail.  
4. Consent granted by the MPC Board dtd. 21/4/2023.

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 on 21/4/2023 which is valid upto 30/09/2026 subject to certain terms and conditions.

AND WHEREAS, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

AND WHEREAS, This office received pollution complaint w.r.to your unit vide mail and Board officials visited the unit on 31/10/2023 and observed as follows:-

1. You have not covered raw material storage shed with tin sheet, out of 4 only one is covered:
2. You have not provided top roof water sprinkling system and not operated regularly existing side water sprinkler.
3. You have partly covered the Convey or belt with tin sheet.
4. You have not covered properly raw material loading section with tin sheet.
5. You have partially cement concreted Internal work area.
6. You have partially provided tin sheet from all sides.
7. You have not provided two stage tyre washing facility and ambient air quality monitoring system as per RMC guidelines.
8. You have not provided Effluent Treatment Plant Not (ETP) for the treatment of effluent generated from washing direct discharge in nalla.
9. You have not provided vacuum cleaner to control air pollution in the premises.
10. You have not provided water sprinkling system for the premises, water sprinkling done manually.
11. Tree plantation is not adequate.
12. Dust was accumulated in the premises observed during the visit.

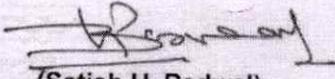
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**AND WHEREAS** it has been observed that you have failed to comply with the conditions stipulated in the consent granted by the Board and thereby causing pollution in to the environment affecting health of citizens.

**NOW THEREFORE**, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why your consent shall not be refused?
2. Why your industrial activities shall not be closed down?
3. Why the competent Authorities shall not be directed to disconnect water / electricity supply to your unit?

You are hereby given an opportunity to respond within 7 days from issuance of these directions, Also you are hereby informed to remain present for personal hearing on 20/11/2023 at 11.00 AM in the Chamber of Regional Officer, Navi-Mumbai with the relevant documents and photographs to the unit, failing which the Board will issue above Direction as may deem fit in your case which may please be noted

  
(Satish H. Padwal)  
Regional Officer, Navi Mumbai

**Copy submitted for information to:**

1. Joint Director (WPC), MPCB, Mumbai
2. Law Officer (P & L Division), MPCB, Mumbai

**Copy to:** The Sub Regional Officer, Navi Mumbai-I MPCB- - He is directed to take follow up and ensure the compliance of the aforesaid directions.

# MAHARASHTRA POLLUTION CONTROL BOARD

## Regional Office, Navi-Mumbai

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Raigad Bhavan, 7th floor,

Sec-11, C.B.D. Belapur,

Navi Mumbai- 400 614.

No: MPCB/RONM/PD- 23/0200001

Date: 20/10/2023

To,  
M/s. Sigma Galvanising Pvt Ltd  
Plot No. C-532, MIDC TTC Industrial Area,  
Pawane Village, Navi Mumbai, Dist. Thane.

Sub: Proposed Directions under section 31A of Air (Prevention & Control of Pollution) Act, 1981.

Ref: 1. Consent granted by the MPC Board dtd. 27/5/2019  
2. Visit of Board official to your unit on 19/10/2023.  
3. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS-201023012

**WHEREAS**, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 on 25/1/2023 which is valid upto 31/12/2027 subject to certain terms and conditions.

**AND WHEREAS**, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

**AND WHEREAS**, Board officials visited the unit on 19.10.2023 and observed as follows:-

- i. During visit, it is observed that the smoke is emitted from factory into the environment.
- ii. You have not provided adequate Air pollution control system to the Galvanizing.
- iii. You have not operating existing Air pollution control system efficiently thereby creating Air pollution in the surrounding area.
- iv. You have not submitted Form-IV and Form- V through online portal.

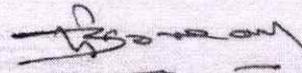
**AND WHEREAS** it has been observed that you have failed to comply with the conditions stipulated in the consent granted by the Board and thereby causing air pollution in to the environment affecting health of citizens.

:2:

**NOW THEREFORE**, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why your consent shall not be refused?
2. Why your industrial activities shall not be closed down?
3. Why the competent Authorities shall not be directed to disconnect water / electricity supply to your unit?

You are hereby given an opportunity to respond within 7 days from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.



(Satish H. Padwal)  
Regional Officer, Navi Mumbai

**Copy submitted for information to:**

The Member Secretary, MPCB, Sion, Mumbai.

**Copy f.w.cs.to:-**

1. Joint Director (WPC), MPCB, Mumbai
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**Copy to:** The Sub Regional Officer, Navi Mumbai-I MPCB- - He is directed to take follow up and ensure the compliance of the aforesaid directions.



27

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**MAHARASHTRA POLLUTION CONTROL BOARD**  
**Regional Office - Navi Mumbai**

Phone : 022-2757 27 40  
Fax : 022-2757 1586  
Visit us at :- <http://mpcb.gov.in>  
e-mail : [ronavimumbai@mpcb.gov.in](mailto:ronavimumbai@mpcb.gov.in)



Raigad Bhavan, 7th Floor,  
Sector-11,  
C B D Belapur  
Navi Mumbai 400 614

No. MPCB/RONM/ID/2308230002

Date: 10/04/2023

23/8/2023

To,  
M/s. Sumaha Specialty Chemicals  
Plot No.w-465, TTC Industrial Area,  
MIDC Pawane, Navi Mumbai 400705, Dist-Thane

**Sub:** Interim Directions under section 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 and/or u/s. 31A of Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** i) Action proposal vide Legal Unique No. MPCB\_LEGAL\_ACTIONS-090823002  
ii) Proposed Direction issued on 10/8/2023.

This office has issued direction to your unit vide reference (ii) above. Accordingly, In order to give you're an opportunity, you were called for personal hearing on 22/8/2023 During the discussion held with your representative, submission made during personal hearing and considering difficulties expressed & assurance given during hearing, you are hereby directed to comply with the following condition:

- 1) Industry shall not operate distillation plant for purification of spent solvents till obtain valid consent from the Board.
- 2) Industry shall submit an undertaking on Rs.100 stamp paper regarding voluntarily shut down of spent solvent distillation activity till obtain valid consent from the Board.
- 3) Industry shall submit Bank Guarantee of Rs.1 Lakh within 15 days towards compliance of Interim Directions.

In case, you fail to comply with the above directions, the Board will have no option rather than to initiate appropriate legal action including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.

(Satish Padwal)  
Regional Officer, Navi Mumbai.

**Copy submitted for information to:**

1. Member Secretary, M.P.C. Board, Sion Mumbai.

**Copy f.w.cs. to**

1. JD (WPC), MPCB, Sion, Mumbai.
2. Law Officer (P&L Division) MPCB, Sion, Mumbai.

**Copy to:**

Sub-Regional Officer, Navi Mumbai I:- He is directed to serve these directions in person and verify and submit the compliance within time.

# MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office, Navi-Mumbai

Ph. :- (022)-2757 2740

Fax Ph. :- (022)- 27571586

Visit usat :- <http://mpcb.gov.in>

e-mail : [ronavimumbai@mpcb.gov.in](mailto:ronavimumbai@mpcb.gov.in)



Raigad Bhavan, 7th floor,  
Sec-11, C.B.D. Belapur,  
Navi Mumbai- 400 614.

No. MPCB/RONM/SCN/TB- 2310110005

Date:- 11/10/2023

To,  
M/s. Turbhe Good Shed,  
Commercial Office 1st floor,  
Near CWC Sector 20,,AREA-||,  
Turbhe, Navi Mumbai.

**Sub:** Show Cause Notice under provision of the Water (Prevention & Control of Pollution Act 1974) & 31A of the Air (Prevention & Control of Pollution) Act 1981 & the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

**Ref:** 1) Action proposal vide Legal unique No. MPCB-LEGAL\_ACTIONS-111023012  
2) Board Official Visit dated 11/10/2023  
3) Presentation from Navi Mumbai Vikas Adhistan vide letter dated 05.09.2023

.....  
**WHEREAS**, you are operating unit in the Water Pollution Prevention Area declared under the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981 and the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, Board has granted Consent under the said Acts with certain terms & conditions and it is obligatory on your part to renew consent time to time from MPC Board and comply the consent conditions imposed in the Consent to Operate.

**AND WHEREAS**, it was obligatory on your part to provide adequate and suitable treatment & disposal arrangements as well as air pollution control devices, so as to achieve the standards prescribed in the consent order and to dispose of it in accordance with the condition laid down for disposal in the consent.

**AND WHEREAS**, This office has received a presentation from Navi Mumbai Vikas Adhistan vide letter dated 05.09.2023 Accordingly, Board officials has visited your stone metal handling railway sliding and cement handling railway sliding on 11/10/2023 and submitted proposal vide ref. no. (i). The Board official reported following non-compliances / violations for necessary legal action under the provision of above Acts;

1. You have not provided barricading of 20 feet height all around the periphery of the plot.
2. You have not provided a sprinkler and fogger system along the periphery of inside the premises.
3. You have not provided internal work area of cement concrete for total plot.
4. You have not provided a vacuum cleaner for regular cleaning of the premises to control dust emission.
5. You have not provided appropriate tree plantation.

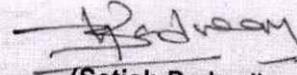
**AND WHEREAS**, this amounts to violation of Environmental enactments and clearly shows your gross negligent attitude towards pollution control.



:2:

**AND WHEREAS**, after examining all the reports and records available with this office, I, Regional Officer, Navi-Mumbai have come to the conclusion that you are knowingly and willfully violating the provisions of Water (P & CP) Act, 1974 and Air (P & CP) Act, 1981 and operating your industry without providing adequate pollution control systems.

Your reply shall be submitted within 07 days from the receipt of this notice, failing which the Board will issue above directions as may deem fit in your case which may please be noted.

  
(Satish Padwal)

Regional Officer, Navi Mumbai

**Copy for information to:**

1. Joint Director (WPC), MPCB, Sion, Mumbai.
2. Law Officer (P&L Divn), MPCB, Sion, Mumbai.

**Copy to:**

Sub-Regional Officer, Navi-Mumbai- I: – He is directed to serve the notice in person and submit compliance from time to time

# MAHARASHTRA POLLUTION CONTROL BOARD

## Regional Office - Navi Mumbai

Phone : 022-2757 27 40  
 Fax : 022-2757 1586  
 Visit us at :- <http://mpcb.gov.in>  
 e-mail : [ronavimumbai@mpcb.gov.in](mailto:ronavimumbai@mpcb.gov.in)



Raigad Bhavan, 7th Floor,  
 Sector-11, C.B.D. Belapur  
 Navi Mumbai 400 614

No. MPCB/RONM/PD/ 2311160002

Date: 16 /11/2023.

To,  
 M/s. Vision Infra.,  
 Plot No. 5 A, Sector-46A, Nerul, Navi Mumbai,  
 Tal. & Dist. – Thane.

**Sub:** Proposed Directions u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 under section 31A of Air (Prevention & Control of Pollution) Act, 1981.

- Ref:**
1. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS-101123007
  2. Visit of Board official to your unit on 8/11/2023.
  3. Pollution related complaint received from Shri. Vishal Vichare, Shiv Sena Shakha Pramukh, Seawood & Shri. Datta Ghanghale, District President, Bhartiya Yuva Morcha, BJP.
  4. Consent granted by the MPC Board dtd. 28/9/2023

**WHEREAS**, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 on 22/8/2023 subject to certain terms and conditions.

**AND WHEREAS**, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

**AND WHEREAS**, This office received complaint against the air / noise pollution due to construction activity through by Shri. Vishal Vichare, Shiv Sena Shakha Pramukh, Seawood & Shri. Datta Ghanghale, District President, Bhartiya Yuva Morcha, BJP, Accordingly Board officials visited the site on 8/11/2023 and observed as follows:-

1. You have not complied guidelines for Air Pollution mitigation issued by Environment and Climate Change Department, Mantralays, Mumbai dated 27/10/2023
2. You have not installed all construction layouts having area more than 1 (one) acre shall have tin/ metal sheet erected of height 25 feet at least around periphery of the construction project sites and for construction sites, less than 1 (one) acre, the tin / metal sheet height shall be 25 feet at least.
3. You have not carried out water fogging shall be carried out during loading and unloading of materials at the construction sites (use of stationary/ mobile anti- smog guns).
4. You have not carried out water sprinkling on debris earth material etc. which are prone to generate airborne particulate matters at all construction sites without fail.

:2:

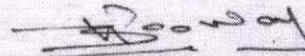
5. The timeline for procurement of sprinklers shall be 15 days and for procurement of smog guns shall be 30 days from issuance of this circular. All the project proponent / contractors shall abide by the above timelines without fail.

**AND WHEREAS** it has been observed that you have failed to comply with the conditions stipulated in the consent granted by the Board and thereby causing pollution in to the environment affecting health of citizens.

**NOW THEREFORE**, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why your consent shall not be refused?
2. Why your construction work shall not be stopped?

You are hereby given an opportunity to respond within 7 days from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.



(Satish H. Padwal)  
Regional Officer, Navi Mumbai

**Copy submitted for information to:**

1. Joint Director (WPC), MPCB, Mumbai.
2. Law Officer (P & L Division), MPCB, Mumbai.

**Copy to:** The Sub Regional Officer, Navi Mumbai-I MPCB- - He is directed to take follow up and ensure the compliance of the aforesaid directions.

# MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office, Navi-Mumbai

Ph :- (022)-2757 2740

Fax Ph :- (022)- 27571586

Visit usat :- <http://mpcb.gov.in>

e-mail : [ronavimumbai@mpcb.gov.in](mailto:ronavimumbai@mpcb.gov.in)



Raigad Bhavan, 7th floor,

Sec-11, C.B.D. Belapur,

Navi Mumbai- 400 614.

No: MPCB/RONM/PD-2311090003

Date: 09/11/2023

To,  
M/s. Yashraj Infrastructure  
Survey No. 387 and 203,  
Bonsari Vill, Turbhe, Navi Mumbai, Dist-Thane

**Sub:** Proposed Directions u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 under section 31A of Air (Prevention & Control of Pollution) Act, 1981.

**Ref.** 1. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 031122013  
2. Visit of Board official to your unit on 31/10/2023.  
3. Pollution related complaint received vide mail.  
4. Consent granted by the MPC Board dtd. 13/4/2023

**WHEREAS**, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 on 13/4/2023 which is valid upto 30/09/2026 subject to certain terms and conditions.

**AND WHEREAS**, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

**AND WHEREAS**, This office received pollution complaint w.r.to your unit vide mail and accordingly, Board officials visited the unit on 31/10/2023 and observed as follows:-

- (1) Unit has provided boundary wall of 5 feet on two side and on one side small hill and on one side tin sheet barricading was provided partially.
- (2) Raw material storage shell was open, and you have not provided any shed on it.
- (3) Raw material loading shed is open on 3 sides and One side covered with plastic sheet.
- (4) The mixing section was covered from 2 sides with tarpaulin sheet. The conveyor belt was covered with tin sheet.
- (5) You have not provided Water sprinkling system to raw material storage.
- (6) You have partially concreted internal work area (Only silo plat form).
- (7) You have not provided two stage type washing facility.
- (8) You have not provided a vacuum cleaner to clean the premises, dust was found accumulated on the premises and water sprinkling was done manually.
- (9) You have not provided Ambient air quality monitoring system as per RMC guidelines.

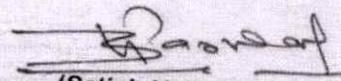
**AND WHEREAS** it has been observed that you have failed to comply with the conditions stipulated in the consent granted by the Board and thereby causing pollution in to the environment affecting the health of citizens.

:2:

**NOW THEREFORE**, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why your consent shall not be refused?
2. Why your industrial activities shall not be closed down?
3. Why the competent Authorities shall not be directed to disconnect water / electricity supply to your unit?

You are hereby given an opportunity to respond within 7 days from issuance of these directions. Also you are hereby informed to remain present for personal hearing on **20/11/2023 at 11.15 AM** in the Chamber of Regional Officer, Navi-Mumbai with the relevant documents and photographs to the unit, failing which the Board will issue above Direction as may deem fit in your case which may please be noted



(Satish H. Padwal)  
Regional Officer, Navi Mumbai

**Copy submitted for information to:**

1. Joint Director (WPC), MPCB, Mumbai
2. Law Officer (P & L Division), MPCB, Mumbai

**Copy to:** The Sub Regional Officer, Navi Mumbai-I MPCB- - He is directed to take follow up and ensure the compliance of the aforesaid directions.

## SRO Navi Mumbai-1 &amp; 2

Sr. No.	Name and Address	Outward No.	Date
1	M/s. Amines & Plasticizers Limited, Plot no. D-21/21A, MIDC Turbhe, Nm	2401120003 12.01.2024	12.01.2024
2	M/s. Arkema Chemicals India Pvt Ltd. Plot no. D-43(1), D-43(5), MIDC Shiravane	2401120005 12.01.2024	12.01.2024
3	M/s. Beetachem Industries Pvt Ltd, Plot no. D-177, MIDC Turbhe, Nm	2312280003 28.12.2023	28.12.2023
4	M/s. Darshan Chemicals, Plot No.A-38, MIDC Turbhe, NM	2312280002 28.12.2023	28.12.2023
5	M/s. Esters and Solvents, Plot No. W-180, MIDC Pawne, Nm	2312290009 29.12.2023	29.12.2023
6	M/s. Gramercy Trade Industries Pvt Ltd, Plot No. D-2/1, MIDC turbhe	2312290004 29.12.2023	29.12.2023
7	M/s. Jyoti Dye Chem Pvt Ltd, Plot no. D-76/1, MIDC Turbhe, Nm	2312280004 28.12.2023	28.12.2023
8	M/s. Korde Chemicals Pvt Ltd, Plow No. W-13, MIDC Pawne, Nm	2312290007 29.12.2023	29.12.2023
9	M/s. Maha recyclon Industries Plot No. W-278 A, MIDC Rabale, navi Mumbai.	2401150005 15.01.2024	15.01.2024
10	M/s. Mehk Chemicals Pvt Ltd, Plot No. C-159, MIDC Pawne, NM	2312290006 29.12.2023	29.12.2023
11	M/s. Nocil Ltd, Plot No. C-37, MIDC Pawne	2401040005 04.01.2024	04.01.2024
12	M/s. N.S. Chemicals Pvt Ltd, Shed No. W-3 & 4, MIDC Pawne	2312290008 29.12.2023	29.12.2023
13	M/s. Paras Organics Pvt Ltd, Plot No. D-119, MIDC Shiravane, Nm	2402230004 23.02.2024	23.02.2024
14	M/s. Piramal Pharma Ltd (Hemmo Pharmaceuticals Pvt Ltd), Plot no. C-43, MIDC Pawne	2312290003 29.12.2023	29.12.2023
15	M/s. Precise Biopharma Pvt Ltd, Plot No. C-445, MIDC Turbhe, NM	2312290002 29.12.2023	29.12.2023
16	M/s. Precise Chemipharma Pvt Ltd, Plot No. D-90/3, MIDC Turbhe	2401120004 12.01.2024	12.01.2024
17	M/s. Raigad Chemicals Pvt Ltd, Plot no. W-181, MIDC Turbhe, Nm	2312280005 28.12.2023	28.12.2023
18	M/s. Rajput Organics Pvt Ltd, Plot no. D-206, MIDC Turbhe, Nm	2312280006 28.12.2023	28.12.2023
19	M/s. Rajvin Chemicals Pvt Ltd, Plot no. W-463, MIDC Pawne, NM	2312290011 29.12.2023	29.12.2023
20	M/s. RPG Life Science Limited, Plot no. 25, MIDC Pawane, Nm	2312290010 29.12.2023	29.12.2023
21	M/s. Shridi Chemicals Pvt Ltd, Plot No. C-118, MIDC Pawne, NM	2402010001 01.02.2024	01.02.2024
22	Trans Thnae Creek Waste Management Association, Navi Mumbai.	2402280003 28.02.2024	28.02.2024

23	M/s. Zydus Takeda Healthcare Pvt Ltd, Plot No. C-4, MIDC Pawne, NM	2312290005 29.12.2023	29.12.2023
24	M/s. Darshan Chemicals, Plot No. D-29/3, MIDC Turbhe, NM	2312280007 28.12.2023	28.12.2023



**MAHARASHTRA POLLUTION CONTROL BOARD****Regional Office, Navi-Mumbai**

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Raigad Bhavan, 7th floor,  
Sec-11, C.B.D.Belapur,  
Navi Mumbai- 400 614.

No: MPCB/RONM/2401120003

Date: - 12/01/2024

To,  
M/s. Amines & Plasticizers Limited.  
Plot No. D-21/21A,  
MIDC Turbhe, Navi Mumbai.

**Sub** : Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

**Ref** : 1. Consent to Operate granted to your unit by MPC board.  
2. Hon'ble, NGT, WB, Pune in respect of  
3. CPCB mitigation plan for odour and air pollution industries source in this area.  
4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 100124022

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, Board has granted conditional Consent to Operate u/s. 26 of Water (P & CP) Act, 1974; u/s 21 of Air (P & CP) Act, 1981 and u/s 6 of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 with certain terms & conditions and it is mandatory on your part to comply all the conditions stipulated in the consent to operate.

**AND WHEREAS**, it is obligatory on your part to provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times. Also comply with the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, MPC Board is receiving frequent complaints from surrounding area regarding Air Pollution Problem due to operation of units in Thane Belapur Industrial Area.

**AND WHEREAS**, Hon'ble National Green Tribunal, Western Bench, Pune has admitted SUMOTO case No. 197 of 2023.

**AND WHEREAS**, CPCB has submitted specific mitigation plan for odour and air pollution industries source in Thane Belapur Industrial Area.

**AND WHEREAS**, considering the measures proposed by Regional Director, Central Pollution Control Board, Pune and curb the pollution issue in surrounding area, in exercise of the powers conferred upon me by the Board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (P&CP) Act, 1981, you are hereby directed to:

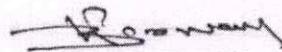
**Short Term (Less than 1 year)**

1. Process vents to be connected through double condenser.
2. Process vents of condenser should be of adequate height.
3. Process vents of condenser should pass through absorption media like activated carbon.
4. Pumps shall be provided with mechanical seals to prevent leakages.
5. Implementation of LDAR to control NH<sub>3</sub> emissions.
6. Removal of VOCs by air stripping before equalization tank.
7. Odours wastewater stream shall be handled in closed system from the source to primary treatment stages.
8. Removal of VOCs by competing mechanisms of air stripping and adsorption on solids in aeration tank.
9. Aqueous activated sludge diffusion, by sparging the collected odor emissions into aeration tanks of CETP, a typical liquid-based odor control system.
10. Regular O&M of sludge thickeners i.e. treating the sludge with lime or iron salts to encourage thickening and reduce the degassing of sulfurous compounds (H<sub>2</sub>S, organic sulphides, organosulphur based compounds etc) and ammonia.

**Long term (1 year and above)**

Capping of various open-air treatment systems (collection tanks, equalization tanks) and venting with appropriate VOC traps/media based scrubbers.

Your reply along with time bound action plan shall reach this office within a period of 15 days from date of receipt of this notice. In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.



(Satish H Padwal)

Regional Officer, Navi Mumbai

**Copy submitted to:**

1. The Joint Director (WPC), M.P.C. Board, Sion, Mumbai.
2. Legal Division

**Copy to:-**

Sub-Regional Officer, Navi Mumbai-I - He is directed to serve these directions to industry.

**MAHARASHTRA POLLUTION CONTROL BOARD****Regional Office, Navi-Mumbai**

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Raigad Bhavan, 7th floor,  
Sec-11, C.B.D. Belapur,  
Navi Mumbai- 400 614.

No: MPCB/RONM/2401/2005

Date: - 12/01/2024

To,

M/s. Arkema Chemicals India Pvt Ltd.  
Plot No. D-43(1), D-43(5), MIDC Shiravne,  
Navi Mumbai.

**Sub** : Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

**Ref** : 1. Consent to Operate granted to your unit by MPC board.  
2. Hon'ble, NGT, WB, Pune in respect of  
3. CPCB mitigation plan for odour and air pollution industries source in this area.  
4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 100124024

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

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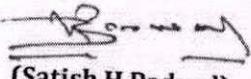
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**Long term (1 year and above)**

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Your reply along with time bound action plan shall reach this office within a period of 15 days from date of receipt of this notice. In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.

  
(Satish H Padwal)

Regional Officer, Navi Mumbai

**Copy submitted to:**

1. The Joint Director (WPC), M.P.C. Board, Sion, Mumbai.
2. Legal Division

**Copy to:-**

Sub-Regional Officer, Navi Mumbai-I - He is directed to serve these directions to industry.

**MAHARASHTRA POLLUTION CONTROL BOARD****Regional Office, Navi-Mumbai**

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Raigad Bhavan, 7th floor,  
Sec-11, C.B.D.Belapur,  
Navi Mumbai- 400 614.

No: MPCB/RONM/ 23 12280003

Date: - 28/12/2023

To,  
M/s. Beetachem Industries Pvt Ltd,  
Plot No. W-177, MIDC Turbhe,  
TTC Industrial Area, Behind MTNL,  
Navi Mumbai.

**Sub** : Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

**Ref** : 1. Consent to Operate granted to your unit by MPC board.  
2. Hon'ble, NGT, WB, Pune in respect of  
3. CPCB mitigation plan for odour and air pollution industries source in this area.  
4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 271223004

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, Board has granted conditional Consent to Operate u/s. 26 of Water (P & CP) Act, 1974; u/s 21 of Air (P & CP) Act, 1981 and u/s 6 of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 with certain terms & conditions and it is mandatory on your part to comply all the conditions stipulated in the consent to operate.

**AND WHEREAS**, it is obligatory on your part to provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times. Also comply with the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, MPC Board is receiving frequent complaints from surrounding area regarding Air Pollution Problem due to operation of units in Thane Belapur Industrial Area.

**AND WHEREAS**, Hon'ble National Green Tribunal, Western Bench, Pune has admitted SUMOTO case No. 197 of 2023.

**AND WHEREAS**, CPCB has submitted specific mitigation plan for odour and air pollution industries source in Thane Belapur Industrial Area.



**AND WHEREAS**, considering the measures proposed by Regional Director, Central Pollution Control Board, Pune and curb the pollution issue in surrounding area, in exercise of the powers conferred upon me by the Board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (P&CP) Act, 1981, you are hereby directed to:

1. Identifying the odour causing sources.
2. Compliance of CPCB SOP prepared under Rule-9 of HOW (M & TM) Rules 2016 for solvent recovery.
3. Transfer of solvents (spent and recovered) should be carried by connecting vents through condenser and of closed pipelines.
4. Process vents to be connected through double condenser.
5. Process vents of condenser should be adequate height.
6. Process vents of condenser should pass through absorption media like activated carbon.
7. Pumps shall be provided with mechanical seals to prevent leakages.
8. Regular monitoring of VOCs shall be carried out in the work zone area and ambient air.
9. Implementation of LDAR (Leakage Detection and Repair) to control VOCs emissions.
10. Total losses of solvent should not be more than 5%.
11. Condenser system for control of VOC emission at the vents of all the potential storage tanks.

**Long term (1 year and above)**

- a. Installation of floating roof tanks for solvent (spent and recovered) storage to minimize fugitive emission.

Your reply along with time bound action plan shall reach this office within a period of 15 days from date of receipt of this notice. In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.

**(Satish H Padwal)**

**Regional Officer, Navi Mumbai**

**Copy submitted to:**

1. The Joint Director (WPC), M.P.C. Board, Sion, Mumbai.
2. Legal Division

**Copy to:-**

Sub-Regional Officer, Navi Mumbai-I - He is directed to serve these directions to industry.

**MAHARASHTRA POLLUTION CONTROL BOARD****Regional Office, Navi-Mumbai**

Ph.:- (022)- 2757 2740

Fax Ph. :- (022)- 2757 1586

Visit us at :- <http://mpcb.gov.in>e-mail : [ronavimumbai@mpcb.gov.in](mailto:ronavimumbai@mpcb.gov.in)

Raigad Bhavan, 7th floor,

Sec-11, C.B.D.Belapur,

Navi Mumbai- 400 614.

No: MPCB/RONM/23/2280002

Date: - 28 /12/2023

To,  
M/s. Darshan Chemicals Pvt Ltd,  
Plot No. A-38, MIDC Pawne,  
TTC Industrial Area, Behind MTNL,  
Navi Mumbai.

**Sub :** Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

**Ref :** 1. Consent to Operate granted to your unit by MPC board.  
2. Hon'ble, NGT, WB, Pune in respect of  
3. CPCB mitigation plan for odour and air pollution industries source in this area.  
4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 271223003

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, Board has granted conditional Consent to Operate u/s. 26 of Water (P & CP) Act, 1974; u/s 21 of Air (P & CP) Act, 1981 and u/s 6 of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 with certain terms & conditions and it is mandatory on your part to comply all the conditions stipulated in the consent to operate.

**AND WHEREAS**, it is obligatory on your part to provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times. Also comply with the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, MPC Board is receiving frequent complaints from surrounding area regarding Air Pollution Problem due to operation of units in Thane Belapur Industrial Area.

**AND WHEREAS**, Hon'ble National Green Tribunal, Western Bench, Pune has admitted SUMOTO case No. 197 of 2023.

**AND WHEREAS**, CPCB has submitted specific mitigation plan for odour and air pollution industries source in Thane Belapur Industrial Area.



**AND WHEREAS**, considering the measures proposed by Regional Director, Central Pollution Control Board, Pune and curb the pollution issue in surrounding area, in exercise of the powers conferred upon me by the Board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (P&CP) Act, 1981, you are hereby directed to:

1. Identifying the odour causing sources.
2. Compliance of CPCB SOP prepared under Rule-9 of HOW (M & TM) Rules 2016 for solvent recovery.
3. Transfer of solvents (spent and recovered) should be carried by connecting vents through condenser and of closed pipelines.
4. Process vents to be connected through double condenser.
5. Process vents of condenser should be adequate height.
6. Process vents of condenser should pass through absorption media like activated carbon.
7. Pumps shall be provided with mechanical seals to prevent leakages.
8. Regular monitoring of VOCs shall be carried out in the work zone area and ambient air.
9. Implementation of LDAR (Leakage Detection and Repair) to control VOCs emissions.
10. Total losses of solvent should not be more than 5%.
11. Condenser system for control of VOC emission at the vents of all the potential storage tanks.

**Long term (1 year and above)**

- a. Installation of floating roof tanks for solvent (spent and recovered) storage to minimize fugitive emission.

Your reply along with time bound action plan shall reach this office within a period of 15 days from date of receipt of this notice. In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.

(Satish H Padwal)

Regional Officer, Navi Mumbai

**Copy submitted to:**

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2. Legal Division

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**MAHARASHTRA POLLUTION CONTROL BOARD****Regional Office, Navi-Mumbai**

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Fax Ph.: (022)- 2757 1586

Visit us at :- <http://mpcb.gov.in>e-mail: [ronavimumbai@mpcb.gov.in](mailto:ronavimumbai@mpcb.gov.in)

Raigad Bhavan, 7th floor,

Sec-11, C.B.D. Belapur,

Navi Mumbai- 400 614.

No: MPCB/RONM/ 23/2290009

Date: - 29/12/2023

To,

M/s. Esters and Solvents,

Plot No. W-180, TTC Indl Area,

MIDC Pawne, Navi Mumbai.

**Sub** : Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

**Ref** : 1. Consent to Operate granted to your unit by MPC board.  
2. Hon'ble, NGT, WB, Pune in respect of  
3. CPCB mitigation plan for odour and air pollution industries source in this area.  
4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 271223009

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, Board has granted conditional Consent to Operate u/s. 26 of Water (P & CP) Act, 1974; u/s 21 of Air (P & CP) Act, 1981 and u/s 6 of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 with certain terms & conditions and it is mandatory on your part to comply all the conditions stipulated in the consent to operate.

**AND WHEREAS**, it is obligatory on your part to provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times. Also comply with the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, MPC Board is receiving frequent complaints from surrounding area regarding Air Pollution Problem due to operation of units in Thane Belapur Industrial Area.

**AND WHEREAS**, Hon'ble National Green Tribunal, Western Bench, Pune has admitted SUMOTO case No. 197 of 2023.

**AND WHEREAS**, CPCB has submitted specific mitigation plan for odour and air pollution industries source in Thane Belapur Industrial Area.

AND WHEREAS, considering the measures proposed by Regional Director, Central Pollution Control Board, Pune and curb the pollution issue in surrounding area, in exercise of the powers conferred upon me by the Board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (P&CP) Act, 1981, you are hereby directed to:

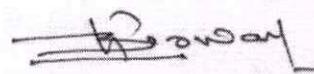
**Short Term (Less than 1 year)**

1. Process vents to be connected through double condenser.
2. Process vents of condenser should be of adequate height.
3. Process vents of condenser should pass through absorption media like activated carbon.
4. Pumps shall be provided with mechanical seals to prevent leakages.
5. Implementation of LDAR to control NH<sub>3</sub> emissions.
6. Removal of VOCs by air stripping before equalization tank.
7. Odours wastewater stream shall be handled in closed system from the source to primary treatment stages.
8. Removal of VOCs by competing mechanisms of air stripping and adsorption on solids in aeration tank.
9. Aqueous activated sludge diffusion, by sparging the collected odor emissions into aeration tanks of CETP, a typical liquid-based odor control system.
10. Regular O&M of sludge thickeners i.e. treating the sludge with lime or iron salts to encourage thickening and reduce the degassing of sulfurous compounds (H<sub>2</sub>S, organic sulphides, organosulphur based compounds etc) and ammonia.

**Long term (1 year and above)**

Capping of various open-air treatment systems (collection tanks, equalization tanks) and venting with appropriate VOC traps/media based scrubbers.

Your reply along with time bound action plan shall reach this office within a period of 15 days from date of receipt of this notice. In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.



(Satish H Padwal)

Regional Officer, Navi Mumbai

**Copy submitted to:**

1. The Joint Director (WPC), M.P.C. Board, Sion, Mumbai.
2. Legal Division

**Copy to:-**

Sub-Regional Officer, Navi Mumbai-I - He is directed to serve these directions to industry.

**MAHARASHTRA POLLUTION CONTROL BOARD****Regional Office, Navi-Mumbai**

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Raigad Bhavan, 7th floor,

Sec-11, C.B.D.Belapur,

Navi Mumbai- 400 614.

No: MPCB/RONM/23/2290004

Date: - 29/12/2023

To,

M/s. Gramercy Trade Industries Pvt Ltd,  
Plot No. D-2/1, TTC Indl Area,  
Thane Belapur Road, MIDC Turbhe,  
Navi Mumbai.

**Sub** : Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

**Ref** : 1. Consent to Operate granted to your unit by MPC board.  
2. Hon'ble, NGT, WB, Pune in respect of  
3. CPCB mitigation plan for odour and air pollution industries source in this area.  
4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 271223013

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, Board has granted conditional Consent to Operate u/s. 26 of Water (P & CP) Act, 1974; u/s 21 of Air (P & CP) Act, 1981 and u/s 6 of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 with certain terms & conditions and it is mandatory on your part to comply all the conditions stipulated in the consent to operate.

**AND WHEREAS**, it is obligatory on your part to provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times. Also comply with the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, MPC Board is receiving frequent complaints from surrounding area regarding Air Pollution Problem due to operation of units in Thane Belapur Industrial Area.

**AND WHEREAS**, Hon'ble National Green Tribunal, Western Bench, Pune has admitted SUMOTO case No. 197 of 2023.

**AND WHEREAS**, CPCB has submitted specific mitigation plan for odour and air pollution industries source in Thane Belapur Industrial Area.



**AND WHEREAS**, considering the measures proposed by Regional Director, Central Pollution Control Board, Pune and curb the pollution issue in surrounding area, in exercise of the powers conferred upon me by the Board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (P&CP) Act, 1981, you are hereby directed to:

**Short Term (Less than 1 year)**

1. Process vents to be connected through double condenser.
2. Process vents of condenser should be of adequate height.
3. Process vents of condenser should pass through absorption media like activated carbon.
4. Pumps shall be provided with mechanical seals to prevent leakages.
5. Implementation of LDAR to control NH<sub>3</sub> emissions.
6. Removal of VOCs by air stripping before equalization tank.
7. Odours wastewater stream shall be handled in closed system from the source to primary treatment stages.
8. Removal of VOCs by competing mechanisms of air stripping and adsorption on solids in aeration tank.
9. Aqueous activated sludge diffusion, by sparging the collected odor emissions into aeration tanks of CETP, a typical liquid-based odor control system.
10. Regular O&M of sludge thickeners i.e. treating the sludge with lime or iron salts to encourage thickening and reduce the degassing of sulfurous compounds (H<sub>2</sub>S, organic sulphides, organosulphur based compounds etc) and ammonia.

**Long term (1 year and above)**

Capping of various open-air treatment systems (collection tanks, equalization tanks) and venting with appropriate VOC traps/media based scrubbers.

Your reply along with time bound action plan shall reach this office within a period of 15 days from date of receipt of this notice. In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.

(Satish H Padwal)

Regional Officer, Navi Mumbai

**Copy submitted to:**

1. The Joint Director (WPC), M.P.C. Board, Sion, Mumbai.
2. Legal Division

**Copy to:-**

Sub-Regional Officer, Navi Mumbai-I - He is directed to serve these directions to industry.

# MAHARASHTRA POLLUTION CONTROL BOARD

## Regional Office, Navi-Mumbai

Ph.:- (022)- 2757 2740  
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 e-mail : [ronavimumbai@mpcb.gov.in](mailto:ronavimumbai@mpcb.gov.in)



Raigad Bhavan, 7th floor,  
 Sec-11, C.B.D.Belapur,  
 Navi Mumbai- 400 614.

No: MPCB/RONM/23/2280004

Date: - 28 /12/2023

To,  
 M/s. Jyoti Dye-Chem Pvt Ltd,  
 Plot No. D-76/1, MIDC Turbhe,  
 TTC Industrial Area, Behind MTNL,  
 Navi Mumbai.

**Sub :** Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

**Ref :** 1. Consent to Operate granted to your unit by MPC board.  
 2. Hon'ble, NGT, WB, Pune in respect of  
 3. CPCB mitigation plan for odour and air pollution industries source in this area.  
 4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 261223027

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, Board has granted conditional Consent to Operate u/s. 26 of Water (P & CP) Act, 1974; u/s 21 of Air (P & CP) Act, 1981 and u/s 6 of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 with certain terms & conditions and it is mandatory on your part to comply all the conditions stipulated in the consent to operate.

**AND WHEREAS**, it is obligatory on your part to provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times. Also comply with the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, MPC Board is receiving frequent complaints from surrounding area regarding Air Pollution Problem due to operation of units in Thane Belapur Industrial Area.

**AND WHEREAS**, Hon'ble National Green Tribunal, Western Bench, Pune has admitted SUMOTO case No. 197 of 2023.

**AND WHEREAS**, CPCB has submitted specific mitigation plan for odour and air pollution industries source in Thane Belapur Industrial Area.



**AND WHEREAS**, considering the measures proposed by Regional Director, Central Pollution Control Board, Pune and curb the pollution issue in surrounding area, in exercise of the powers conferred upon me by the Board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (P&CP) Act, 1981, you are hereby directed to:

1. Identifying the odour causing sources.
2. Compliance of CPCB SOP prepared under Rule-9 of HOW (M & TM) Rules 2016 for solvent recovery.
3. Transfer of solvents (spent and recovered) should be carried by connecting vents through condenser and of closed pipelines.
4. Process vents to be connected through double condenser.
5. Process vents of condenser should be adequate height.
6. Process vents of condenser should pass through absorption media like activated carbon.
7. Pumps shall be provided with mechanical seals to prevent leakages.
8. Regular monitoring of VOCs shall be carried out in the work zone area and ambient air.
9. Implementation of LDAR (Leakage Detection and Repair) to control VOCs emissions.
10. Total losses of solvent should not be more than 5%.
11. Condenser system for control of VOC emission at the vents of all the potential storage tanks.

**Long term (1 year and above)**

- a. Installation of floating roof tanks for solvent (spent and recovered) storage to minimize fugitive emission.

Your reply along with time bound action plan shall reach this office within a period of 15 days from date of receipt of this notice. In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.

(Satish H Padwal)

Regional Officer, Navi Mumbai

**Copy submitted to:**

1. The Joint Director (WPC), M.P.C. Board, Sion, Mumbai.
2. Legal Division

**Copy to:-**

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Raigad Bhavan, 7th floor,

Sec-11, C.B.D.Belapur,

Navi Mumbai- 400 614.

No: MPCB/RONM/ 23/2290007

Date: - 29/12/2023

To,

M/s. Korde Chemicals Pvt Ltd,

Plot No. W-13, TTC Indl Area,

MIDC Pawne, Navi Mumbai.

**Sub :** Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

**Ref :** 1. Consent to Operate granted to your unit by MPC board.  
2. Hon'ble, NGT, WB, Pune in respect of  
3. CPCB mitigation plan for odour and air pollution industries source in this area.  
4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 271223011

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, Board has granted conditional Consent to Operate u/s. 26 of Water (P & CP) Act, 1974; u/s 21 of Air (P & CP) Act, 1981 and u/s 6 of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 with certain terms & conditions and it is mandatory on your part to comply all the conditions stipulated in the consent to operate.

**AND WHEREAS**, it is obligatory on your part to provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times. Also comply with the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, MPC Board is receiving frequent complaints from surrounding area regarding Air Pollution Problem due to operation of units in Thane Belapur Industrial Area.

**AND WHEREAS**, Hon'ble National Green Tribunal, Western Bench, Pune has admitted SUMOTO case No. 197 of 2023.

**AND WHEREAS**, CPCB has submitted specific mitigation plan for odour and air pollution industries source in Thane Belapur Industrial Area.

AND WHEREAS, considering the measures proposed by Regional Director, Central Pollution Control Board, Pune and curb the pollution issue in surrounding area, in exercise of the powers conferred upon me by the Board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (P&CP Act, 1981, you are hereby directed to:

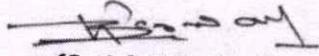
**Short Term (Less than 1 year)**

1. Process vents to be connected through double condenser.
2. Process vents of condenser should be of adequate height.
3. Process vents of condenser should pass through absorption media like activated carbon.
4. Pumps shall be provided with mechanical seals to prevent leakages.
5. Implementation of LDAR to control NH<sub>3</sub> emissions.
6. Removal of VOCs by air stripping before equalization tank.
7. Odours wastewater stream shall be handled in closed system from the source to primary treatment stages.
8. Removal of VOCs by competing mechanisms of air stripping and adsorption on solids in aeration tank.
9. Aqueous activated sludge diffusion, by sparging the collected odor emissions into aeration tanks of CETP, a typical liquid-based odor control system.
10. Regular O&M of sludge thickeners i.e. treating the sludge with lime or iron salts to encourage thickening and reduce the degassing of sulfurous compounds (H<sub>2</sub>S, organic sulphides, organosulphur based compounds etc) and ammonia.

**Long term (1 year and above)**

Capping of various open-air treatment systems (collection tanks, equalization tanks) and venting with appropriate VOC traps/media based scrubbers.

Your reply along with time bound action plan shall reach this office within a period of 15 days from date of receipt of this notice. In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.

  
(Satish H Padwal)

Regional Officer, Navi Mumbai

**Copy submitted to:**

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2. Legal Division

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# MAHARASHTRA POLLUTION CONTROL BOARD

## Regional Office, Navi-Mumbai

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Ralgad Bhavan, 7th floor,  
 Sec-11, C.B.D. Belapur,  
 Navi Mumbai- 400 614.

No: MPCB/RONM/240150005

Date: - 15/01/2024

To,  
 M/s. Maha Recyclochem Industries,  
 Plot No. W-278 A, MIDC Rabale,  
 Navi Mumbai.

**Sub :** Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

**Ref :** 1. Consent to Operate granted to your unit by MPC board.  
 2. Hon'ble, NGT, WB, Pune in respect of  
 3. CPCB mitigation plan for odour and air pollution industries source in this area.  
 4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 120422002

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, Board has granted conditional Consent to Operate u/s. 26 of Water (P & CP) Act, 1974; u/s 21 of Air (P & CP) Act, 1981 and u/s 6 of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 with certain terms & conditions and it is mandatory on your part to comply all the conditions stipulated in the consent to operate.

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**AND WHEREAS**, MPC Board is receiving frequent complaints from surrounding area regarding Air Pollution Problem due to operation of units in Thane Belapur Industrial Area.

**AND WHEREAS**, Hon'ble National Green Tribunal, Western Bench, Pune has admitted SUMOTO case No. 197 of 2023.

**AND WHEREAS**, CPCB has submitted specific mitigation plan for odour and air pollution industries source in Thane Belapur Industrial Area.



**AND WHEREAS**, considering the measures proposed by Regional Director, Central Pollution Control Board, Pune and curb the pollution issue in surrounding area, in exercise of the powers conferred upon me by the Board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (P&CP) Act, 1981, you are hereby directed to:

1. Identifying the odour causing sources.
2. Compliance of CPCB SOP prepared under Rule-9 of HOW (M & TM) Rules 2016 for solvent recovery.
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4. Process vents to be connected through double condenser.
5. Process vents of condenser should be adequate height.
6. Process vents of condenser should pass through absorption media like activated carbon.
7. Pumps shall be provided with mechanical seals to prevent leakages.
8. Regular monitoring of VOCs shall be carried out in the work zone area and ambient air.
9. Implementation of LDAR (Leakage Detection and Repair) to control VOCs emissions.
10. Total losses of solvent should not be more than 5%.
11. Condenser system for control of VOC emission at the vents of all the potential storage tanks.

**Long term (1 year and above)**

- a. Installation of floating roof tanks for solvent (spent and recovered) storage to minimize fugitive emission.

Your reply along with time bound action plan shall reach this office within a period of 15 days from date of receipt of this notice. In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.

(Satish H Padwal)

Regional Officer, Navi Mumbai

**Copy submitted to:**

1. The Joint Director (WPC), M.P.C. Board, Sion, Mumbai.
2. Legal Division

**Copy to:-**

Sub-Regional Officer, Navi Mumbai-II - He is directed to serve these directions to industry.

**MAHARASHTRA POLLUTION CONTROL BOARD****Regional Office, Navi-Mumbai**

Ph:- (022)-2757 2740

Fax Ph. :- (022)- 2757 1586

Visit us at :- <http://mpcb.gov.in>e-mail : [ronavimumbai@mpcb.gov.in](mailto:ronavimumbai@mpcb.gov.in)

Raigad Bhavan, 7th floor,

Sec-11, C.B.D.Belapur,

Navi Mumbai- 400 614.

No: MPCB/RONM/ 2312290006

Date: - 29/12/2023

To,  
M/s. Mehk Chemicals Pvt Ltd,  
Plot No.C-159, TTC Indl Area,  
MIDC Pawne, Navi Mumbai.

**Sub :** Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

**Ref :** 1. Consent to Operate granted to your unit by MPC board.  
2. Hon'ble, NGT, WB, Pune in respect of  
3. CPCB mitigation plan for odour and air pollution industries source in this area.  
4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 271223012

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, Board has granted conditional Consent to Operate u/s. 26 of Water (P & CP) Act, 1974; u/s 21 of Air (P & CP) Act, 1981 and u/s 6 of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 with certain terms & conditions and it is mandatory on your part to comply all the conditions stipulated in the consent to operate.

**AND WHEREAS**, it is obligatory on your part to provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times. Also comply with the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, MPC Board is receiving frequent complaints from surrounding area regarding Air Pollution Problem due to operation of units in Thane Belapur Industrial Area.

**AND WHEREAS**, Hon'ble National Green Tribunal, Western Bench, Pune has admitted SUMOTO case No. 197 of 2023.

**AND WHEREAS**, CPCB has submitted specific mitigation plan for odour and air pollution industries source in Thane Belapur Industrial Area.



**AND WHEREAS**, considering the measures proposed by Regional Director, Central Pollution Control Board, Pune and curb the pollution issue in surrounding area, in exercise of the powers conferred upon me by the Board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (P&CP) Act, 1981, you are hereby directed to:

**Short Term (Less than 1 year)**

1. Process vents to be connected through double condenser.
2. Process vents of condenser should be of adequate height.
3. Process vents of condenser should pass through absorption media like activated carbon.
4. Pumps shall be provided with mechanical seals to prevent leakages.
5. Implementation of LDAR to control NH<sub>3</sub> emissions.
6. Removal of VOCs by air stripping before equalization tank.
7. Odours wastewater stream shall be handled in closed system from the source to primary treatment stages.
8. Removal of VOCs by competing mechanisms of air stripping and adsorption on solids in aeration tank.
9. Aqueous activated sludge diffusion, by sparging the collected odor emissions into aeration tanks of CETP, a typical liquid-based odor control system.
10. Regular O&M of sludge thickeners i.e. treating the sludge with lime or iron salts to encourage thickening and reduce the degassing of sulfurous compounds (H<sub>2</sub>S, organic sulphides, organosulphur based compounds etc) and ammonia.

**Long term (1 year and above)**

Capping of various open-air treatment systems (collection tanks, equalization tanks) and venting with appropriate VOC traps/media based scrubbers.

Your reply along with time bound action plan shall reach this office within a period of 15 days from date of receipt of this notice. In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.

(Satish H Padwal)  
Regional Officer, Navi Mumbai

**Copy submitted to:**

1. The Joint Director (WPC), M.P.C. Board, Sion, Mumbai.
2. Legal Division

**Copy to:-**

Sub-Regional Officer, Navi Mumbai-I - He is directed to serve these directions to industry.

# MAHARASHTRA POLLUTION CONTROL BOARD

## Regional Office, Navi-Mumbai

Ph.:- (022)- 2757 2740

Fax Ph.:- (022)- 2757 1586

Visit us at :- <http://mpcb.gov.in>

e-mail : [ronavimumbai@mpcb.gov.in](mailto:ronavimumbai@mpcb.gov.in)



Raigad Bhavan, 7th floor,  
Sec-11, C.B.D.Belapur,  
Navi Mumbai- 400 614.

No: MPCB/RONM/2401040005

Date: - 04/01/2024

To,  
M/s. NOCIL Ltd,  
Plot No. C-37, TTC Indl Area,  
MIDC Pawne, Navi Mumbai.

**Sub :** Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

**Ref :** 1. Consent to Operate granted to your unit by MPC board.  
2. Hon'ble, NGT, WB, Pune in respect of  
3. CPCB mitigation plan for odour and air pollution industries source in this area.  
4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 030124013

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, Board has granted conditional Consent to Operate u/s. 26 of Water (P & CP) Act, 1974; u/s 21 of Air (P & CP) Act, 1981 and u/s 6 of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 with certain terms & conditions and it is mandatory on your part to comply all the conditions stipulated in the consent to operate.

**AND WHEREAS**, it is obligatory on your part to provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times. Also comply with the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, MPC Board is receiving frequent complaints from surrounding area regarding Air Pollution Problem due to operation of units in Thane Belapur Industrial Area.

**AND WHEREAS**, Hon'ble National Green Tribunal, Western Bench, Pune has admitted SUMOTO case No. 197 of 2023.

**AND WHEREAS**, CPCB has submitted specific mitigation plan for odour and air pollution industries source in Thane Belapur Industrial Area.

**AND WHEREAS**, considering the measures proposed by Regional Director, Central Pollution Control Board, Pune and curb the pollution issue in surrounding area, in exercise of the powers conferred upon me by the Board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (P&CP) Act, 1981, you are hereby directed to:

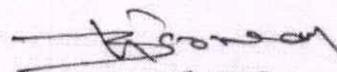
**Short Term (Less than 1 year)**

1. Process vents to be connected through double condenser.
2. Process vents of condenser should be of adequate height.
3. Process vents of condenser should pass through absorption media like activated carbon.
4. Pumps shall be provided with mechanical seals to prevent leakages.
5. Implementation of LDAR to control NH<sub>3</sub> emissions.
6. Removal of VOCs by air stripping before equalization tank.
7. Odours wastewater stream shall be handled in closed system from the source to primary treatment stages.
8. Removal of VOCs by competing mechanisms of air stripping and adsorption on solids in aeration tank.
9. Aqueous activated sludge diffusion, by sparging the collected odor emissions into aeration tanks of CETP, a typical liquid-based odor control system.
10. Regular O&M of sludge thickeners i.e. treating the sludge with lime or iron salts to encourage thickening and reduce the degassing of sulfurous compounds (H<sub>2</sub>S, organic sulphides, organosulphur based compounds etc) and ammonia.

**Long term (1 year and above)**

Capping of various open-air treatment systems (collection tanks, equalization tanks) and venting with appropriate VOC traps/media based scrubbers.

Your reply along with time bound action plan shall reach this office within a period of 15 days from date of receipt of this notice. In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.



(Satish H Padwal)

Regional Officer, Navi Mumbai

**Copy submitted to:**

1. The Joint Director (WPC), M.P.C. Board, Sion, Mumbai.
2. Legal Division

**Copy to:-**

Sub-Regional Officer, Navi Mumbai-I - He is directed to serve these directions to industry.

# MAHARASHTRA POLLUTION CONTROL BOARD

## Regional Office, Navi-Mumbai

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e-mail : [ronavimumbai@mpcb.gov.in](mailto:ronavimumbai@mpcb.gov.in)



Raigad Bhavan, 7th floor,

Sec-11, C.B.D.Belapur,

Navi Mumbai- 400 614.

No: MPCB/RONM/2312290008

Date: - 29/12/2023

To,  
M/s. N. S. Chemical Pvt Ltd,  
Shed No. W-3 and 4, TTC Indl Area,  
MIDC Pawne, Navi Mumbai.

**Sub** : Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

**Ref** : 1. Consent to Operate granted to your unit by MPC board.  
2. Hon'ble, NGT, WB, Pune in respect of  
3. CPCB mitigation plan for odour and air pollution industries source in this area.  
4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 271223010

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, Board has granted conditional Consent to Operate u/s. 26 of Water (P & CP) Act, 1974; u/s 21 of Air (P & CP) Act, 1981 and u/s 6 of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 with certain terms & conditions and it is mandatory on your part to comply all the conditions stipulated in the consent to operate.

**AND WHEREAS**, it is obligatory on your part to provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times. Also comply with the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, MPC Board is receiving frequent complaints from surrounding area regarding Air Pollution Problem due to operation of units in Thane Belapur Industrial Area.

**AND WHEREAS**, Hon'ble National Green Tribunal, Western Bench, Pune has admitted SUMOTO case No. 197 of 2023.

**AND WHEREAS**, CPCB has submitted specific mitigation plan for odour and air pollution industries source in Thane Belapur Industrial Area.



**AND WHEREAS**, considering the measures proposed by Regional Director, Central Pollution Control Board, Pune and curb the pollution issue in surrounding area, in exercise of the powers conferred upon me by the Board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (P&CP) Act, 1981, you are hereby directed to:

**Short Term (Less than 1 year)**

1. Process vents to be connected through double condenser.
2. Process vents of condenser should be of adequate height.
3. Process vents of condenser should pass through absorption media like activated carbon.
4. Pumps shall be provided with mechanical seals to prevent leakages.
5. Implementation of LDAR to control NH<sub>3</sub> emissions.
6. Removal of VOCs by air stripping before equalization tank.
7. Odours wastewater stream shall be handled in closed system from the source to primary treatment stages.
8. Removal of VOCs by competing mechanisms of air stripping and adsorption on solids in aeration tank.
9. Aqueous activated sludge diffusion, by sparging the collected odor emissions into aeration tanks of CETP, a typical liquid-based odor control system.
10. Regular O&M of sludge thickeners i.e. treating the sludge with lime or iron salts to encourage thickening and reduce the degassing of sulfurous compounds (H<sub>2</sub>S, organic sulphides, organosulphur based compounds etc) and ammonia.

**Long term (1 year and above)**

Capping of various open-air treatment systems (collection tanks, equalization tanks) and venting with appropriate VOC traps/media based scrubbers.

Your reply along with time bound action plan shall reach this office within a period of 15 days from date of receipt of this notice. In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.

(Satish H Padwal)

Regional Officer, Navi Mumbai

**Copy submitted to:**

1. The Joint Director (WPC), M.P.C. Board, Sion, Mumbai.
2. Legal Division

**Copy to:-**

Sub-Regional Officer, Navi Mumbai-I - He is directed to serve these directions to industry.

# MAHARASHTRA POLLUTION CONTROL BOARD

## Regional Office, Navi-Mumbai

Ph.:- (022)- 2757 2740

Fax Ph. :- (022)- 2757 1586

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e-mail : [ronavimumbai@mpcb.gov.in](mailto:ronavimumbai@mpcb.gov.in)



Raigad Bhavan, 7th floor,  
Sec-11, C.B.D.Belapur,  
Navi Mumbai- 400 614.

No: MPCB/RONM/2402230004

Date: - 23/02/2024

To,  
M/s. Paras Organics Pvt Ltd.  
Plot No. D-119, MIDC Shiravne,  
Navi Mumbai.

**Sub** : Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

**Ref** : 1. Consent to Operate granted to your unit by MPC board.  
2. Hon'ble, NGT, WB, Pune in respect of Sumoto Case No. 197/2023  
3. CPCB mitigation plan for odour and air pollution industries source in this area.  
4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 160224012

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, Board has granted conditional Consent to Operate u/s. 26 of Water (P & CP) Act, 1974; u/s 21 of Air (P & CP) Act, 1981 and u/s 6 of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 with certain terms & conditions and it is mandatory on your part to comply all the conditions stipulated in the consent to operate.

**AND WHEREAS**, it is obligatory on your part to provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times. Also comply with the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, MPC Board is receiving frequent complaints from surrounding area regarding Air Pollution Problem due to operation of units in Thane Belapur Industrial Area.

**AND WHEREAS**, Hon'ble National Green Tribunal, Western Bench, Pune has admitted SUMOTO case No. 197 of 2023.

**AND WHEREAS**, CPCB has submitted specific mitigation plan for odour and air pollution industries source in Thane Belapur Industrial Area.



**AND WHEREAS**, considering the measures proposed by Regional Director, Central Pollution Control Board, Pune and curb the pollution issue in surrounding area, in exercise of the powers conferred upon me by the Board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (Prevention & Control of Pollution) Act, 1981, you are hereby directed to:

**Short Term (Less than 1 year)**

1. Process vents to be connected through double condenser.
2. Process vents of condenser should be of adequate height.
3. Process vents of condenser should pass through absorption media like activated carbon.
4. Pumps shall be provided with mechanical seals to prevent leakages.
5. Implementation of LDAR to control NH<sub>3</sub> emissions.
6. Removal of VOCs by air stripping before equalization tank.
7. Odours wastewater stream shall be handled in closed system from the source to primary treatment stages.
8. Removal of VOCs by competing mechanisms of air stripping and adsorption on solids in aeration tank.
9. Aqueous activated sludge diffusion, by sparging the collected odor emissions into aeration tanks of CETP, a typical liquid-based odor control system.
10. Regular O&M of sludge thickeners i.e. treating the sludge with lime or iron salts to encourage thickening and reduce the degassing of sulfurous compounds (H<sub>2</sub>S, organic sulphides, organosulphur based compounds etc) and ammonia.

**Long term (1 year and above)**

Capping of various open-air treatment systems (collection tanks, equalization tanks) and venting with appropriate VOC traps/media based scrubbers.

Your reply along with time bound action plan shall reach this office within a period of 15 days from date of receipt of this notice. In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.

(Satish H Padwal)

Regional Officer, Navi Mumbai

**Copy submitted to:**

1. The Joint Director (WPC), M.P.C. Board, Sion, Mumbai.
2. Law Officer (P&L Divn), MPCB, Mumbai.

**Copy to:-**

Sub-Regional Officer, Navi Mumbai-I - He is directed to serve these directions to industry.

**MAHARASHTRA POLLUTION CONTROL BOARD****Regional Office, Navi-Mumbai**

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Raigad Bhavan, 7th floor,  
Sec-11, C.B.D.Belapur,  
Navi Mumbai- 400 614.

No: MPCB/RONM/2312290003

Date: - 29/12/2023

To,  
M/s. Hemmo Pharmaceuticals Pvt Ltd,  
Plot No.C-43, TTC Indl Area,  
MIDC Pawne, Navi Mumbai.

**Sub** : Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

**Ref** : 1. Consent to Operate granted to your unit by MPC board.  
2. Hon'ble, NGT, WB, Pune in respect of  
3. CPCB mitigation plan for odour and air pollution industries source in this area.  
4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 261223035

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, Board has granted conditional Consent to Operate u/s. 26 of Water (P & CP) Act, 1974; u/s 21 of Air (P & CP) Act, 1981 and u/s 6 of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 with certain terms & conditions and it is mandatory on your part to comply all the conditions stipulated in the consent to operate.

**AND WHEREAS**, it is obligatory on your part to provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times. Also comply with the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, MPC Board is receiving frequent complaints from surrounding area regarding Air Pollution Problem due to operation of units in Thane Belapur Industrial Area.

**AND WHEREAS**, Hon'ble National Green Tribunal, Western Bench, Pune has admitted SUMOTO case No. 197 of 2023.

**AND WHEREAS**, CPCB has submitted specific mitigation plan for odour and air pollution industries source in Thane Belapur Industrial Area.

**AND WHEREAS**, considering the measures proposed by Regional Director, Central Pollution Control Board, Pune and curb the pollution issue in surrounding area, in exercise of the powers conferred upon me by the Board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (P&CP) Act, 1981, you are hereby directed to:

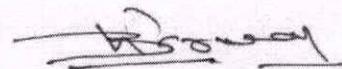
**Short Term (Less than 1 year)**

1. Process vents to be connected through double condenser.
2. Process vents of condenser should be of adequate height.
3. Process vents of condenser should pass through absorption media like activated carbon.
4. Pumps shall be provided with mechanical seals to prevent leakages.
5. Implementation of LDAR to control NH<sub>3</sub> emissions.
6. Removal of VOCs by air stripping before equalization tank.
7. Odours wastewater stream shall be handled in closed system from the source to primary treatment stages.
8. Removal of VOCs by competing mechanisms of air stripping and adsorption on solids in aeration tank.
9. Aqueous activated sludge diffusion, by sparging the collected odor emissions into aeration tanks of CETP, a typical liquid-based odor control system.
10. Regular O&M of sludge thickeners i.e. treating the sludge with lime or iron salts to encourage thickening and reduce the degassing of sulfurous compounds (H<sub>2</sub>S, organic sulphides, organosulphur based compounds etc) and ammonia.

**Long term (1 year and above)**

Capping of various open-air treatment systems (collection tanks, equalization tanks) and venting with appropriate VOC traps/media based scrubbers.

Your reply along with time bound action plan shall reach this office within a period of 15 days from date of receipt of this notice. In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.



(Satish H Padwal)

Regional Officer, Navi Mumbai

**Copy submitted to:**

1. The Joint Director (WPC), M.P.C. Board, Sion, Mumbai.
2. Legal Division

**Copy to:-**

Sub-Regional Officer, Navi Mumbai-I - He is directed to serve these directions to industry.

**MAHARASHTRA POLLUTION CONTROL BOARD****Regional Office, Navi-Mumbai**

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Visit us at :- <http://mpcb.gov.in>e-mail :- [navimumbai@mpcb.gov.in](mailto:navimumbai@mpcb.gov.in)

Raigad Bhavan, 7th floor,

Sec-11, C.B.D.Belapur,

Navi Mumbai- 400 614.

No: MPCB/RONM/ 23/2290002

Date: - 29/12/2023

To,  
M/s. Precise Biopharma Pvt Ltd,  
Plot No.C-445, TTC Indl Area,  
MIDC Turbhe, Navi Mumbai.

**Sub** : Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

**Ref** : 1. Consent to Operate granted to your unit by MPC board.  
2. Hon'ble, NGT, WB, Pune in respect of  
3. CPCB mitigation plan for odour and air pollution industries source in this area.  
4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 261223036

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, Board has granted conditional Consent to Operate u/s. 26 of Water (P & CP) Act, 1974; u/s 21 of Air (P & CP) Act, 1981 and u/s 6 of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 with certain terms & conditions and it is mandatory on your part to comply all the conditions stipulated in the consent to operate.

**AND WHEREAS**, it is obligatory on your part to provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times. Also comply with the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, MPC Board is receiving frequent complaints from surrounding area regarding Air Pollution Problem due to operation of units in Thane Belapur Industrial Area.

**AND WHEREAS**, Hon'ble National Green Tribunal, Western Bench, Pune has admitted SUMOTO case No. 197 of 2023.

**AND WHEREAS**, CPCB has submitted specific mitigation plan for odour and air pollution industries source in Thane Belapur Industrial Area.

AND WHEREAS, considering the measures proposed by Regional Director, Central Pollution Control Board, Pune and curb the pollution issue in surrounding area, in exercise of the powers conferred upon me by the Board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (P&CP) Act, 1981, you are hereby directed to:

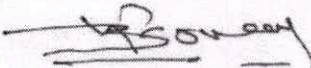
**Short Term (Less than 1 year)**

1. Process vents to be connected through double condenser.
2. Process vents of condenser should be of adequate height.
3. Process vents of condenser should pass through absorption media like activated carbon.
4. Pumps shall be provided with mechanical seals to prevent leakages.
5. Implementation of LDAR to control NH<sub>3</sub> emissions.
6. Removal of VOCs by air stripping before equalization tank.
7. Odours wastewater stream shall be handled in closed system from the source to primary treatment stages.
8. Removal of VOCs by competing mechanisms of air stripping and adsorption on solids in aeration tank.
9. Aqueous activated sludge diffusion, by sparging the collected odor emissions into aeration tanks of CETP, a typical liquid-based odor control system.
10. Regular O&M of sludge thickeners i.e. treating the sludge with lime or iron salts to encourage thickening and reduce the degassing of sulfurous compounds (H<sub>2</sub>S, organic sulphides, organosulphur based compounds etc) and ammonia.

**Long term (1 year and above)**

Capping of various open-air treatment systems (collection tanks, equalization tanks) and venting with appropriate VOC traps/media based scrubbers.

Your reply along with time bound action plan shall reach this office within a period of 15 days from date of receipt of this notice. In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.



(Satish H Padwal)

Regional Officer, Navi Mumbai

**Copy submitted to:**

1. The Joint Director (WPC), M.P.C. Board, Sion, Mumbai.
2. Legal Division

**Copy to:-**

Sub-Regional Officer, Navi Mumbai-I - He is directed to serve these directions to industry.

**MAHARASHTRA POLLUTION CONTROL BOARD****Regional Office, Navi-Mumbai**

Ph.:- (022)- 2757 2740

Fax Ph. :- (022)- 2757 1586

Visit us at :- <http://mpcb.gov.in>e-mail : [ronavimumbai@mpcb.gov.in](mailto:ronavimumbai@mpcb.gov.in)

Raigad Bhavan, 7th floor,  
Sec-11, C.B.D.Belapur,  
Navi Mumbai- 400 614.

No: MPCB/RONM/2401120004

Date: -12/01/2024

To,

M/s. Precise Chemipharma Pvt Ltd.

Plot No. D-90/3, MIDC Turbhe,

Navi Mumbai.

**Sub :** Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

**Ref :** 1. Consent to Operate granted to your unit by MPC board.  
2. Hon'ble, NGT, WB, Pune in respect of  
3. CPCB mitigation plan for odour and air pollution industries source in this area.  
4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 100124021

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, Board has granted conditional Consent to Operate u/s. 26 of Water (P & CP) Act, 1974; u/s 21 of Air (P & CP) Act, 1981 and u/s 6 of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 with certain terms & conditions and it is mandatory on your part to comply all the conditions stipulated in the consent to operate.

**AND WHEREAS**, it is obligatory on your part to provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times. Also comply with the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, MPC Board is receiving frequent complaints from surrounding area regarding Air Pollution Problem due to operation of units in Thane Belapur Industrial Area.

**AND WHEREAS**, Hon'ble National Green Tribunal, Western Bench, Pune has admitted SUMOTO case No. 197 of 2023.

**AND WHEREAS**, CPCB has submitted specific mitigation plan for odour and air pollution industries source in Thane Belapur Industrial Area.



**AND WHEREAS**, considering the measures proposed by Regional Director, Central Pollution Control Board, Pune and curb the pollution issue in surrounding area, in exercise of the powers conferred upon me by the Board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (P&CP) Act, 1981, you are hereby directed to:

**Short Term (Less than 1 year)**

1. Process vents to be connected through double condenser.
2. Process vents of condenser should be of adequate height.
3. Process vents of condenser should pass through absorption media like activated carbon.
4. Pumps shall be provided with mechanical seals to prevent leakages.
5. Implementation of LDAR to control NH<sub>3</sub> emissions.
6. Removal of VOCs by air stripping before equalization tank.
7. Odours wastewater stream shall be handled in closed system from the source to primary treatment stages.
8. Removal of VOCs by competing mechanisms of air stripping and adsorption on solids in aeration tank.
9. Aqueous activated sludge diffusion, by sparging the collected odor emissions into aeration tanks of CETP, a typical liquid-based odor control system.
10. Regular O&M of sludge thickeners i.e. treating the sludge with lime or iron salts to encourage thickening and reduce the degassing of sulfurous compounds (H<sub>2</sub>S, organic sulphides, organosulphur based compounds etc) and ammonia.

**Long term (1 year and above)**

Capping of various open-air treatment systems (collection tanks, equalization tanks) and venting with appropriate VOC traps/media based scrubbers.

Your reply along with time bound action plan shall reach this office within a period of 15 days from date of receipt of this notice. In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.

(Satish H Padwal)

Regional Officer, Navi Mumbai

**Copy submitted to:**

1. The Joint Director (WPC), M.P.C. Board, Sion, Mumbai.
2. Legal Division

**Copy to:-**

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# MAHARASHTRA POLLUTION CONTROL BOARD

## Regional Office, Navi-Mumbai

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e-mail : [ronavimumbai@mpcb.gov.in](mailto:ronavimumbai@mpcb.gov.in)



Raigad Bhavan, 7th floor,  
Sec-11, C.B.D.Belapur,  
Navi Mumbai- 400 614.

No: MPCB/RONM/ 23/2280005

Date: -28 /12/2023

To,  
M/s. Raigad Chemicals Pvt Ltd,  
Plot No. W-182, MIDC Turbhe,  
TTC Industrial Area, Behind MTNL,  
Navi Mumbai.

**Sub :** Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

**Ref :** 1. Consent to Operate granted to your unit by MPC board.  
2. Hon'ble, NGT, WB, Pune in respect of  
3. CPCB mitigation plan for odour and air pollution industries source in this area.  
4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 271223005

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, Board has granted conditional Consent to Operate u/s. 26 of Water (P & CP) Act, 1974; u/s 21 of Air (P & CP) Act, 1981 and u/s 6 of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 with certain terms & conditions and it is mandatory on your part to comply all the conditions stipulated in the consent to operate.

**AND WHEREAS**, it is obligatory on your part to provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times. Also comply with the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, MPC Board is receiving frequent complaints from surrounding area regarding Air Pollution Problem due to operation of units in Thane Belapur Industrial Area.

**AND WHEREAS**, Hon'ble National Green Tribunal, Western Bench, Pune has admitted SUMOTO case No. 197 of 2023.

**AND WHEREAS**, CPCB has submitted specific mitigation plan for odour and air pollution industries source in Thane Belapur Industrial Area.



**AND WHEREAS**, considering the measures proposed by Regional Director, Central Pollution Control Board, Pune and curb the pollution issue in surrounding area, in exercise of the powers conferred upon me by the Board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (P&CP) Act, 1981, you are hereby directed to:

1. Identifying the odour causing sources.
2. Compliance of CPCB SOP prepared under Rule-9 of HOW (M & TM) Rules 2016 for solvent recovery
3. Transfer of solvents (spent and recovered) should be carried by connecting vents through condenser and of closed pipelines.
4. Process vents to be connected through double condenser.
5. Process vents of condenser should be adequate height.
6. Process vents of condenser should pass through absorption media like activated carbon.
7. Pumps shall be provided with mechanical seals to prevent leakages.
8. Regular monitoring of VOCs shall be carried out in the work zone area and ambient air.
9. Implementation of LDAR (Leakage Detection and Repair) to control VOCs emissions.
10. Total losses of solvent should not be more than 5%.
11. Condenser system for control of VOC emission at the vents of all the potential storage tanks.

**Long term (1 year and above)**

- a. Installation of floating roof tanks for solvent (spent and recovered) storage to minimize fugitive emission.

Your reply along with time bound action plan shall reach this office within a period of 15 days from date of receipt of this notice. In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.

(Satish H Padwal)

Regional Officer, Navi Mumbai

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Raigad Bhavan, 7th floor,  
 Sec-11, C.B.D.Belapur,  
 Navi Mumbai- 400 614.

No: MPCB/RONM/23 12280006

Date: - 28/12/2023

To,  
 M/s. Rajput Organics Pvt Ltd,  
 Plot No. D-206, MIDC Turbhe,  
 TTC Industrial Area, Behind MTNL,  
 Navi Mumbai.

**Sub** : Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

**Ref** : 1. Consent to Operate granted to your unit by MPC board.  
 2. Hon'ble, NGT, WB, Pune in respect of  
 3. CPCB mitigation plan for odour and air pollution industries source in this area.  
 4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 261223011.

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, Board has granted conditional Consent to Operate u/s. 26 of Water (P & CP) Act, 1974; u/s 21 of Air (P & CP) Act, 1981 and u/s 6 of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 with certain terms & conditions and it is mandatory on your part to comply all the conditions stipulated in the consent to operate.

**AND WHEREAS**, it is obligatory on your part to provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times. Also comply with the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, MPC Board is receiving frequent complaints from surrounding area regarding Air Pollution Problem due to operation of units in Thane Belapur Industrial Area.

**AND WHEREAS**, Hon'ble National Green Tribunal, Western Bench, Pune has admitted SUMOTO case No. 197 of 2023.

**AND WHEREAS**, CPCB has submitted specific mitigation plan for odour and air pollution industries source in Thane Belapur Industrial Area.

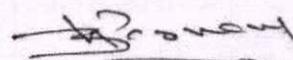
**AND WHEREAS**, considering the measures proposed by Regional Director, Central Pollution Control Board, Pune and curb the pollution issue in surrounding area, in exercise of the powers conferred upon me by the Board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (P&CP) Act, 1981, you are hereby directed to:

1. Identifying the odour causing sources.
2. Compliance of CPCB SOP prepared under Rule-9 of HOW (M & TM) Rules 2016 for solvent recovery.
3. Transfer of solvents (spent and recovered) should be carried by connecting vents through condenser and of closed pipelines.
4. Process vents to be connected through double condenser.
5. Process vents of condenser should be adequate height.
6. Process vents of condenser should pass through absorption media like activated carbon.
7. Pumps shall be provided with mechanical seals to prevent leakages.
8. Regular monitoring of VOCs shall be carried out in the work zone area and ambient air.
9. Implementation of LDAR (Leakage Detection and Repair) to control VOCs emissions.
10. Total losses of solvent should not be more than 5%.
11. Condenser system for control of VOC emission at the vents of all the potential storage tanks.

**Long term (1 year and above)**

- a. Installation of floating roof tanks for solvent (spent and recovered) storage to minimize fugitive emission.

Your reply along with time bound action plan shall reach this office within a period of 15 days from date of receipt of this notice. In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.



(Satish H Padwal)

Regional Officer, Navi Mumbai

**Copy submitted to:**

1. The Joint Director (WPC), M.P.C. Board, Sion, Mumbai.
2. Legal Division

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# MAHARASHTRA POLLUTION CONTROL BOARD

## Regional Office, Navi-Mumbai

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Raigad Bhavan, 7th floor,  
 Sec-11, C.B.D.Belapur,  
 Navi Mumbai- 400 614.

No: MPCB/RONM/2312290001

Date: - 29/12/2023

To,  
 M/s. Rajvin Chemicals Pvt Ltd,  
 Plot No. W-463, TTC Indl Area,  
 MIDC Pawne, Navi Mumbai.

**Sub :** Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

**Ref :** 1. Consent to Operate granted to your unit by MPC board.  
 2. Hon'ble, NGT, WB, Pune in respect of  
 3. CPCB mitigation plan for odour and air pollution industries source in this area.  
 4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 271223007

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, Board has granted conditional Consent to Operate u/s. 26 of Water (P & CP) Act, 1974; u/s 21 of Air (P & CP) Act, 1981 and u/s 6 of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 with certain terms & conditions and it is mandatory on your part to comply all the conditions stipulated in the consent to operate.

**AND WHEREAS**, it is obligatory on your part to provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times. Also comply with the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, MPC Board is receiving frequent complaints from surrounding area regarding Air Pollution Problem due to operation of units in Thane Belapur Industrial Area.

**AND WHEREAS**, Hon'ble National Green Tribunal, Western Bench, Pune has admitted SUMOTO case No. 197 of 2023.

**AND WHEREAS**, CPCB has submitted specific mitigation plan for odour and air pollution industries source in Thane Belapur Industrial Area.

**AND WHEREAS**, considering the measures proposed by Regional Director, Central Pollution Control Board, Pune and curb the pollution issue in surrounding area, in exercise of the powers conferred upon me by the Board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (P&CP) Act, 1981, you are hereby directed to:

**Short Term (Less than 1 year)**

1. Process vents to be connected through double condenser.
2. Process vents of condenser should be of adequate height.
3. Process vents of condenser should pass through absorption media like activated carbon.
4. Pumps shall be provided with mechanical seals to prevent leakages.
5. Implementation of LDAR to control NH<sub>3</sub> emissions.
6. Removal of VOCs by air stripping before equalization tank.
7. Odours wastewater stream shall be handled in closed system from the source to primary treatment stages.
8. Removal of VOCs by competing mechanisms of air stripping and adsorption on solids in aeration tank.
9. Aqueous activated sludge diffusion, by sparging the collected odor emissions into aeration tanks of CETP, a typical liquid-based odor control system.
10. Regular O&M of sludge thickeners i.e. treating the sludge with lime or iron salts to encourage thickening and reduce the degassing of sulfurous compounds (H<sub>2</sub>S, organic sulphides, organosulphur based compounds etc) and ammonia.

**Long term (1 year and above)**

Capping of various open-air treatment systems (collection tanks, equalization tanks) and venting with appropriate VOC traps/media based scrubbers.

Your reply along with time bound action plan shall reach this office within a period of 15 days from date of receipt of this notice. In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.



(Satish H Padwal)

Regional Officer, Navi Mumbai

**Copy submitted to:**

1. The Joint Director (WPC), M.P.C. Board, Sion, Mumbai.
2. Legal Division

**Copy to:-**

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**MAHARASHTRA POLLUTION CONTROL BOARD****Regional Office, Navi-Mumbai**

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Raigad Bhavan, 7th floor,  
Sec-11, C.B.D.Belapur,  
Navi Mumbai- 400 614.

No: MPCB/RONM/2312290010

Date: - 29/12/2023

To,  
M/s. RPG Life Science Ltd,  
Plot No. 25, MIDC Land, Thane Belapur Road,  
MIDC Pawne, Navi Mumbai.

**Sub** : Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

**Ref** : 1. Consent to Operate granted to your unit by MPC board.  
2. Hon'ble, NGT, WB, Pune in respect of  
3. CPCB mitigation plan for odour and air pollution industries source in this area.  
4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 271223008

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, Board has granted conditional Consent to Operate u/s. 26 of Water (P & CP) Act, 1974; u/s 21 of Air (P & CP) Act, 1981 and u/s 6 of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 with certain terms & conditions and it is mandatory on your part to comply all the conditions stipulated in the consent to operate.

**AND WHEREAS**, it is obligatory on your part to provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times. Also comply with the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, MPC Board is receiving frequent complaints from surrounding area regarding Air Pollution Problem due to operation of units in Thane Belapur Industrial Area.

**AND WHEREAS**, Hon'ble National Green Tribunal, Western Bench, Pune has admitted SUMOTO case No. 197 of 2023.

**AND WHEREAS**, CPCB has submitted specific mitigation plan for odour and air pollution industries source in Thane Belapur Industrial Area.



**AND WHEREAS**, considering the measures proposed by Regional Director, Central Pollution Control Board, Pune and curb the pollution issue in surrounding area, in exercise of the powers conferred upon me by the Board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (P&CP) Act, 1981, you are hereby directed to:

**Short Term (Less than 1 year)**

1. Process vents to be connected through double condenser.
2. Process vents of condenser should be of adequate height.
3. Process vents of condenser should pass through absorption media like activated carbon.
4. Pumps shall be provided with mechanical seals to prevent leakages.
5. Implementation of LDAR to control NH<sub>3</sub> emissions.
6. Removal of VOCs by air stripping before equalization tank.
7. Odours wastewater stream shall be handled in closed system from the source to primary treatment stages.
8. Removal of VOCs by competing mechanisms of air stripping and adsorption on solids in aeration tank.
9. Aqueous activated sludge diffusion, by sparging the collected odor emissions into aeration tanks of CETP, a typical liquid-based odor control system.
10. Regular O&M of sludge thickeners i.e. treating the sludge with lime or iron salts to encourage thickening and reduce the degassing of sulfurous compounds (H<sub>2</sub>S, organic sulphides, organosulphur based compounds etc) and ammonia.

**Long term (1 year and above)**

Capping of various open-air treatment systems (collection tanks, equalization tanks) and venting with appropriate VOC traps/media based scrubbers.

Your reply along with time bound action plan shall reach this office within a period of 15 days from date of receipt of this notice. In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.

(Satish H Padwal)

Regional Officer, Navi Mumbai

**Copy submitted to:**

1. The Joint Director (WPC), M.P.C. Board, Sion, Mumbai.
2. Legal Division

**Copy to:-**

Sub-Regional Officer, Navi Mumbai-I - He is directed to serve these directions to industry.

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Raigad Bhavan, 7th floor,  
Sec-11, C.B.D.Belapur,  
Navi Mumbai- 400 614.

No. MPCB/RONM/2402010001

Date: - | /02/2024

To,  
M/s. Shirdi Chemicals Pvt Ltd.  
Plot No. C-118, MIDC Pawne,  
Navi Mumbai.

**Sub** : Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

**Ref** : 1. Consent to Operate granted to your unit by MPC board.  
2. Hon'ble, NGT, WB, Pune in respect of Sumoto Case No. 197/2023  
3. CPCB mitigation plan for odour and air pollution industries source in this area.  
4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 290124003

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, Board has granted conditional Consent to Operate u/s. 26 of Water (P & CP) Act, 1974; u/s 21 of Air (P & CP) Act, 1981 and u/s 6 of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 with certain terms & conditions and it is mandatory on your part to comply all the conditions stipulated in the consent to operate.

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**AND WHEREAS**, Hon'ble National Green Tribunal, Western Bench, Pune has admitted SUMOTO case No. 197 of 2023.

**AND WHEREAS**, CPCB has submitted specific mitigation plan for odour and air pollution industries source in Thane Belapur Industrial Area.

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**AND WHEREAS**, considering the measures proposed by Regional Director, Central Pollution Control Board, Pune and curb the pollution issue in surrounding area, in exercise of the powers conferred upon me by the Board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (P&C) Act, 1981, you are hereby directed to:

**Short Term (Less than 1 year)**

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3. Process vents of condenser should pass through absorption media like activated carbon.
4. Pumps shall be provided with mechanical seals to prevent leakages.
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7. Odours wastewater stream shall be handled in closed system from the source to primary treatment stages.
8. Removal of VOCs by competing mechanisms of air stripping and adsorption on solids in aeration tank.
9. Aqueous activated sludge diffusion, by sparging the collected odor emissions into aeration tanks of CETP, a typical liquid-based odor control system.
10. Regular O&M of sludge thickeners i.e. treating the sludge with lime or iron salts to encourage thickening and reduce the degassing of sulfurous compounds (H<sub>2</sub>S, organic sulphides, organosulphur based compounds etc) and ammonia.

**Long term (1 year and above)**

Capping of various open-air treatment systems (collection tanks, equalization tanks) and venting with appropriate VOC traps/media based scrubbers.

Your reply along with time bound action plan shall reach this office within a period of 15 days from date of receipt of this notice. In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.

(Satish H Padwal)

Regional Officer, Navi Mumbai

**Copy submitted to:**

1. The Joint Director (WPC), M.P.C. Board, Sion, Mumbai.
2. Law Officer (P&L Divn), MPCB, Mumbai.

**Copy to:-**

Sub-Regional Officer, Navi Mumbai-I - He is directed to serve these directions to industry.

# MAHARASHTRA POLLUTION CONTROL BOARD

## Regional Office, Navi-Mumbai

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Ralgad Bhavan, 7th floor,  
 Sec-11, C.B.D.Belapur,  
 Navi Mumbai- 400 614.

No: MPCB/RONM/ MPCB/PD/2402280003

Date: - 28/02/2024

To,  
 M/s. Trans Thane Creek,  
 Waste Management Association,  
 Plot No. P-128, TTC MIDC, Indl. Area Near L & T  
 Infotech Ltd. Shil-Mhape Road, Mahape Navi Mumbai

**Sub :** Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

**Ref :** 1. Consent to Operate granted to your unit by MPC board.  
 2. Hon'ble, NGT, WB, Pune in respect of Sumoto Case No. 197/2023  
 3. CPCB mitigation plan for odour and air pollution industries source in this area.  
 4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 140222007

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, Board has granted conditional Consent to Operate u/s. 26 of Water (P & CP) Act, 1974; u/s 21 of Air (P & CP) Act, 1981 and u/s 6 of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 with certain terms & conditions and it is mandatory on your part to comply all the conditions stipulated in the consent to operate.

**AND WHEREAS**, it is obligatory on your part to provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times. Also comply with the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, MPC Board is receiving frequent complaints from surrounding area regarding Air Pollution Problem due to operation of units in Thane Belapur Industrial Area.

**AND WHEREAS**, Hon'ble National Green Tribunal, Western Bench, Pune has admitted SUMOTO case No. 197 of 2023.

**AND WHEREAS**, CPCB has submitted specific mitigation plan for odour and air pollution industries source in Thane Belapur Industrial Area.



**AND WHEREAS**, considering the measures proposed by Regional Director, Central Pollution Control Board, Pune and curb the pollution issue in surrounding area, in exercise of the powers conferred upon me by the Board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (P&CP) Act, 1981, you are hereby directed to:

**Short Term (Less than 1 year)**

- a. Good landfill practices viz. adequate compaction; effective use of appropriate types of daily cover; progressive capping & restoration; effective landfill gas management.
- b. Mechanized cover system having arrangement of waste conveyer, mechanized mixing system with suction hood followed by scrubber.
- c. Mixing with backhoe loader having hood over the pit with suction arrangement followed by scrubber.
- d. MEE/MVR with VOC control system.

**Long term (1 year and above)**

**Compliance as per the CPCB Guidelines "Criteria for Hazardous Waste Landfills" 2001 w.r.t closure and post-closure maintenance plan.**

Your reply along with time bound action plan shall reach this office within a period of 15 days from date of receipt of this notice. In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.

(Satish H Padwal)

Regional Officer, Navi Mumbai

**Copy submitted to:**

1. The Joint Director (WPC), M.P.C. Board, Sion, Mumbai.
2. Legal Division

**Copy to:-**

Sub-Regional Officer, Navi Mumbai-II - He is directed to serve these directions to industry.

# MAHARASHTRA POLLUTION CONTROL BOARD

## Regional Office, Navi-Mumbai

Ph: (022)- 2757 2740

Fax Ph: (022)- 2757 1586

Visit us at :- <http://mpcb.gov.in>

e-mail: [ronavimumbai@mpcb.gov.in](mailto:ronavimumbai@mpcb.gov.in)



Raigad Bhavan, 7th floor,  
Sec-11, C.B.D. Belapur,  
Navi Mumbai- 400 614.

No: MPCB/RONM/2312290005

Date: - 29/12/2023

To,  
M/s. Zydus Takeda Healthcare Pvt Ltd,  
Plot No.C-4, TTC Indl Area,  
MIDC Pawne, Navi Mumbai.

**Sub :** Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

**Ref :** 1. Consent to Operate granted to your unit by MPC board.  
2. Hon'ble, NGT, WB, Pune in respect of  
3. CPCB mitigation plan for odour and air pollution industries source in this area.  
4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 261223034

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, Board has granted conditional Consent to Operate u/s. 26 of Water (P & CP) Act, 1974; u/s 21 of Air (P & CP) Act, 1981 and u/s 6 of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 with certain terms & conditions and it is mandatory on your part to comply all the conditions stipulated in the consent to operate.

**AND WHEREAS**, it is obligatory on your part to provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times. Also comply with the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, MPC Board is receiving frequent complaints from surrounding area regarding Air Pollution Problem due to operation of units in Thane Belapur Industrial Area.

**AND WHEREAS**, Hon'ble National Green Tribunal, Western Bench, Pune has admitted SUMOTO case No. 197 of 2023.

**AND WHEREAS**, CPCB has submitted specific mitigation plan for odour and air pollution industries source in Thane Belapur Industrial Area.



**AND WHEREAS**, considering the measures proposed by Regional Director, Central Pollution Control Board, Pune and curb the pollution issue in surrounding area, in exercise of the powers conferred upon me by the Board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (P&CP) Act, 1981, you are hereby directed to:

**Short Term (Less than 1 year)**

1. Process vents to be connected through double condenser.
2. Process vents of condenser should be of adequate height.
3. Process vents of condenser should pass through absorption media like activated carbon.
4. Pumps shall be provided with mechanical seals to prevent leakages.
5. Implementation of LDAR to control NH<sub>3</sub> emissions.
6. Removal of VOCs by air stripping before equalization tank.
7. Odours wastewater stream shall be handled in closed system from the source to primary treatment stages.
8. Removal of VOCs by competing mechanisms of air stripping and adsorption on solids in aeration tank.
9. Aqueous activated sludge diffusion, by sparging the collected odor emissions into aeration tanks of CETP, a typical liquid-based odor control system.
10. Regular O&M of sludge thickeners i.e. treating the sludge with lime or iron salts to encourage thickening and reduce the degassing of sulfurous compounds (H<sub>2</sub>S, organic sulphides, organosulphur based compounds etc) and ammonia.

**Long term (1 year and above)**

Capping of various open-air treatment systems (collection tanks, equalization tanks) and venting with appropriate VOC traps/media based scrubbers.

Your reply along with time bound action plan shall reach this office within a period of 15 days from date of receipt of this notice. In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.

(Satish H Padwal)

Regional Officer, Navi Mumbai

**Copy submitted to:**

1. The Joint Director (WPC), M.P.C. Board, Sion, Mumbai.
2. Legal Division

**Copy to:-**

Sub-Regional Officer, Navi Mumbai-I - He is directed to serve these directions to industry.

**MAHARASHTRA POLLUTION CONTROL BOARD****Regional Office, Navi-Mumbai**

Raigad Bhavan, 7th floor,  
Sec-11, C.B.D. Belapur,  
Navi Mumbai- 400 614.



Ph:- (022)- 2757 2740

Fax Ph.:- (022)- 2757 1586

Visit us at :- <http://mpcb.gov.in>

e-mail : [ronavimumbai@mpcb.gov.in](mailto:ronavimumbai@mpcb.gov.in)

No: MPCB/RONM/ 23/2280007

Date: - 28/12/2023

To,  
M/s. Darshan Chemicals,  
Plot No. D-29/3, MIDC Turbhe,  
TTC Industrial Area, Behind MTNL,  
Navi Mumbai.

**Sub** : Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016

**Ref** : 1. Consent to Operate granted to your unit by MPC board.  
2. Hon'ble, NGT, WB, Pune in respect of  
3. CPCB mitigation plan for odour and air pollution industries source in this area.  
4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTIONS- 261223028

**WHEREAS**, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, Board has granted conditional Consent to Operate u/s. 26 of Water (P & CP) Act, 1974; u/s 21 of Air (P & CP) Act, 1981 and u/s 6 of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 with certain terms & conditions and it is mandatory on your part to comply all the conditions stipulated in the consent to operate.

**AND WHEREAS**, it is obligatory on your part to provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times. Also comply with the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

**AND WHEREAS**, MPC Board is receiving frequent complaints from surrounding area regarding Air Pollution Problem due to operation of units in Thane Belapur Industrial Area.

**AND WHEREAS**, Hon'ble National Green Tribunal, Western Bench, Pune has admitted SUMOTO case No. 197 of 2023.

**AND WHEREAS**, CPCB has submitted specific mitigation plan for odour and air pollution industries source in Thane Belapur Industrial Area.

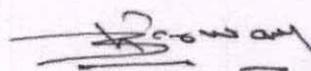
**AND WHEREAS**, considering the measures proposed by Regional Director, Central Pollution Control Board, Pune and curb the pollution issue in surrounding area, in exercise of the powers conferred upon me by the Board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (P&CP) Act, 1981, you are hereby directed to:

1. Identifying the odour causing sources.
2. Compliance of CPCB SOP prepared under Rule-9 of HOW (M & TM) Rules 2016 for solvent recovery.
3. Transfer of solvents (spent and recovered) should be carried by connecting vents through condenser and of closed pipelines.
4. Process vents to be connected through double condenser.
5. Process vents of condenser should be adequate height.
6. Process vents of condenser should pass through absorption media like activated carbon.
7. Pumps shall be provided with mechanical seals to prevent leakages.
8. Regular monitoring of VOCs shall be carried out in the work zone area and ambient air.
9. Implementation of LDAR (Leakage Detection and Repair) to control VOCs emissions.
10. Total losses of solvent should not be more than 5%.
11. Condenser system for control of VOC emission at the vents of all the potential storage tanks.

**Long term (1 year and above)**

- a. Installation of floating roof tanks for solvent (spent and recovered) storage to minimize fugitive emission.

Your reply along with time bound action plan shall reach this office within a period of 15 days from date of receipt of this notice. In case, you fail to comply with the above directions, the Board will have no option than to initiate appropriate legal action including issuance of final directions and filing of prosecution as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 respectively, which may please be noted.



(Satish H Padwal)

Regional Officer, Navi Mumbai

**Copy submitted to:**

1. The Joint Director (WPC), M.P.C. Board, Sion, Mumbai.
2. Legal Division

**Copy to:-**

Sub-Regional Officer, Navi Mumbai-I - He is directed to serve these directions to industry.

# AMINES & PLASTICIZERS LIMITED

(ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 CERTIFIED COMPANY)

D BUILDING  
SHIV SAGAR ESTATE  
DR. ANNIE BESANT ROAD  
WORLI, MUMBAI - 400 018, INDIA  
PHONE : +91-22-6221 1000  
FAX : +91-22-2493 8162  
E-MAIL : info@amines.com



CIN : L24229AS1973PLC001446

PLOT NO. D-21/21A, MIDC,  
TTC INDUSTRIAL AREA,  
TURBHE, NAVI MUMBAI - 400 705  
PHONE : +91-22-6221 1200  
+91-22-6221 1232

Date: 22.01.2024

To  
The Regional Officer, Navi Mumbai  
Maharashtra Pollution Control Board  
Raigad Bhavan, 7 h Floor, Sector 11,  
C.B.D. Belapur, Navi Mumbai - 400 614

Subject: Reply against direction under the provisions of the water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & other waste (Management and Trans boundary Movement) Rules 2016.

Reference: Notice No. MPCB/RONM/2401120003 dated 12.01.2024

Dear Sir

We M/s. Amines & Plasticizers Limited located at Plot No. D-21/21A, MIDC Turbhe, Navi Mumbai, MPCB granted us consent to operate vide No. Format1.0/CC/UAN No.0000151679/CR/2302002065 dated 28.02.2023 with certain terms & conditions which we have complied & same practice will have maintained.

With reference to the above direction & CPCB specific mitigation plan for odour & air pollution industries source in Thane Belapur Industrial Area our pointwise clarification is as below:

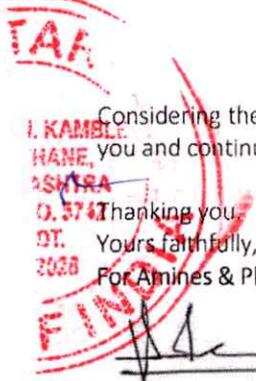
Short Term (Less than 1 year)

Sr. No.	Short term Mitigation plan	Current Status/action plan against mitigation plan
1	Process vents to be connected through a double condenser.	Our manufacturing process undergoes 2-3 atm pressure applied by Nitrogen which is very low pressure. After ensuring complete conversion and cooling the gases are released to the atmosphere through a water scrubber.  As the process vent consists mainly of Nitrogen and unreacted RM/ product is in trace amount, a double condenser is not necessary. We regularly replace scrubber media to ensure 100% capture of trace compounds.
2	Process vents of condenser should be of adequate height.	We have provided 8 m above ground which is adequate as per statutory requirement.
3	Process vents of condenser should pass through absorption media like activated carbon.	All process vents connected to dedicated scrubbers consisting of water as absorbing media are utilized for complete removal of trace compounds from process vents.
4	Pump shall be provided with a mechanical seal to prevent leakage.	All pumps are provided with mechanical seal to prevent leakage.
5	Implementation of LDAR to control NH3 emissions.	We have provided LDAR to control NH3 emissions

6	Removal of VOCs by air stripping before equalization tank	Not Applicable in our case, as we have installed the VOC meter which is connected to the MPCB server. Based on VOC meter reading & regular air monitoring analysis reports from NABL & MOEF & CC laboratory there is no VOC emission from the plant. We have provided scrubbers to process vent in the plant area.
7	Odours wastewater stream shall be handled in a closed system from the source to primary treatment stages.	We provided an underground wastewater stream in a closed system from the plant to the primary treatment stage.
8	Removal of VOCs by competing mechanisms of air stripping and adsorption on solids in aeration tanks	Not Applicable in our case, as we have installed the VOC meter which is connected to the MPCB server. Based on VOC meter reading & regular air monitoring analysis reports from NABL & MOEF & CC laboratory there is no VOC emission from the plant
9	Aqueous activated sludge diffusion, by sparging the collected odor emissions into aeration tanks of CEPT, a typical liquid-based odor control system.	Not Applicable in our case, as we have installed the VOC meter which is connected to the MPCB server. Based on VOC meter reading & regular air monitoring analysis reports from NABL & MOEF & CC laboratory there is no VOC emission from the plant
10	Regular O&M of sludge thickness i.e. treating the sludge with lime or iron salts to encourage thickening and reduce the degassing of sulfurous compounds (H <sub>2</sub> S, organic sulphides, organosulphur based compounds etc.) and ammonia.	For accurate and timely detection of leaks we have provided LDAR system within chemical manufacturing plant area to ensure the compliance of emission.

Long term (1year and above)

Sr. No.	Long term Mitigation plan	Current Status/action plan against mitigation plan
1	Capping of various open –air treatment systems (collection tanks, equalization tanks) and venting with appropriate VOC traps/media based scrubbers.	For degassing the ammonia/ unreacted chemical compound from the process after completion of reaction we have provided scrubbers to process vent. LDAR System implemented within chemical manufacturing areas to control NH <sub>3</sub> & ethylene oxide emissions.



Considering the above clarification, we request you not to initiate any legal action against our unit. We assure you and continue our commitment to the Environment & the Public Health in general.

Thanking you,  
Yours faithfully,  
For Amines & Plasticizers Limited.

S. V. Badhe.  
(President Plant Operation)



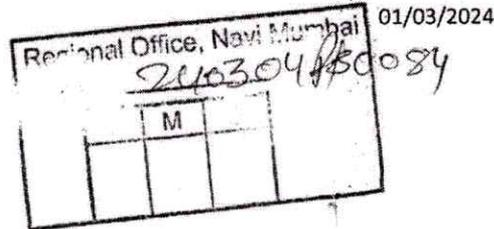
# Esters and Solvents LLP

Regd. Office : W-180, MIDC T.T.C. Industrial Area, Pawane, Thane-Belapur Road,  
Navi Mumbai, 400710, Maharashtra, India.  
Telephone : +91 7045660000 E-mail: info@esters-solvents.com • LLP Identity Number - AAA-6643



N. RAMBHO  
THANE,  
MAHARASHTRA  
NO. 112  
PDT.  
01/03/2024

To,  
Regional Officer  
Maharashtra Pollution Control Board  
7<sup>th</sup> Floor, Raigad Bhavan,  
CBD Belapur, Navi Mumbai.



Kind Attn.: Shri. Satish Padwal.

Sub- Reply to Directions received under the Provision of Water Act.  
Ref- MPCB' s Letter MPCB/RONM/ 2312290009 dated 29/12/2023.

Dear Sir,

Referring to the above mentioned directions, we are submitting the point wise reply as follows;

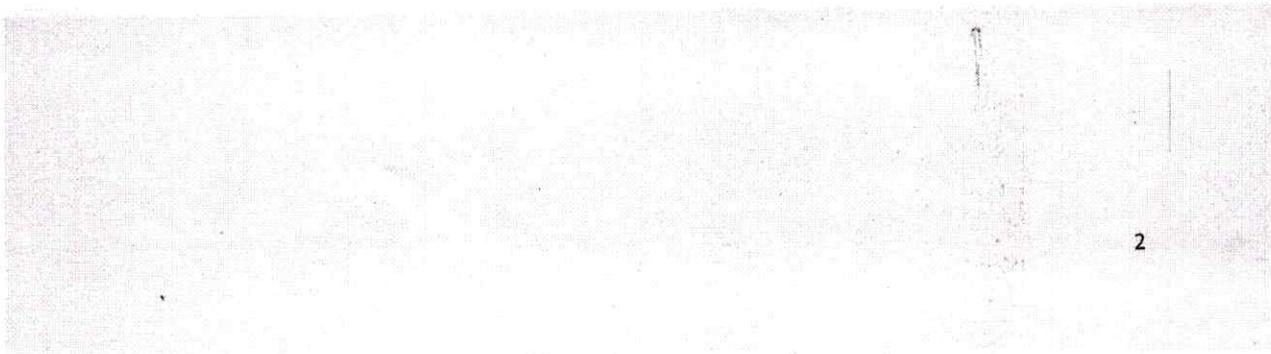
#### Short Term (Less than 1 year)

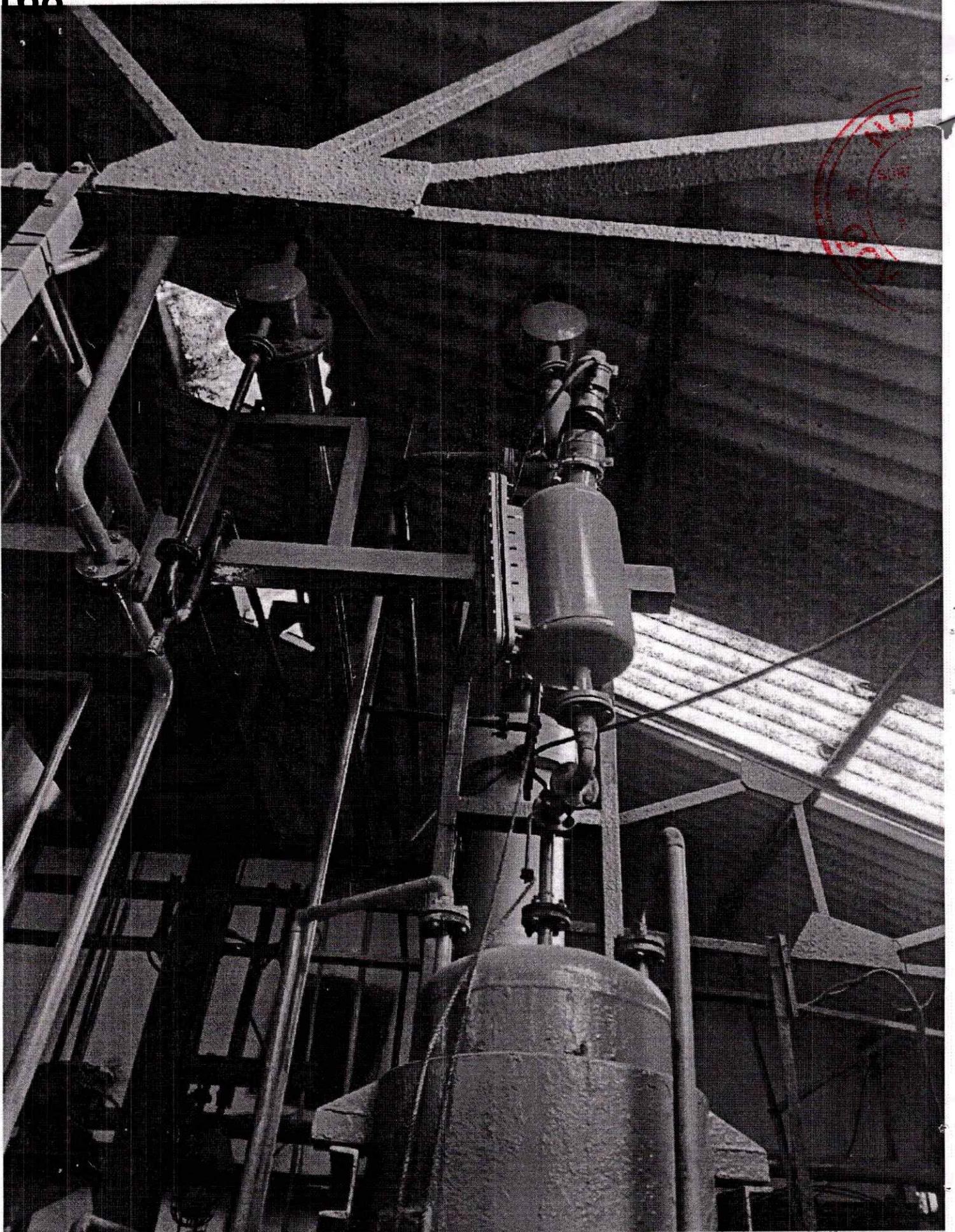
- 1) Process vents to be connected through double condenser.
  - ➔ Process vents are connected through double condensers. Attaching the photo herewith for your records.
- 2) Process vents of condensers' should be of adequate height.
  - ➔ Vents are well above the roofs.
- 3) Process vents of condenser should pass through absorption media like activated carbon.
  - ➔ Vent is connected to directly to Caustic Scrubber having no obnoxious odour at the outlet.
- 4) Pumps shall be provided with mechanical seals to prevent leakages.
  - ➔ We have SS centrifugal pump with mechanical seal. Attaching the photo herewith for your records.
- 5) Implementation of LDAR to control NH<sub>3</sub> emissions.
  - ➔ We are not having any NH<sub>3</sub> usages in our manufacturing process.
- 6) Removal of VOCs by air stripping before equalization tank
  - ➔ We will implement the same at the earliest.
- 7) Odours waste water stream shall be handled in closed system from the source of primary treatment stages
  - ➔ Waste water streams are handled in closed system. Attaching the photo for your records.

V.M.  
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04/03/2024

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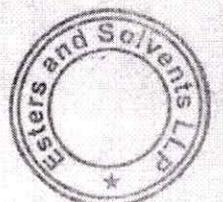
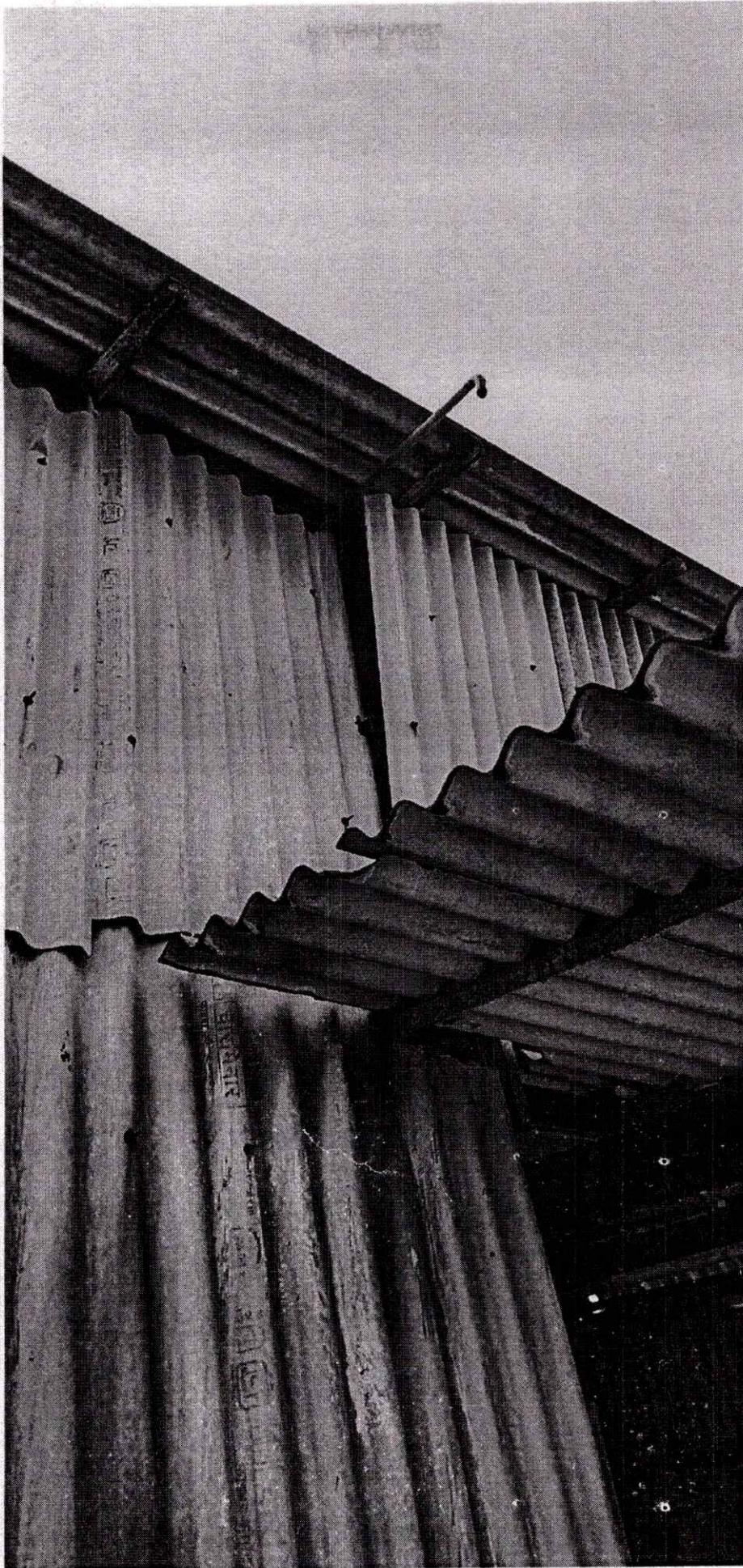




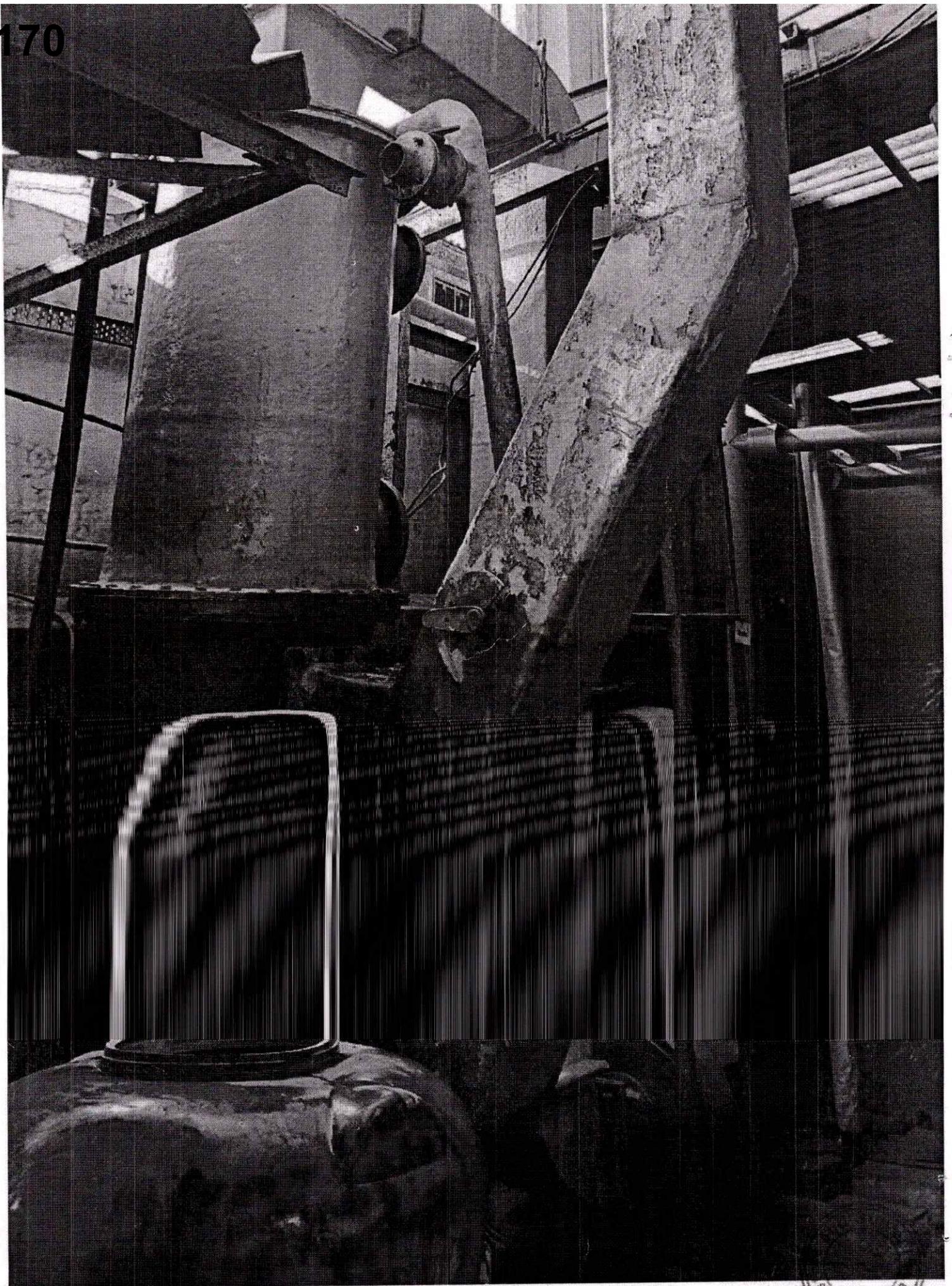
① Double Condensor vent ①



ARY  
 V. KAMBLE  
 THANE,  
 RAJHTRA  
 NO. 5742  
 KR.DT.  
 10/12/2028  
 OF INDIA



(1) Double Condensor vent (2)



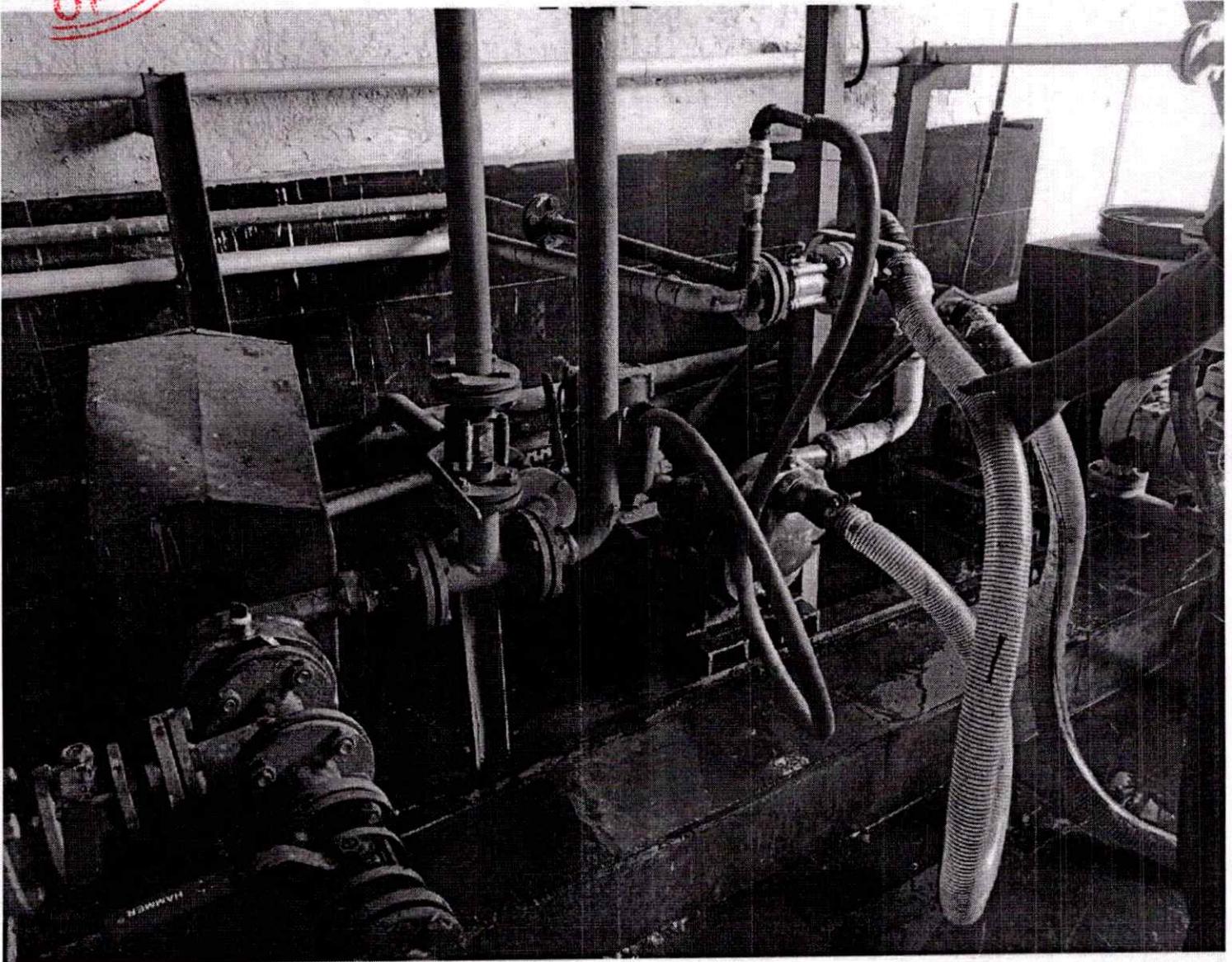
③ Vent Scrubber



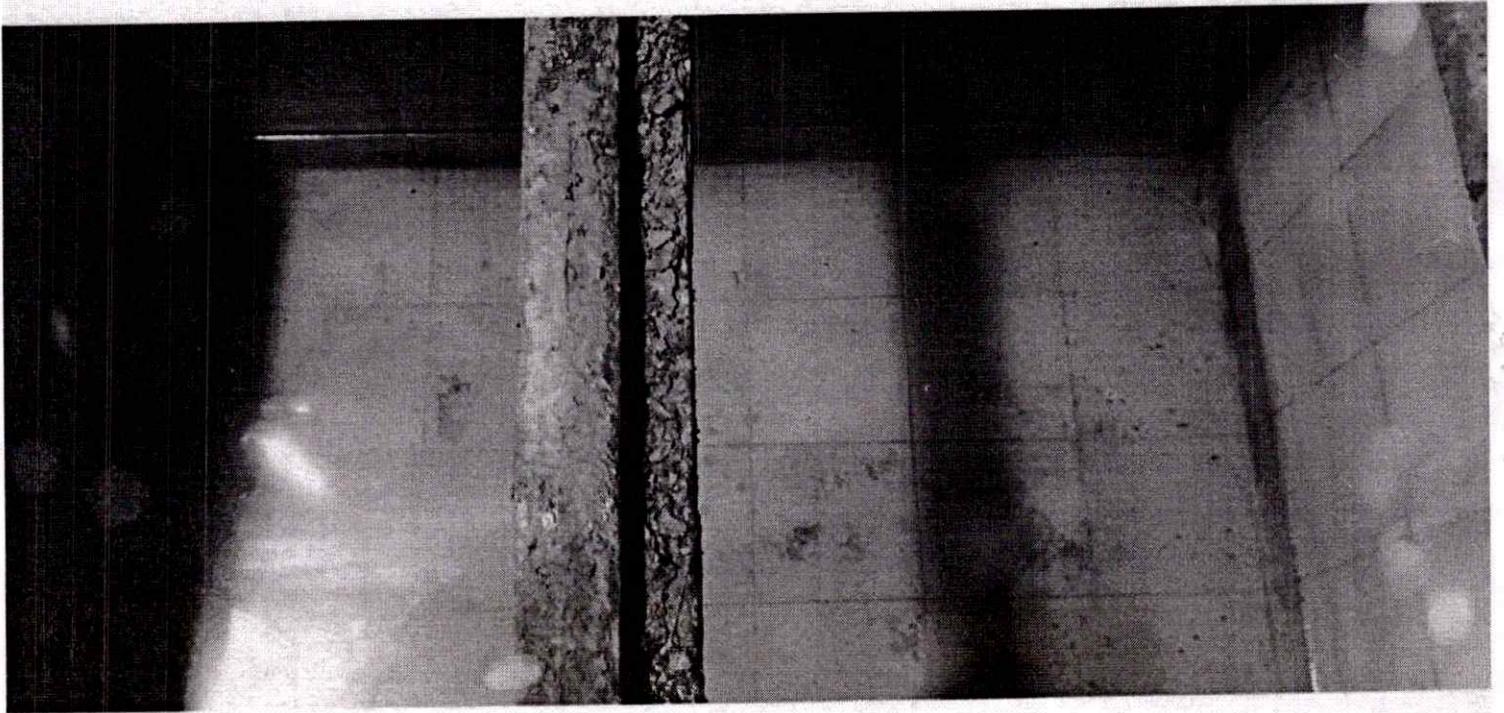
ARI

KAMBL  
HANE  
ASHTRIA  
NO. 5742  
PDT.  
04/2028

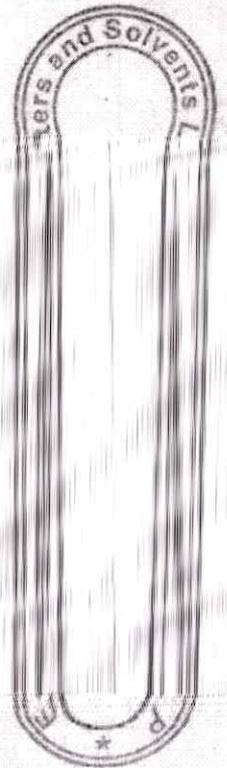
OF INDIA



④ Pumps with mechanical seal arrangement  
MOC = SS

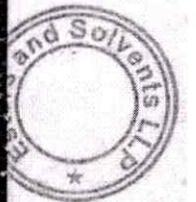
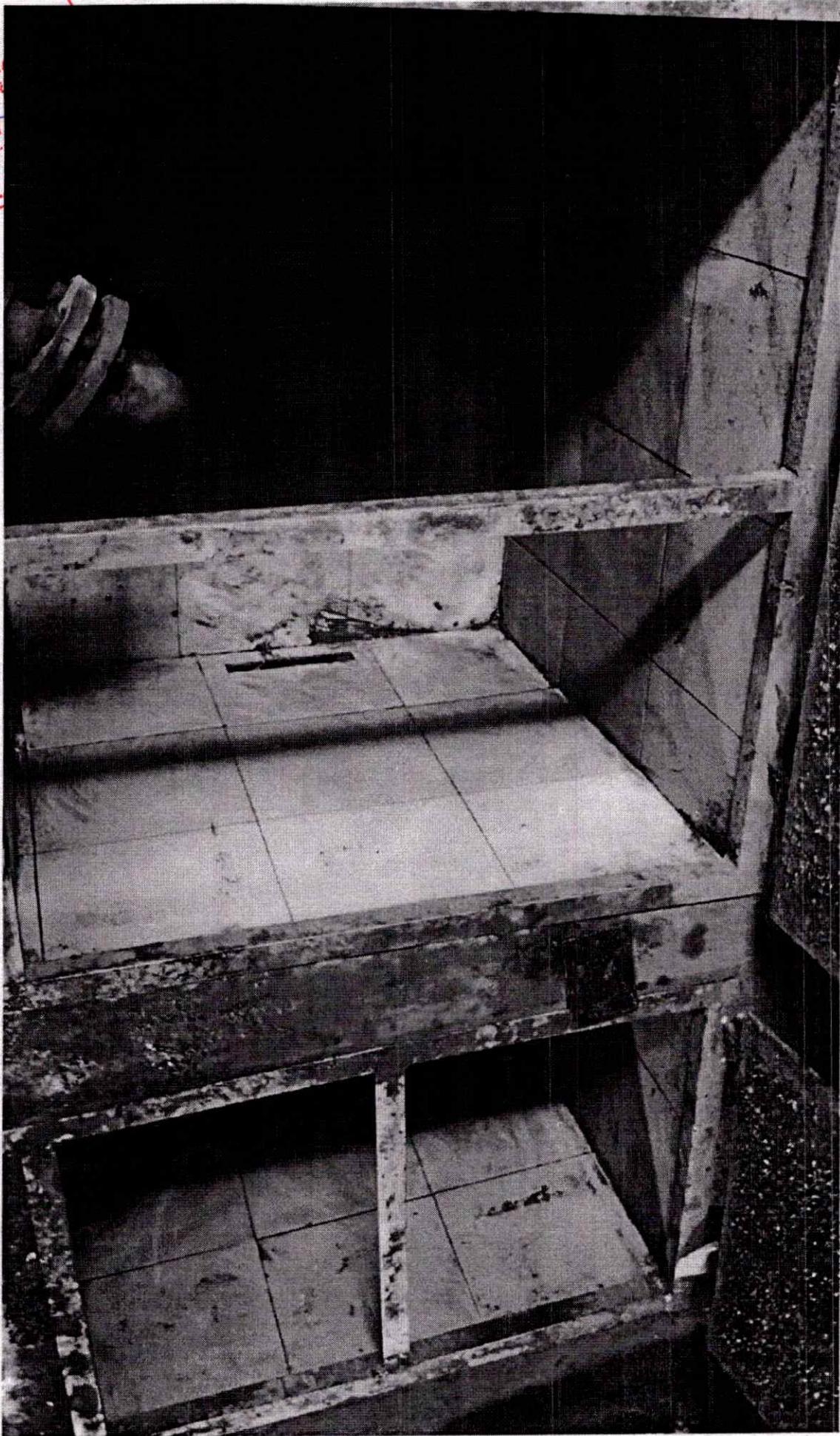


⑦ ETP Eq. tank - 1

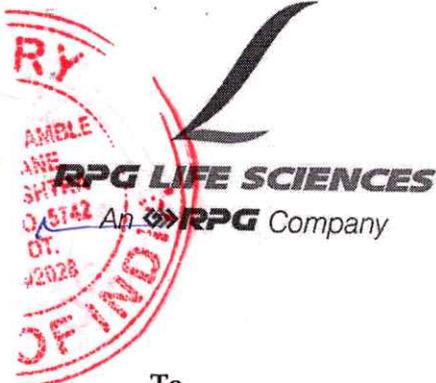


93  
⑦ ETP Eq. tank-2

AR  
IN. KAMB  
I. THANE,  
ARASHI  
D. NO. 574  
EXPORT  
21/12/2023  
OF



**RPG LIFE SCIENCES LIMITED**  
25, MIDC Land, Thane-Belapur Road,  
Navi Mumbai, Maharashtra - 400 703, India.  
Tel: +91-22-27671441/1444/2645  
Fax: +91-22-27672646



09<sup>th</sup> January 2024

To,  
The Regional Officer  
Maharashtra Pollution Control Board  
Raigad Bhavan, 7<sup>th</sup> floor, C.B.D. Belapur,  
Navi Mumbai - 400 614.

**Sub:** Your letter No. MPCB/RONM/2312290010 dated 29/12/2023, received by Us through email on 03/01/2024

- Ref:**
1. Consent to operate granted to your unit by MPC board.
  2. Hon'ble, NGT, WB, Pune in respect of
  3. CPCB mitigation plan for odour and air pollution industries source in this area.
  4. Legal Action Proposed vide no. MPCB-LEGAL-ACTIONS-271223008

Dear Sir,

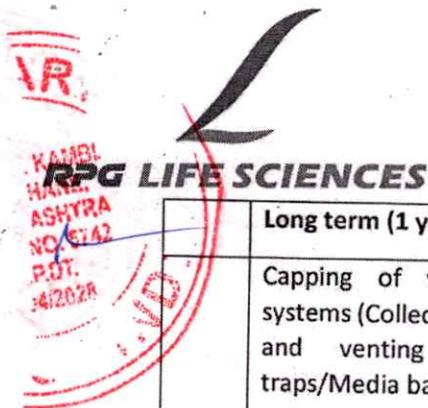
We are in receipt of a letter from your good offices dated 29/12/2023. which has been received by us on portal on 29/12/2023 and your email dated 03/01/2024, Ongoing through the contents of the letter we are to submit to you for your kind consideration as follows.

That RPG Life Sciences Ltd. is always committed to comply with requirements of all statutory authorities and contribute to the growth of the nation with responsibility.

S. N.	Personal Direction by MPCB	RPGLS Comments
	<b>Short Term (Less than 1 year)</b>	
1	Process vents to be connected through double condenser	All Process vents are connected to either single or double condenser. All condensers have cooling water, chilling & brine water connection. All condensers' vents are connected to Scrubber System which contains Sodium Hydroxide (NaOH) absorption media.
2	Process vents of condenser should be of adequate height.	All Process vents have adequate height and the same process vents of condensers are connected to scrubber System which contains NaOH media.

3	Process vents of condenser should pass through absorption media like activated carbon.	All condensers' vents are connected to Scrubber System which contains NaOH media.
4	Pumps shall be provided with mechanical seals to prevent leakages.	Complied
5	Implementation of LDAR to control NH3 emissions.	There is no generation of NH3 in process. NH3 handled in closed system. NH3 usage is very less & used for neutralizing the acidic reaction in process. We are procuring NH3 in small intact containers and there is no storage tank for NH3 storage.
6	Removal of VOCs by air stripping before equalization tank.	Complied
7	Odours wastewater stream shall be handled in closed system from the source to primary treatment stages.	Odour wastewater stream handled in closed system from the generation source to primary treatment stage.
8	Removal of VOCs by competing mechanism of air stripping and adsorption on solids in aeration tank.	Yes. We provided air membrane diffusers in Aeration tanks for removal of VOCs. We will review the feasibility of adsorption on solids in aeration tank.
9	Aqueous activated sludge diffusion, by sparging the collected odor emissions into aeration tanks of CETP, a typical liquid-based odour control system.	We always maintained healthy activated sludge for better biodegradation and avoid odour from aeration tank.
	Regular O&M of sludge thickeners i.e. treating the sludge with lime or iron salts to encourage thickening and reduce the degassing of sulfurous compounds {H2S, organic sulphides organosulphur based compounds etc.} and ammonia.	Instead of sludge thickeners we used Plate Filter Press to be thickening the semi solid sludge (liquid) and reduce the degassing of sulfurous compounds {H2S, organic sulphides organ sulphur-based compounds etc.} and ammonia. Further we dry wet cake of filter press on SDB (Sludge Drying Bed) and ensured that there is no odour to sludge while on disposal.

**RPG LIFE SCIENCES LIMITED**  
 25, MIDC Land, Thane-Belapur Road,  
 Navi Mumbai, Maharashtra - 400 703, India.  
 Tel: +91-22-27671441/1444/2645  
 Fax: +91-22-27672646



Long term (1 year and above)	
Capping of various open-air treatment systems (Collection tanks, Equalization tanks) and venting with appropriate VOC traps/Media based scrubbers.	Agreed. We will review the feasibility of capping of open-air treatment system in existing ETP and proposed new ETP System. Based on feasibility shall be arranged capping accordingly.

We are assuring you we will be complying 100% statutory requirements and abiding with all environmental laws and committed to maintain clean and green environment.

This is for your information & record.

Thank you for your support and cooperation time to time.

Thanking you

Yours Truly

*Abhijit*

09/10/2024



For RPG LIFE SCIENCES LIMITED  
 (ABHIJIT RAMESH PATIL)



# MAHA RECYCLOCHEM INDUSTRIES

## CHEMICALS & SOLVENTS

Plot No. - W/278 (A), TTC Industrial Area, MIDC, Rabale, Thane – Belapur Road,  
Navi Mumbai -400701. MB. – 79771738335  
Email id – maharecyclo@gmail.com

Date: 15/02/2024

To,  
The Regional Officer,  
Raigad Bhavan, 7<sup>th</sup> Floor,  
CBD Belapur, Navi Mumbai

Regional Office, Navi Mumbai		
FIS No: 240220/150077		
v	M	8

**Sub: Direction under the provisions of the water (Prevention & Control of Pollution)**

**Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-Boundary Movement) Rules 2016**

**Ref: Your Letter No. MPCB/RONM/2401150005 dated 15/01/2024**

Dear Sir,

We have received your letter regarding VOC and fugitive emission. This is to notify you that we have complied with all points mentioned in CPCB SOP under Rule 9 of HOW (M&TM) Rules 2016.

**As per your letter details as under:**

With regards to transfer of solvents from underground storage Tanks, Tankers, Drums to vessels and back its strictly done in a closed loop system where all vents from tankers drums, underground tanks are connecting to VOC system. **(Photograph Attached)**

All vents of reactors, tankers, underground tanks, drums, condenser, receivers are connected. This VOC system includes an additional chilled condenser (operation temperature 5°C) to reduce and condenser all fugitive emissions. Further after the secondary vent condenser we have attached activate charcoal column scrubber to absolutely minimize any emissions and odor. Furthermore, there is VOC sensor and detector attached to the end of charcoal scrubber to measure if any emissions are present.

Sr-2  
2

# MAHA RECYCLOCHEM INDUSTRIES

## CHEMICALS & SOLVENTS

Plot No. - W/278 (A), TTC Industrial Area, MIDC, Rabale, Thane - Belapur Road,  
Navi Mumbai -400701. MB. - 79771738335  
Email Id - [maharecyclo@gmail.com](mailto:maharecyclo@gmail.com)



The vent from the VOC system its set of height of above 6 meter above the roof top of the plant. **(photograph attached)**

VOC system include activated carbon scrubber **(photograph attached)**

Transfer of solvents in our plant is done via vacuum.

Material balance of batches show that solvent loss is approx. 2% for every batch which is much less then what is expected by you.

All of our tanks are underground and have zero chances of leakage all of their vents are tightly close whenever underground tanks are in operation there are connecting to VOC system. This system is better than floating roof tanks for Solvents.

Hope the above description are in line with your requirements. Please acknowledge of this letter.

Thanking you,

Yours Faithfully,



**ARKEMA**

SH. N. KAM.  
ST. THANE,  
MAHARASHTRA  
SD. NO. 12  
EXP. DT.  
11/04/2020

ACIPL/2024/002/MPCB

27<sup>th</sup> January 2024

To,  
The Regional Officer,  
Maharashtra Pollution Control Board,  
Regional Office, Navi-Mumbai,  
Raigad Bhavan, 7<sup>th</sup> Floor,  
Sec-11, CBD Belapur,  
Navi Mumbai – 400 614

**Sub:** Compliance for the proposed direction under The Water (P&CP) Act, 1974, Air (O&CP) Act, 1981 & Hazardous & other Waste (M&TBM) Rules, 2016.

**Ref:** Direction received vide letter no. MPCB/RONM/2401120005 on dated 21/01/2024

Respected Sir,

With respect to the reference and captioned subject we are in receipt of the Proposed Direction No. [MPCB/RONM/2401120005] dated [21/01/2024] issued by your office. We have precisely read the PD contents and hereby provide our reply as beneath:

SN	Direction content	Action plan
<b>A</b>	<b>Short term (less than 1 year)</b>	
1	Process vents to be connected through double condenser.	Complied. Process vents are connected to the surface condenser followed by the scrubber column.
2	Process vent condenser should be of adequate height.	Complied. Process vent condensers are designed for the sufficiently calculated surface area.
3	Process vent condenser should pass through absorption media like activated carbon.	Complied. Process vent emissions are scrubbed with the neutralizing scrubbing media suitable to process.
4	Pumps shall be provided with mechanical seals to prevent leakages.	Complied. The pumps involved in the chemical process are equipped with the double mechanical seal as well as magnetic drive pump.
5	Implementation of LDAR to control NH3 emissions.	Noted. NH3 is not being generated or used in the factory.

Arkema Chemicals India Private Limited

D-43(1), Trans Thane Creek, M.I.D.C. Industrial Area, Shiravane, Nerul, Navi Mumbai - 400 706, India.

T +91 22 67 37 71 00 - F +91 22 27 68 79 98 - CIN : U24132MH1997PTC105589

arkema.com

6	Removal of VOCs by air stripping before equalization tank.	Complied. Before influent sending to ETP it is being treated in stripper column for high COD stream removal.
7	Odor wastewater stream shall be handled in closed system from the source of primary treatment stages.	Complied. The influent generated from process is more based from aliphatic hydrocarbon, so no odor generation.
8	Removal of VOCs by competing mechanisms of air stripping and adsorption on solids in aeration tank.	Noted. Please refer action from Sr. No. 6 & 7.
9	Aqueous activated sludge diffusion, by sparging the collected odor emissions into aeration tank of CETP, a typical liquid-based odor control system.	Complied. No aqueous activated sludge is being stored as it directly fed into dewatering unit.
10	Regular O&M of sludge thickeners i.e., treating the sludge with lime or iron salts or encourage thickening & reduce the degassing of sulfurous compounds (H <sub>2</sub> S, organic sulfides organosulfur based compounds etc.) and ammonia.	Complied. The mentioned coagulants (viz. lime & ferrous) are using for the primary treatment.
<b>B</b>	<b>Long term (1 year &amp; above)</b>	
1	Capping of various open-air treatment system (collection tank, equalization tank) and venting with appropriate VOC traps/media-based scrubbers)	Noted. Please refer action from Sr. No. 6 & 7.



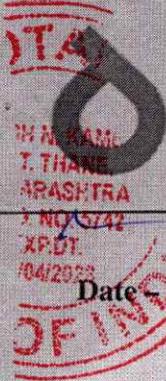
We hope you will find addressed action plan in line with the proposed direction. Hereby request you to not to initiate any action.

Thanking You,

For Arkema Chemicals India Pvt. Ltd.,

Authorized Signatory

Encl:



**DARSHAN**  
CHEMICALS  
UNIT - I

**SPECIALISED IN : HIGH VACCUM FRACTIONAL DISTILLATION**

Regd. Office : Gami Industrial Park, Gala No. 4, Ground Floor,  
Plot No. C-39/A, Beside Krishna Steel Bus Stop, Pawane M.I.D.C.,  
Navi Mumbai - 400 705. T : 9820573681  
E : darshanchemicals@gmail.com | W : www.darshanchemicals.in

Date - 11/01/2024

To,  
The Regional Officer,  
Maharashtra Pollution Control Board,  
Raigad Bhavan, 7<sup>th</sup> floor, Sector -11,  
Belapur, Navi Mumbai- 400614.

**Subject: Direction under the provisions of the Water Act 1974, Air Act 1981 and Hazardous & Other Waste(M & TM) Rules 2016.**

**Ref: MPCB/RONM/2312280002 dt.28/12/2023.**

Dear Sir,

With reference to above subject matter our response to your valued directions toward specific mitigation plan for odor & air pollution industries sources in Thane Belapur Industrial Area, as per CPCB plan, we express our correlated activities to sustained the environment protection related activities and the continuous mandatory compliances/ provisions are as under,

Darshan Chemicals observed stringently the mandatory provisions prescribed above statute as well as guidelines prescribed under Standard Operating Procedures of Recycling/Recovery of Spent solvents by CPCB under Rule No.9 of Hazardous & Other Waste (M & TM) Rules 2016.

1. It is constantly ensured that hazardous wastes (spent Solvents) are procured from the industries who have valid Consent To Operate from SPCB as required under H & O W (M & TM) Rules 2016.
2. Darshan Chemicals is maintaining a passbook issued by the MPCB wherein the following details of each procurement of spent solvent shipment are entered;
  - Address of sender/industry
  - Date of dispatch
  - Quantity procured
  - Seal & signature of the sender on each manifest which forwarded while procuring the generated waste.
  - Date of received in the premises.
3. While receiving /entering the tankers/containers at Darshan Chemicals premises, the tankers/containers are checked for any damages as well as observe the required seal to each container of material. Tankers/ Containers are maintained to standstill at least 20 minutes to discharge the generated static charges & in addition to minimize the generated vaporization of spent solvent while transportation of material.

Regional Officer, Navi Mumbai  
Maharashtra Pollution Control Board  
Raigad Bhavan, 7th Floor,  
Sector 11, C.B.D. Belapur,  
Navi Mumbai 410614.



**SPECIALISED IN : HIGH VACCUM FRACTIONAL DISTILLATION**

Regd. Office : Gami Industrial Park, Gala No. 4, Ground Floor,  
Plot No. C-39/A, Beside Krishna Steel Bus Stop, Pawane M.I.D.C.,  
Navi Mumbai - 400 705. T : 9820573681  
E : darshanchemicals@ymail.com | W : www.darshanchemicals.in

2

4. Each vehicle entering to premises is check for the spark arrestor fitted to its engine exhaust.
5. Thereafter, collect the representative samples from tanker/ containers for material (spent solvent) quality confirmation. If it is as per our documented concurrence, then it shall be ready to transfer to our dedicated storage tanks/containers.
6. Workforce working on these jobs (sample collection, material shipping, and distillation operations) are exercise required Personal Protective equipment's (PPE) like hand gloves, goggle, helmet, safety shoes and nose mask / Breathing respirators equipment's in case of emergency as well as suitable apron to avoid exposure to solvent vapours/atmosphere.
7. Before initiating the transformation of spent solvent from received road tanker/containers, ensure that tanker shall be parked with adequate blocking arrangements to avoid any unwanted shifting while process of transportation of material as well as tanker engine key shall be deposited to security personnel; at that time appropriate earthing grounding arrangement is checked to tanker/containers.
8. Non- sparking tools are utilized to arranging unloading system of spent solvents from road tanker /containers to dedicated storage tanks. Display cautionary notice board while transferring the spent solvent activities.
9. Before loading & unloading processes of spent solvent from tanker to storage tank the vents of the respective tanks shall be connected to dedicated heat exchanger to confine generated solvent vapours to abate the air born contamination of environment.
10. The vents of the heat exchanger (condenser) are extended to rooftop of nearest work place.
11. Respective Primary Heat exchangers are circulated by cooled water, water flow through efficient system of cooling towers. Secondary Heat Exchanger are circulated with chilled water, connected through dedicated system of installed chiller. Primary as well as Secondary heat exchanger are checked for appropriate flow, regularly for their established efficacy.
12. The vents of the heat exchangers are attached with VOC adsorption entrap.
13. The installed online continues monitoring and data acquisition /recording system to each vent is precipitate to establish performance of concerned equipment's (e.g. heat exchanger, cooling tower, pumps and pipe lines) with respect to convinced emission level. The data acquisition system is supportive to generate/checkout preventive maintenance schedule as well as create intelligence itself to arrest /curtail the fugitive emissions.

OTA

SEAL MARK  
D. THANE  
GRASHRA  
NO. 3142  
EXP. 01  
16/01/2023

# DARSHAN

CHEMICALS  
UNIT - I

**SPECIALISED IN : HIGH VACCUM FRACTIONAL DISTILLATION**

Regd. Office : Gami Industrial Park, Gala No. 4, Ground Floor,  
Plot No. C-39/A, Beside Krishna Steel Bus Stop, Pawane M.I.D.C.,  
Navi Mumbai - 400 705. T : 9820573681  
E : darshanchemicals@ymail.com | W : www.darshanchemicals.in

3

14. The full-fledged chemical analysis laboratory with advance devices are set up to support the process monitoring, functioning round the clock.
15. Entire operational area is covered by fire hydrant system with water & foam monitors, having 2.5lac litres of dedicated stationary water storage tank for fire combating system.
16. Apart from hydrant system, the required quantity of fire extinguishers is posted at appropriate locations. The thermal actuating carbon-dioxide gas system is installed at each vapour generating process unit.
17. The electrical distribution system around the manufacturing plant is installed as per the guidelines prescribed under Petroleum rules 2002 i.e. observing zone "1" area. Each electrical apparatus of existing plant and proposed plant are observed of flame proof as per IS 2148.
18. Earthing and bonding are provided to each pipeline of flammable material of existing plant. Earthing is also installed to all non-current carrying metallic parts of structures. Subsequently, the prevailing practices are monitor.
19. Electrical installation, cable insulation and earthing grids are certified periodically to avoid the source of ignition at hazardous operation area. Cable insulation of cables is checked periodically, by in-house maintenance crew.
20. Cathodic protection is provided for each structure to eliminate the danger of sparking due to generation of static charges, in a hazardous area and same practice is carried out.
21. Risk of the plant is curtailing by maintaining storage tank temperature & curbing the vapor generation by installing water sprinkler system to respective storage tank. Storage tanks are provided with nitrogen blanketing with breather valves. Vent of the breather valve is connected closed pipeline, having heat exchanger and continuous VOC monitoring system.
22. Effluent generated from cleaning of the vessels as well as from Cleaning in Place (CIP) of various associated equipment, effluent generated from cooling towers is treated at ETP to observed to achieve stipulated quality of treated effluent and then discharge to CEPT trough dedicated pipeline for further treatment.



**DARSHAN**  
CHEMICALS  
UNIT - I

SPECIALISED IN : HIGH VACCUUM FRACTIONAL DISTILLATION

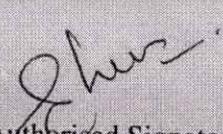
Regd. Office : Gami Industrial Park, Gala No. 4, Ground Floor,  
Plot No. C-39/A, Beside Krishna Steel Bus Stop, Pawane M.I.D.C.,  
Navi Mumbai - 400 705. T : 9820573681  
E : darshanchemicals@ymail.com | W : www.darshanchemicals.in

23. Residue generated from distillation process is packaged in containers & temporarily stored at covered dedicated hazardous waste storage area within the unit. The same hazardous waste is disposed of in CHWTSDF for disposal as authorized by MPCB, in case of Purchased Spent solvent as Hazardous waste. In case of Job work of spent solvent as Hazardous waste, the generated Hazardous waste (fraction/ residue) is transferred through Manifest with MPCB authorized transport vehicle and sent back to respective Vendor.
24. TFH systems & DG sets stacks as well as Ambient air quality monitoring for prescribed norms are submitting to MPCB as per consent norms.
25. PNG in-coming station & associating controlling system, for clean fuel to TFH system, is located at segregated room, just near the main entrance gate to keep closed watch on the activities.
26. Discarded drums/barrels are either sent back to respective unit from where the Spent solvent is procured or in case of purchased spent solvent hazardous material; utilized drums/barrels are sent to the CHWTSDF with proper memo.
27. Management of Darshan chemical is maintaining the records of recyclable waste in form No.3 and submitting annual return to MPCB as per Form No.4 of the H & O W (M&TM) Rules 2016.
28. Established & designed LDAR work practices by the continuous monitoring VOC emissions from Vents as well as **Fugitive emission** (e.g. valve, flange and pump seal leaks, sampling systems etc.). These advanced **LDAR** supportive measures are not only curbed the environmental emission/ Health risk but to get early insinuation for enlarged tentative fire load which might turns into untold firestorm occurrence and followed by huge environmental damages / depletion of resources.
29. Beside with continues VOC emission monitoring the temperature, pressure parameters of respective equipment's/ work stations / process are being consistently recorded on real-time basis with prearranged communication devices to have cascading effects of these parameters on regular operation.
30. On site Emergency preparedness Plan with Emergency Response Procedure (ERP) are organized and practiced during regular mock drills.

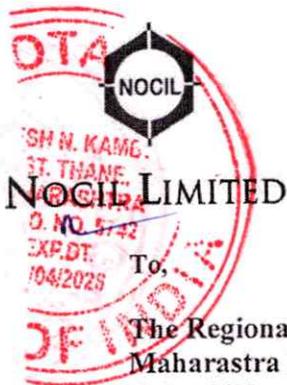
We hope the above-mentioned specific activities are in line with mitigation plan & directives of CPCB.

Thanking you,

For DARSHAN CHEMICALS

  
Authorized Signatory.





Regd. Office : Mafatlal House, Backbay Reclamation, H.T. Parekh Marg, Churchgate, Mumbai 400 020. India T: +91 22 6636 4062 F: +91 22 6636 4060  
 Plant-1:C-37, TTC Industrial Area, Post Turbhe, Off Thane Belapur Road, Pawne Village Navi Mumbai - 400 705 India. T: +91 22 6673 0551 / 552 / 553 / 554 / 555 F:+91 22 2767 1865  
 Plant -2:Plot No. 12-A-1, GIDC, Industrial Area, Dahej, Tal. Vagra, Bharuch, Gujarat-392130 T: +91 02641-208201/227  
 website : www.nocil.com CIN- L99999MH1961PLC012003



Date: 22.01.2024

To,  
 The Regional Officer, Navi Mumbai,  
 Maharashtra Pollution Control Board,  
 Raigad Bhavan, 7<sup>th</sup> floor,  
 Sector-11, C.B.D. Belapur,  
 Navi Mumbai-400614

Kind Attn.: Mr. Satish Padwalsir.

Dear Sir,

Sub : Directions under the provisions of the Water( Prevention & Control of Pollution) Act 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & other waste ( Management and Trans-boundary Movement) Rules,206.

Ref: Your letter MPCB/RONM/240/040005 dated 04/01/2024

With reference to captioned subject, we would like to bring to your kind notice our poin wise submissions as below.

1. Sir, We do not have any process vent directly open to the air. All vents are connected through well-designed scrubbers/ bag filters to arrest contaminants, if any, to the standards prescribed by MPCB. We regularly monitor these vents through NABL approved laboratories and are always below the prescribed limits. Results of monitoring carried out by MPCB are well within the prescribed limits.
2. All vents are placed on the approved height to have effective dispersion and clean atmosphere.
3. All process vents are connected through well-designed scrubbers containing absorption/scrubbing media/ bag filters to arrest contaminants if any, to the standards prescribed by MPCB.
4. We changed all process pumps with gland packing to mechanical seals in the manufacturing area.
5. LDAR, Leak Detection And Response system is already in place at our Navi Mumbai plant. We have already installed detectors for Chlorine, Ammonia, Hydrogen etc.in the plant and are in operation. Regular preventive maintenance and calibration are being done for their effective functioning. These detectors can communicate with the control room about emergency leakages in the plant to have an immediate response. Our control rooms are manned round the clock with chemical engineers and experienced plant operators. In plant air monitoring for VOCs is being carried out under predefined frequency with GASTEC detector tubes and exists a procedure to raise an alarm during deviations. Records are maintained in specified format and are being subjected to various inspections and audits.
6. VOCs are removed through skimmer pits at the plant end.
7. Wastewater streams are collected through closed transfers system into the ET plant.
8. Sir, we have an aerobic activated sludge treatment process and aeration tank is operated round the clock for treatment of wastewater without any odor issues.
10. We regularly carry out O&M of our decanter centrifuge to have efficient thickening.ir spargers.
11. We shall take all necessary measures to further control the existing systems towards improvement of environment.



**Responsible Care®**  
 OUR COMMITMENT TO SUSTAINABILITY



NOCIL LTD. is the largest manufacturer of Rubber Chemicals in the Country and our operations at the TTC Industrial Area, Off Thane Belapur Road site are being carried out for last 37 years and is a pioneer in the field of Health, Safety and Environment (HSE) on this industrial belt. NOCIL has immensely contributed, individually or through MARG (Mutual Aid Response Group), in this field to the benefit of other members of the industry in improving the overall HSE standards of the industrial belt.

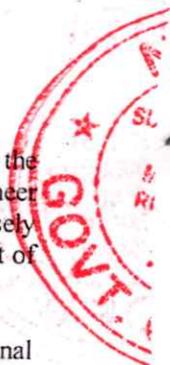
NOCIL is certified for ISO - 9000 (Quality), ISO - 14000 (Environment), OSHA - 18000 (Occupational Health) and TS - 16949 (Quality - Automotive Supply Chain) standards, under which very stringent audits are carried out regularly. Nearly 50% of our products are exported to major tyre manufacturers all around the world, who conduct their own audits for our operations and other systems. Maintaining very high Health Safety & Environment standards is the minimum and basic requirement of our business and organizational philosophy.

Sir, in light of above it is evident that the requisite systems are already in operation and in line with the requirement. We herewith request your guidance, if any in this matter.

Thanking you,  
For M/s. NOCIL Ltd.,

  
S.R. Hule

Dy. Gen. Manager Corporate HSE.





Ref. No: GTIPL/EHS/2024/03

Date: 18<sup>th</sup> January 2024

To,  
The Regional Officer,  
Maharashtra Pollution Control Board,  
Raigad Bhavan, 7<sup>th</sup> Floor,  
CBD Belapur, Navi Mumbai - 400614

Subject: Action plan against Direction dated 29/12/2023

Ref.: Direction - MPCB/RONM/2312290004 29/12/2023

Respected Sir,

As mentioned in above subject matter, we M/s Gramercy Trade Industries Pvt Ltd submitting herewith action plan against letter MPCB/RONM/2312290004 dated 29/12/2023 received on 9/01/2024 as below.

Sr No	Direction Points	Status	Action Plan	Compliance Date
	<b>Short Term (Less than 1 year)</b>			
1	Process vents to be connected through double condenser.	Complied. - All process vents are connected to the flare. There is no emission to the atmosphere.	Nil	----
2	Process vents of condenser should be of adequate height.	Complied	Nil	----
3	Process vents of condenser should pass through absorption media like activated carbon.	Not Applicable. Process vents are connected to the flare.	Nil	----
4	Pumps shall be provided with mechanical seals to prevent leakages.	Complied. All pumps are fitted with mechanical seals.	Nil	----
5	Implementation of LDAR to control NH3 emissions.	Not Applicable. We are not using NH3 in the plant.	Nil	----
6	Removal of VOCs by air stripping before equalization tank.	1. No air stripping provision before equalization tank. However, the effluent feed tank is covered with GI sheets. 2. VOC monitoring started.	We are exploring the air stripping provision before equalization tank at suitable location.	Technical proposal and commissioning by December 2024
7	Odours wastewater stream shall be handled in closed system from the source to primary treatment stages.	All existing waste-water collection system is close system with effluent connected in the pipes.	Nil	----



8	Removal of VOCs by competing mechanisms of air stripping and adsorption on solids in aeration tank.	We have confirmed in our monitoring that VOC level in aeration tank find low concentration and no vaporization in that area.	Nil	----
9	Aqueous activated sludge diffusion, by sparging the collected odor emissions into aeration tanks of CETP, a typical liquid-based odor control system	<ol style="list-style-type: none"> <li>All effluent collected to the aeration tank which uses the activated sludge process.</li> <li>We have multi disk screw (MDS) system installed at ETP area. Sludge removed from MDS having very low moisture content is further dried in poly house and disposed off through the TTCWMA.</li> </ol>	Explore odor control chemicals in the aeration tank.	Technical evaluation and implementation by June 2024.
10	Regular O&M of sludge thickeners i.e. treating the sludge with lime or iron salts to encourage thickening and reduce the degassing of sulfurous compounds (H <sub>2</sub> S, organic sulphides, organosulphur based compounds etc.) and ammonia	We have multi disk screw (MDS) system installed at ETP area. Sludge removed from MDS having very low moisture content is further dried in poly house and dispose of through the TTCWMA.	Nil	----
<b>Long Term (1 year and above)</b>				
1	Capping of various open-air treatment systems (collection tanks, equalization tanks) and venting with appropriate VOC traps/ media based scrubbers.	VOC monitoring started.	We are exploring technical solution for capping of open-air treatment systems (collection tanks, equalization tanks).	Technical proposal and commissioning by April 2025.

Hope, all information is in the line as per direction.

For Gramercy Trade Industries Private Limited

Ashish Nagvekar  
Director (Occupier)

- CC.
1. Sub-Regional Officer, Navi Mumbai -1, Raigad Bhavan, 7<sup>th</sup> Floor, CBD Belapur, Navi Mumbai – 400614
  2. Joint Director (WPC), M.P.C. Board, Kalpataru Point, 2<sup>nd</sup> & 4<sup>th</sup> Floor, Sion, Mumbai. 40022
  3. Legal Division, M.P.C. Board, Kalpataru Point, 2<sup>nd</sup> & 4<sup>th</sup> Floor, Sion, Mumbai. 40022

GRAMERCY TRADE INDUSTRIES PRIVATE LIMITED

Plot No. Gen - 2/1/A, TTC Industrial Area, MIDC, Opp. Juinagar Railway Station, Thane Belapur Road, Navi Mumbai – 400705. Tel.: +91 22 66732000  
CIN : U24112PN2021PTC205986

www.ionchemicals.in



# MEHK CHEMICALS PRIVATE LIMITED

Office Address : 603, Devavrata Premises Co-Op Soc. Ltd., Plot no. 83, Sector 17, Vashi, Navi Mumbai - 400705, Maharashtra, India  
 Factory : W-5, W-6, W-7, W-8, C-159 & C-348, TTC Industrial Area, Pawane, Navi Mumbai - 400703, Maharashtra, India  
 T : +91-22-2768 2497 / 2761 4487 / 2768 2496 | E : admin@mehk.in, info@mehk.in | W : www.mehk.in  
 CIN No. : U24200MH1989PTC050545 | GSTIN : 27AABCM0329E1ZX

Date: 17 January 2024

To

The Regional Officer  
 MPCB  
 Navi Mumbai

Ref : MPCB/RONM/2312290006 dated 29/12/2023

Sub : Direction under the provisions of the Water (Prevention & Control of Pollution) Act 1974, Air (Prevention & Control of Pollution) Act 1981 and Hazardous & other waster (Management and Trans-boundary movement) Rules 2016

Dear Sir,

This has reference to your above mentioned letter dated 29/12/2023 which we have received by email on 3 January 2024. Please find below pointwise reply to short term mitigation plan for odour and air pollution industrial source in Thane Belapur Industrial Area:

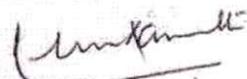
1. Process vents are already connected through double condenser, main condenser is using cooling tower water and vent condenser using chilled water.
2. Process vents of condenser are already at an adequate height.
3. Request your guidance – on connecting using absorption media. Please also guide which absorption media are recommended.
4. All pumps are provided with mechanical seals to prevent leakages.
5. In our processes there is no NH<sub>3</sub> Gas emission. Please let us know if LDAR is required.
6. Please suggest an approved air stripping system for removal of VOCs before equalisation tanks.
7. At present our waste water from plant flows through a gutter which is covered. We will change this to a closed ceramic pipe system at the earliest.
8. We already have aeration system in our effluent collection pit. After settling, the top layer is taken for pH neutralisation.
9. The neutral effluent is treated with polyelectrolyte and filtered through sand beds before discharge into CETP effluent collection pipeline.
10. Since, our effluent does not contain sulfurous compounds or ammonia we do not treat with lime or iron salts.

For long term systems we will take the guidance of approved experts and shall implement the same as soon as possible.

Trust you would find our reply to your satisfaction.

Thanking you,

Your Faithfully,  
 For Mehk Chemicals Pvt. Ltd.,

  
 Rohit Kamath  
 Director



# N.S.CHEMICALS

ISO 9001:2015 CERTIFIED

Office : 601-611, DEVAVRATA , SECTOR 17, VASHI, NAVI MUMBAI-400 703, M.S. [INDIA]  
 TEL. +91 [022] 27895695/96 FAX +91 [022] 27895700  
 E.mail : [info@nschemicals.in](mailto:info@nschemicals.in) Web. [www.nschemicals.in](http://www.nschemicals.in)

Regional Office Navi Mumbai		
FTS 240301/150277		

DATE :- 12/02/2024.

To,

The Regional Officer.  
 Maharashtra Pollution Control Board, Navi Mumbai,  
 CBD, Belapur,  
 Navi Mumbai-400614.

Sub.-: Direction under the provisions of the Water (Preventions & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and other waste (management and Trans boundary movement) Rules 2016.

Ref.-: Your letter dated 29/12/2023.

Respected sir,

Received your letter dtd. 29/12/2023 through email and our reply for the same is as under.

1. Process vent to be connected through double condenser :- **Already installed.**
2. Process vents of condensers should be of adequate height. :- **Yes**
3. Process vents of condensers should pass through absorption media like activated carbon. :- **N.A.**
4. Pumps shall be provided with mechanical seals to prevent leakages. :- **N.A.**
5. Implementation of LDAR to control NH<sub>3</sub> emissions. :- **We don't have emission of NH<sub>3</sub>.**
6. Removal of VOCs by air stripping before equalization tank. :- **No solvent goes to ETP during the process. We recover it by distillation and reuse in process again.**
7. Odours wastewater stream shall be handled in closed system from the source to primary treatment stages. :- **Yes, we have closed system.**
8. Removal of VOCs by competing mechanisms of air stripping and adsorption on solids in aeration tank. :- **N.A.**
9. Aqueous activated sludge diffusion, by sparging the collected odour emissions into aeration tanks of CETP, a typical liquid-based odour control system. :- **N.A.**

NGP

V.M.  
 To

04/03/2024

S r o l

10. Regular use of sludge thickeners i.e. treating the sludge with lime or iron salt to encourage thickening and reduce the degassing of sulfurous compounds (H<sub>2</sub>S, organic sulphides, organosulphur based compounds etc) and ammonia. **-We are SSI unit with limited financial sources. We are the member of CETP and Trans Thane Creek Solid Waste Management Association (TTCWA) . We discharge treated effluent through MIDC drainage line connected to CETP for further disposal. Also we sent Hazardous liquid and solid waste to TTCWA for further disposal.**



We hope you will find above clarification in order.

Thanking you,

Yours faithfully,  
For N.S.CHEMICALS,

PROPRIETOR

*Manu Kumar*

To,  
Regional Officer,  
Maharashtra Pollution Control Board,  
Raigad Bhavan, CBD Belapur,  
Navi Mumbai.

Date : 14/02/2024

Sub.: Reply to your directions dated 29/12/23

Ref.: Directions No. MPCB/ROMM/2312290003 under Provisions of water(Prevention & Control of Pollution) Act, 1974, Air ( Prevention & Control of Pollution) Act 1981 and Hazardous & Other waste (Management and Trans-boundary Movement) Rules 2018 dated 29/12/2023

Dear Sir,

With reference to above, we have seen above directions on ecmpcb webportal on 13/02/24. We would like to mention that We have not received any mail communication from the Board in this regard. We would like to furnish status of compliance as under

**Short Term( less than 1 year)**

Sr. No.	Direction	Status of Compliance
1	Process vents to be connected through double condenser	<ul style="list-style-type: none"> <li>Peptide manufacturing involves synthesis of small quantity of chemicals processed in a Laboratory fume hoods. Fume Hood vents are connected to process scrubbers.</li> <li>We have already provided double condensers to process where oxidation reaction takes place. Hence, complied with.</li> <li>Periodical Monitoring of process scrubbers vents and ambient air quality monitoring by MOEF approved Lab. is carried out and parameters are within the prescribed standards.</li> <li>Attached Reports as Annexure 1</li> </ul>
2	Process vents of condenser should be of adequate height.	<ul style="list-style-type: none"> <li>Peptide manufacturing involves synthesis of small quantity of chemicals processed in a Laboratory fume hoods. Fume Hood vents are connected to process scrubbers and vents are provided with adequate height as per standard requirements with sample ports.</li> </ul>
3	Process vents of condenser should pass through absorption media like activated carbon.	<ul style="list-style-type: none"> <li>Peptide manufacturing involves synthesis of small quantity of chemicals processed in a Laboratory fume hoods. Fume Hood vents are connected to process scrubbers.</li> </ul>

**Piramal Pharma Limited**

CIN U24297MH2020PLC338592

C-43, MIDC, TTC Industrial Area, Turbhe, Off Thane Belapur Road, Navi Mumbai - 400703, Dist. Thane, India

T +91 22 6811 2000 / 2001 F +91 22 2761 3439

Regd. Office: Ground Floor, Piramal Ananta, Agastya Corp. Park, Kamani Junction, LBS Marg, Kurla, Mumbai - 400070

T +91 22 3802 3000 F +91 22 3802 3084

piramalpharmasolutions.com

		<ul style="list-style-type: none"> <li>We have already provided double condensers to process where oxidation reaction takes place. Hence, complied with.</li> <li>Periodical Monitoring of process scrubbers vents and ambient air quality monitoring by MOEF approved Lab. is carried out and parameters are within the prescribed standards.</li> <li>Attached Reports as Annexure 1</li> </ul>
4	Pumps shall be provided with mechanical seals to prevent leakages	<ul style="list-style-type: none"> <li>Industry has provided Air Operated Double Diaphragm (AODD) pumps for chemical transfer in process.</li> </ul>
5	Implementation of LDAR to control NH <sub>3</sub> emissions.	<ul style="list-style-type: none"> <li>Fume Hood vents are connected to process scrubbers. Process scrubber vents are monitored periodically and complying with.</li> <li>We will explore LDAR</li> <li>Analysis reports of process scrubber is attached</li> </ul>
6	Removal of VOCs by air stripping before equalization tank	<ul style="list-style-type: none"> <li>Industry has segregated effluent streams at source.</li> <li>solvent stream is collected in closed condition and send to authorized parties.</li> <li>Waste water will not have any solvent, hence stripping is not technically feasible.</li> <li>VOC analysis conducted at process scrubber vent report attached.</li> </ul>
7	Odors wastewater stream shall be handled in closed system from the source to primary treatment stages.	<ul style="list-style-type: none"> <li>Industry is not handling chemical which is Odorous, processes handled in fume hood connected to scrubbers.</li> <li>Waste water generated is handled in closed system upto ETP.</li> </ul>
8	Removal of VOCs by competing mechanisms of air stripping and adsorption on solids in aeration tank	<ul style="list-style-type: none"> <li>Waste water will not have any solvent hence stripping is not technically feasible.</li> <li>VOC analysis conducted at process scrubber vent report attached.</li> </ul>
9	Aqueous activated sludge diffusion, by sparging the collected odor emissions into aeration tanks of CETP, a typical liquid – based odor control system	<ul style="list-style-type: none"> <li>Industry is not handling chemical which is Odorous. Waste water will not have any solvent hence stripping is not technically feasible</li> </ul>

**Piramal Pharma Limited**

CIN U24297MH2020PLC338592

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10	Regular O & M of sludge thickeners i.e. treating the sludge with lime or iron salts to encourage thickening and reduce the degassing of sulfurous compounds (H <sub>2</sub> S, organic sulphides, organosulphur based compounds etc) and ammonia.	<ul style="list-style-type: none"> <li>We do not have any thickener in our system. Sludge generated from clarifiers are taken to filter press, dried cake disposed to TSDF</li> </ul>
	<b>Long Term(1 year and above)</b>	
1	Capping of various open air treatment systems(collection tanks, equalization tanks) and venting with appropriate VOC traps/media based scrubbers	<ul style="list-style-type: none"> <li>Since, our process vents are connected to scrubbers and condensers, we do not handle odors chemicals and we have segregated solvents streams from waste water, Possibility of emissions from equalization tanks and other tanks is very remote and technically not required to capping of treatment systems. However, we will evaluate this requirement.</li> </ul>

In view of above, we are complying with above directions and you are requested not to take any action. We assure you our cooperation and compliance all the time.

Thanking You

Yours sincerely



Authorised Signatory

Piramal Pharma Limited

**Piramal Pharma Limited**

CIN U24297MH2020PLC338592

C-43, MIDC, TTC Industrial Area, Turbhe, Off Thane Belapur Road, Navi Mumbai - 400703, Dist. Thane, India

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piramalpharmasolutions.com

# Sadekar Enviro Engineers Private Limited

Plot No. A-95, Road No. 16, Kisan Nagar Road, M.I.D.C. Waghe Industrial Area, Thane - 400 604, Maharashtra State, India.  
 ☎ : (91-22) 2583 3321 / 2583 3322 / 2583 3323 / 2583 3324 • E-mail : prs@sadekarenviro.com / psadekar5@gmail.com

SAVE WATER  
 SAVE LIFE

## ANALYSIS REPORT FOR PROCESS STACK EMISSION

Report No	SEET/AA/10/23/359	Date	23/10/2023
Name of Client	M/s Piramal Pharma Ltd.,		
Address of Client	Plot No.C-43,M.I.D.C, Off T.T.C Industrial Area, Turbhe, Dist : Thane – 400613		
Date of sampling	16/10/2023		
Time of sampling	Day Time		

### DETAILS OF STACK

Stack No.	S-6
Stack attached to	Ammonia Scrubber
Shape	Round
Stack Temperature	38°C

### POLLUTION PARAMETERS

PARAMETERS	RESULTS	UNIT	NORM
NH <sub>3</sub>	19.4	ppm	50

NOTE: 1) The above results relate only to the condition prevailing at the time of sampling  
 2) The above results relate only to the item tested.

Authorized by



HIGH COD/TDS FACILITY : Plot No. E-133 & P-196, Tarapur MIDC, Boisar, Dist, Palghar - 401506 ☎ : 8591159165 / 7304633868  
 E-mail : evaporationssystem@sadekarenviro.com • Website : www.sadekarenviro.com

GOA UNIT : 310, Dempo Towers, EDC Patto, Panaji-403 001, Goa State, India ☎ : (0832) 2437048 / 2437164  
 E-mail : sadekarenviro@rediffmail.com • CIN No. - U45209MH1999PTC-116379



# Sadekar Enviro Engineers Private Limited

Plot No. A-95, Road No. 16, Kisan Nagar Road, M.I.D.C. Wagle Industrial Area, Thane - 400 604, Maharashtra State, India.  
 ☎ : (91-22) 2583 3321 / 2583 3322 / 2583 3323 / 2583 3324 • E-mail : prs@sadekarenviro.com / psadekar5@gmail.com



## ANALYSIS REPORT FOR PROCESS STACK EMISSION

Report No	SEET/AA/10/23/361	Date	23/10/2023
Name of Client	M/s Piramal Pharma Ltd.,		
Address of Client	Plot No.C-43,M.I.D.C, Off T.T.C Industrial Area, Turbhe, Dist : Thane - 400613		
Date of sampling	16/10/2023		
Time of sampling	Day Time		

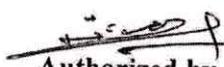
### DETAILS OF STACK

Stack No.	S-5
Stack attached to	Solvent Scrubber No. 1
Shape	Round
Stack Temperature	39°C

### POLLUTION PARAMETERS

PARAMETERS	RESULTS	UNIT	NORM
Acid Mist	13.7	mg/Nm <sup>3</sup>	35.00

NOTE: 1) The above results relate only to the condition prevailing at the time of sampling  
 2) The above results relate only to the item tested.

  
 Authorized by



HIGH COD/TDS FACILITY : Plot No. E-133 & P-196, Tarapur MIDC, Boisar, Dist. Palghar - 401506 ☎ : 8591159165 / 7304633868  
 E-mail : evaporationssystem@sadekarenviro.com • Website : www.sadekarenviro.com

GOA UNIT : 310, Dempo Towers, EDC Palto, Panaji-403 001. Goa State, India ☎ : (0832) 2437048 / 2437164  
 E-mail : sadekarenviro@rediffmail.com • CIN No. - U45209MH1998PTC-116379

# Sadekar Enviro Engineers Pvt. Ltd.

Plot No. A-95, Road No. 16, Kisan Nagar Road, M.I.D.C, Wagle Industrial Area, Thane - 400 604, Maharashtra State, India.  
 ☎ : (91-22) 2583 3321 / 2583 3322 / 2583 3323 / 2583 3324 • E-mail : prs@sadekarenviro.com / psadekar5@gmail.com

SAVE WATER  
SAVE LIFE

Gazetted by Ministry of Environment, Forest Govt. Of INDIA. S. O. 857 (E), Valid upto 25.02.2023 \* QCI-NABET Accredited EIA Consultancy

## ANALYSIS REPORT FOR PROCESS STACK EMISSION

Report No	SEET/AA/07/22/235	Date	30/07/2022
Name of Client	M/s Hemmo Pharmaceuticals Pvt.Ltd.,		
Address of Client	Plot No.C-43,M.I.D.C, Off T.T.C Industrial Area, Turbhe, Dist : Thane – 400613		
Date of sampling	23/07/2022		
Time of sampling	Day Time		
<b>DETAILS OF STACK</b>			
Stack No.	IV		
Stack attached to	Solvent Scrubber No. 1		
Shape	Round		
Stack Temperature	35 <sup>o</sup> C		

## POLLUTION PARAMETERS

PARAMETERS	RESULTS	UNIT	NORM
Total VOC	0.75	mg/m <sup>3</sup>	5.0

**NOTE:** 1) The above results relate only to the condition prevailing at the time of sampling  
 2) The above results relate only to the item tested.



*[Signature]*  
Authorized by

**BRANCH OFF.** : 310, Dempo Towers, EDC Patto, Panaji-403 001, Goa State, India ☎ : (0832) 2437048 / 2437164  
 E-mail : sadekarenviro@rediffmail.com • Website : www.sadekarenviro.com

**LABORATORY** : B-306/307, Plot No. 61, Patel Estate, Reis Magos, Verem, Alto, Old Belim Road, Bardez, Porvorim, Panaji-Goa-403 101,  
 Goa State, India. ☎ : (0832) 2411322 / 23 • E-mail : starlabgoa@rediffmail.com • CIN No. U45209MH1998PTC-116379



# Sadekar Enviro Engineers Private Limited

Plot No. A-95, Road No. 16, Kisan Nagar Road, M.I.D.C. Wagle Industrial Area, Thane - 400 604, Maharashtra State, India.  
 ☎ : (91-22) 2583 3321 / 2583 3322 / 2583 3323 / 2583 3324 • E-mail : prs@sadekarenviro.com / psadekar5@gmail.com

Save Litter  
 Sign Here

## ANALYSIS REPORT FOR AMBIENT AIR SURVEILLANCE

Report No	SEET/AA/10/23/362	Date	23/10/2023
Name Of Client	M/s Piramal Pharma Ltd.,		
Address of Client	Plot No.C-43,M.I.D.C,Off T.T.C Industrial Area, Turbhe, Dist : Thane – 400613		
Date of sampling	16/10/2023		

### AMBIENT AIR STATION

Location of H.V.S.	Near Main Gate
Lateral Distance	5.0 Meters From Main Gate
Receptor Distance	1.5 Meters From Ground Level
Ambient Temperature	33.8°C
Humidity	70 %

### POLLUTIONAL PARAMETERS

Parameters	Result	Units	NAAQS Limits	Method
PM <sub>2.5</sub>	46.00	µg/m <sup>3</sup>	60.00	Gravimetric
PM <sub>10</sub>	71.00	µg/m <sup>3</sup>	100.00	Gravimetric
SO <sub>2</sub>	43.00	µg/m <sup>3</sup>	80.00	Improved West & Gaeke
NO <sub>x</sub>	29.00	µg/m <sup>3</sup>	80.00	Modified Jacob & Hochheiser
Ozone (O <sub>3</sub> ) 8 hours	B.D.L	µg/m <sup>3</sup>	100.00	UV Photometric
Lead (Pb)	B.D.L	µg/m <sup>3</sup>	1.00	AAS
Carbon Monoxide(Co) Hrs	0.93	mg/m <sup>3</sup>	2.00	Metter
Ammonia (NH <sub>3</sub> )	46.7	µg/m <sup>3</sup>	400.00	UV Photometric
Benzene (C <sub>6</sub> H <sub>6</sub> )	B.D.L	µg/m <sup>3</sup>	5.00	GC
Benzo Pyrene (BaP)	B.D.L	ng/m <sup>3</sup>	1.00	GC
Arsenic (As)	B.D.L	ng/m <sup>3</sup>	6.00	AAS
Nickel (Ni)	B.D.L	ng/m <sup>3</sup>	20.00	AAS

**NOTE:** 1) The above results relate only to the condition prevailing at the time of sampling.  
 2) The above results relate only to the item tested.  
 3) PM<sub>10</sub>-Particulate Matter of size <10 µm  
 4) PM<sub>2.5</sub> - Particulate Matter of size <2.5 µm  
 5) NAAQS-National Ambient Air Quality Standards

Authorized by



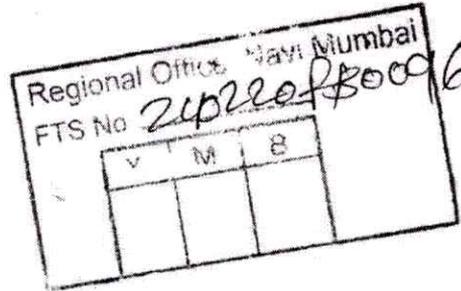
HIGH COD/TDS FACILITY : Plot No. E-133 & P-196, Tarapur MIDC, Boisar, Dist. Palghar - 401506 ☎: 8591159165 / 7304633668  
 E-mail : evaporationssystem@sadekarenviro.com • Website : www.sadekarenviro.com

GOA UNIT : 310, Dempo Towers, EDC Patto, Panaji-403 001, Goa State, India ☎ : (0832) 2437048 / 2437164  
 E-mail : sadekarenviro@rediffmail.com • CIN No. - U45209MH1998PTC-116379

CIN : U24119MH1990PTC058820

**SHIRDI CHEMICALS PVT. LTD.**

Factory : C-118, T.T.C. M.I.D.C., Pawne, Navi Mumbai - 400 703. Ph.: +91-22-27610211  
 Admin Office : W-256-A, MIDC Phase II, Shivaji Udyog Nagar, Dombivli (East)-421 204. Dist. Thane, Maharashtra INDIA.  
 Tel.: +91-251-2873084, 2870991, 8291937381, 8291937382 • E.mail: contact@acharyagroup.com • www.acharyagroup.com



Date: - 19/2/2024

To,

Regional Officer  
 Maharashtra Pollution Control Board,  
 Raigad Bhavan,  
 CBD Belapur, Navi Mumbai

Sub: - MPCB DIRECTIONS COMPLIANCE

Dear Sir,

As your letter No-MPCB/RONM/2402010001 DATED 1/02/2024 .We are submitting following details w.r.t the given directions.

**Short term -Implementation in less than one year**

- 1) Process vents to be connected through double condenser.
  - > Wherever there is a possibility of vapours escaping, we have provided double condensers. e.g. GK-05 has 2 condensers and column height is 3m. Please find attached photo
  - > Distillation is carried out only in reactors with long columns and double condensers e.g. SK01 where column height is 14m.
- 2) Process vents of condenser should be of adequate height.
  - > All process vents are connected to the scrubber.
- 3) Process vents of condenser should pass through absorption media like activated charcoal .  
 Process vents are connected to adequate scrubber when vent gases are passed through a media with concurrent mechanism .
- 4) Pumps shall be provided with mechanical seals to prevent leakage.  
 All the process chemical pumps have mechanical seal.

**5 Implementation of LDAR to control NH3 emission .**

We are neither using Ammonia as raw material, nor there is a possibility of ammonia emitting out from any of our process. However, if at all there is a possibility of using ammonia in the future we will implement the LDAR for controlling NH3 leak.

**6) Removal of VOCs by air stripping before equalization tank.**

We have the distillation unit for treating High COD effluent stream. This stream primarily contains VOCs which gets stripped out during distillation.

*Nlet*  
*J.S. So*  
*13/23/02/24*

*5001*  
*2*

7) Odours waste water stream shall be handled in closed system from the source to primary stages. The waste water that we handle generally doesn't have odour, however the channels handling the waste water from source to waste water treatment system is handled in a closed system.

8) Removal of VOCs by competing mechanism of air stripping and adsorption on solid in aerator tank. Removal of VOCs is either through distillation mechanism or through scrubbing mechanism where some scrubbed gases will form salts.

9) Aqueous activated sludge diffusion by spraying the collected odour emission into aeration tanks of CETP, a typical liquid-based odour control system.

The only possible sources of odour is through process vents which is treated in either High COD distillation unit or in scrubbing systems.

10) Regular O&M of sludge thickener i.e. treating the sludge with lime or iron salts to encourage thickening and reduce the degassing of sulphurous compound (H<sub>2</sub>S, Organic Sulphides, Organosulphur compounds etc.) and ammonia.

We neither use any sulphurous compound (H<sub>2</sub>S, Organic Sulphides, Organosulphur compounds etc.), nor are we using ammonia in any of processes.

### Long term - Implementation in more than one year

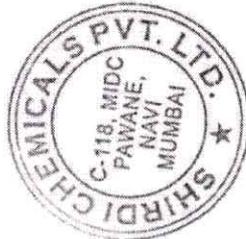
Capping of various open-air treatment systems (collection tank, equalization tank) and venting with appropriate VOC traps/Media based scrubbers.

Our VOCs get treated even before it enters equalization tank, however, we will evaluate our processes and will use an appropriate technology to mitigate such issues if any.

Thanking you,  
Yours faithfully,  
For Shirdi Chemicals Ltd.



(Authorized Signatory)



LOT.

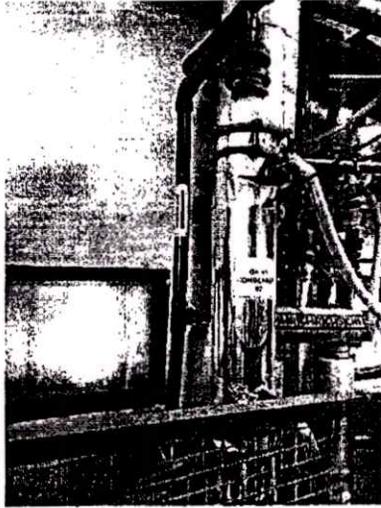
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MADRAS  
NO 5142  
K.P.D.  
4/2022

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GK-05 with 3m column height



Vertical secondary condenser of GK-05

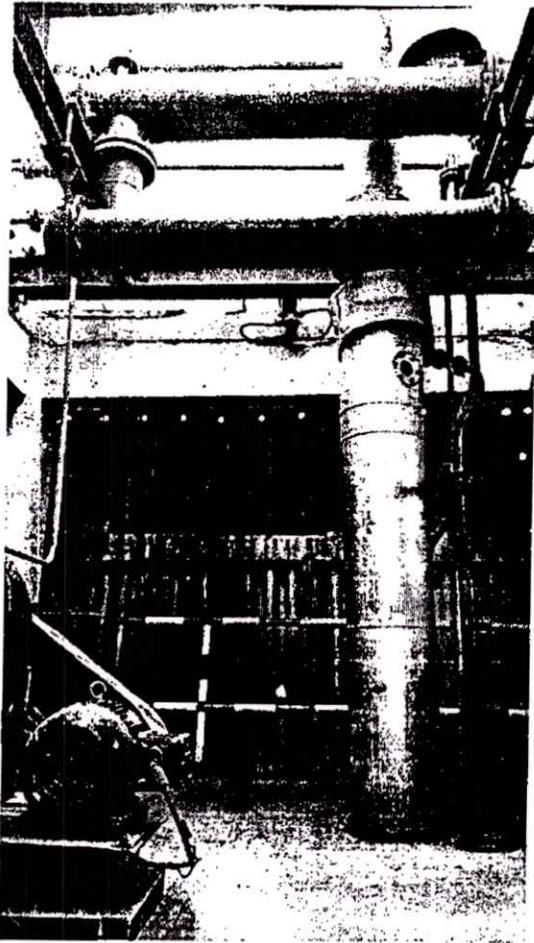


Horizontal primary condenser of GK-05





Double condensers for SK-01



SK-01 with 14m column height

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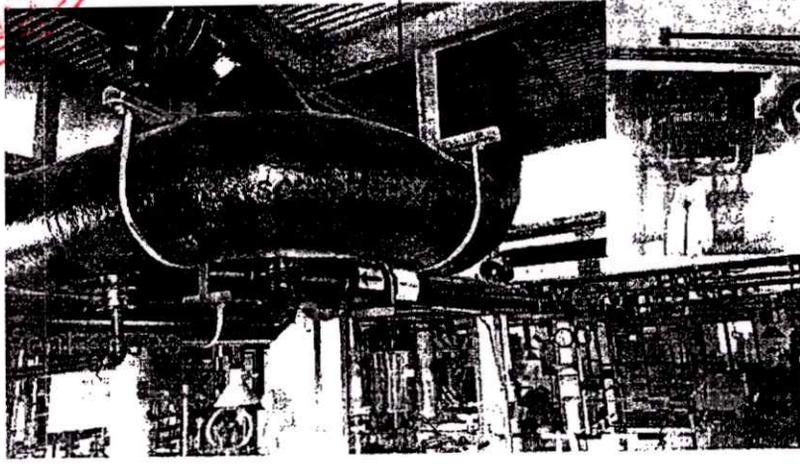
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ARAZHTRA  
NO 5742  
PDT.  
12/2022

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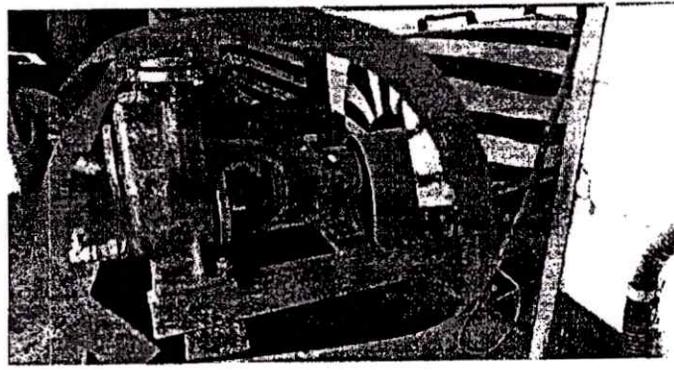
Process vents directed  
towards scrubber

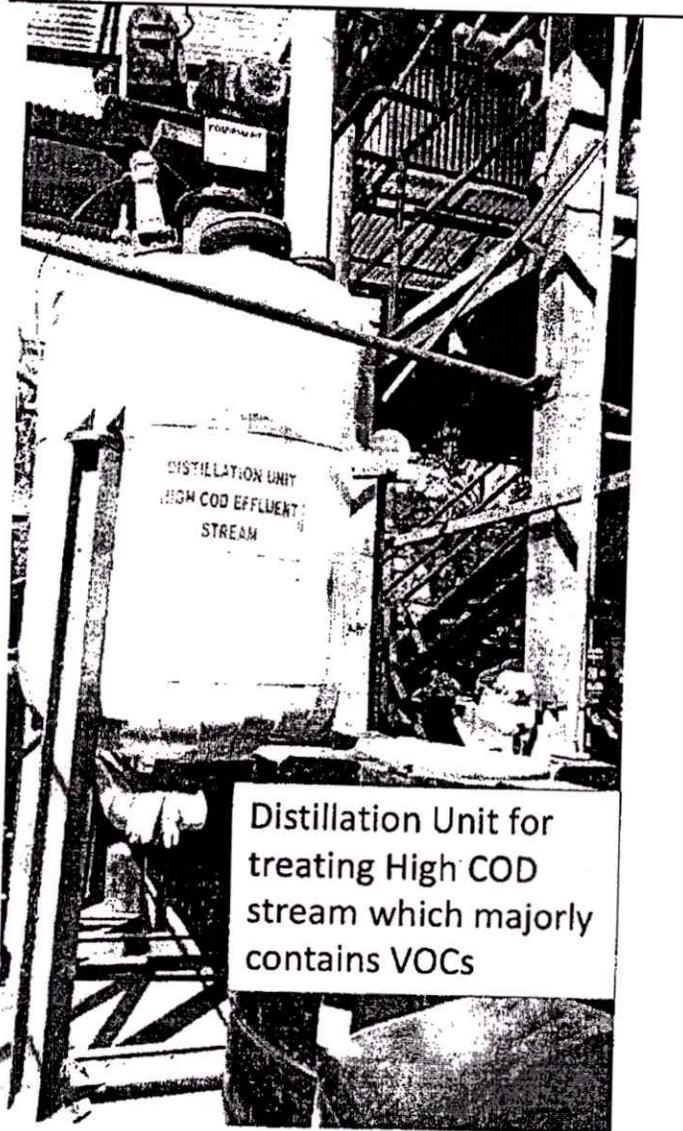


Scrubber with concurrent  
mechanism

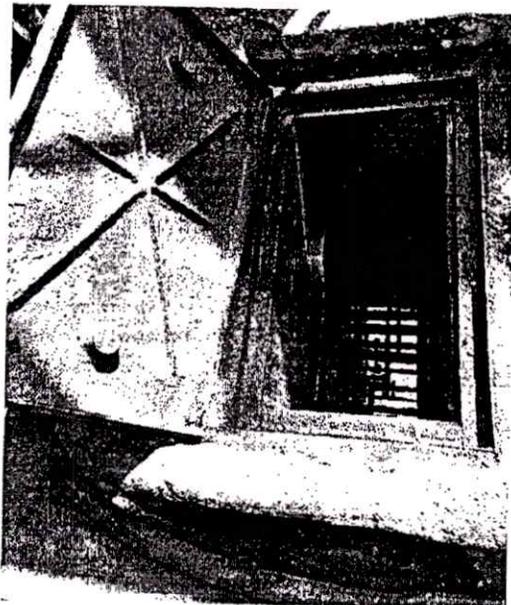


Mechanical Seal on Process  
Pumps





Distillation Unit for treating High COD stream which majorly contains VOCs



Closed System for handling waste water. The image shows that the channels handling waste water are closed systems. The chambers with lids are placed at regular intervals for maintenance.





# TRANS THANE CREEK WASTE MANAGEMENT ASSOCIATION

(PROMOTED BY THANE BELAPUR INDUSTRIES ASSOCIATION)

Plot No. P-128, TTC MIDC Indl. Area, (Near L & T Infotech Ltd.)

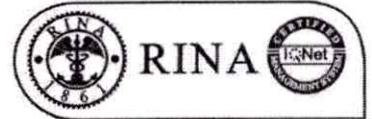
Shil Mahape Road, Mahape, Navi Mumbai - 400 710.

Tel. : 86579 14243 / 86579 14244, Telfax : 2761 0153,

E-mail : ttcwam@gmail.com, ttcwamlab@gmail.com

Website : www.ttcwastemanagement.com

CIN NO. : U37100MH1998NPL117284



Certified to ISO 9001:2015 and ISO 45001:2018

Recognised by Ministry of Environment, Forest & Climate Change (MoEF)

Date: 12.03.2024

To,  
Regional Officer (RO),  
Maharashtra Pollution Control Board,  
Raigad Bhavan, CBD Belapur,  
Navi Mumbai – 400 614.

**Sub: - Reply to the directions issued to us on 28.02.2024**

Sir,

Please refer to the directions issued vide reference no. MPCB / RONM / MPCB / PD / 2402280003.

With reference to the above directions issued, we will implement following time bound action plans and comply the directions.

### Short Term Action Plan -

- a. Good landfill practices viz. adequate compaction; effective use of appropriate type of daily cover; progressive capping & restoration; effective landfill gas management.
  1. The wastes will be compacted adequately and leveled to proper slope.
  2. The waste disposed will be covered daily at the end of the day.
  3. The landfill after reaching its holding capacity will be permanently capped as per CPCB guidelines.
  4. During permanent capping vent lines will be provided to check the quality of emissions.

### b. & c. Regarding mitigation of air pollution during stabilization of hazardous waste.

TTCWMA has already provided blower above the waste mixing pits with suction arrangements followed by scrubber and blower.

**We are complying the above points.**

### c. MEE/MVR - VOC control

Will provide suitable gas scrubbing system for scrubbing the Non-condensable gas emitted from the vacuum pump to prevent the emissions of trace organic vapors if any, to the atmosphere.

5/10/1  
2



# TRANS THANE CREEK WASTE MANAGEMENT ASSOCIATION

(PROMOTED BY THANE BELAPUR INDUSTRIES ASSOCIATION)

Plot No. P-128, TTC MIDC Indl. Area, (Near L & T Infotech Ltd.)  
 Shil Mahape Road, Mahape, Navi Mumbai - 400 710.  
 Tel. : 86579 14243 / 86579 14244, Telfax : 2761 0153,  
 E-mail : ttcwmam@gmail.com, ttcwmamlab@gmail.com  
 Website : www.ttcwastemanagement.com  
 CIN NO. : U37100MH1998NPL117284



Recognised by Ministry of Environment, Forest & Climate Change (MoEF)

## Long Term Action Plan -

**Compliance as per CPCB guidelines with respect to closure and post closure maintenance plan.**

As per CPCB guidelines the closed landfill is to be maintained for 30 years by monitoring the air emissions, checking the underground water quality, maintaining the green cover, etc.

TTCWMA is well equipped with machinery and manpower to monitor the various environmental parameters.

We will also do third party analysis of the environmental parameters.

For monitoring the environmental parameters and maintaining the site; post closure, we have created a joint escrow fund with MPCB.

Regarding utilization of the land after closure, there is no specific guidelines issued.

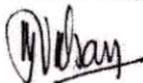
But suggestions are made for installing solar panel on the top of closed landfill to generate green energy.

Another suggestion is that after undertaking the due diligence of the closed landfill cell, the mining of the landfill can be done for resource recovery.

TTCWMA will implement appropriate actions as suggested by the authorities in due course of time.

Regards,

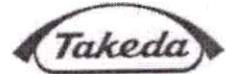
For Trans Thane Creek Waste Management Association

  
 P. M. Sreevalsan  
 Site Manager



zydus

R	Office, Navi Mumbai	
	240214180072	
	M	E

Date - 12<sup>th</sup> Feb 2024

To,  
The Regional Officer - Navi Mumbai  
Maharashtra Pollution Control Board,  
Raigad Bhavan, 7<sup>th</sup> Floor, Sector 11,  
Belapur, Navi Mumbai - 400614

**Sub:** Direction under provision of The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management and transboundary) Rules, 2016.

- Ref: 1. Consent to operate granted to your unit by MPC board.  
2. Hon'ble, NGT, WB, Pune in respect of  
3. CPCB mitigation plan for odour and air pollution industries source in this area.  
4. Legal Action Proposal vide no. MPCB-LEGAL\_ACTION- 261223034.

Respected Sir,

With Reference to sub and letter no. MPCB/RONM/2312290005 dated 29<sup>th</sup> Dec 2023. Please find our compliance report and proposed actions for your consideration.

Short Term (Less than 1Year)

Sr. No.	Directions	Status
1.	Process vents to be connected through double condenser.	Most of the process vents are connected to double condensers. We will check all reactors, will check the emissions from it and will update you with action plan if we observe the emissions.
2.	Process vents of condenser should be of adequate height.	All process vents provided are of adequate height.
3.	The process vents of condenser should be pass through absorption media like activated carbon.	All processes stacks connected to condensers and scrubbers. We monitor each scrubber periodically. All results confirm the discharge norms. However, we will check emissions again and will update you with an action plan based on the results.
4.	Pumps shall be provided with mechanical seal to prevent leakage.	As a sustainable initiative we have provided all pumps with mechanical seals to prevent leakages.
5.	Implementation of LDAR to control NH <sub>3</sub> emissions.	We store and use liquor ammonia and we have provided detection sensors at the Ammonia storage tank. Provided sensor tested and calibrated periodically. Sprinkler system is provided on storage tank. For confirmation of effectiveness, we will monitor the storage area and reactor where we use the Ammonia and will submit the report on it.

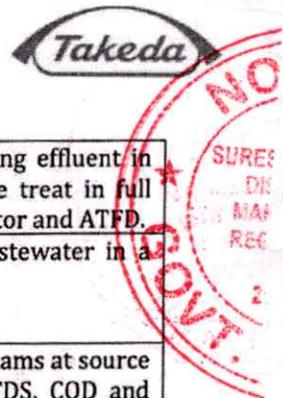
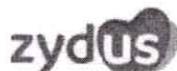
Zydus Takeda Healthcare Pvt. Ltd.

Registered Office : C-4, MIDC, Village Pawne, Thane Belapur Road, Vashi,  
Navi Mumbai - 400703, Maharashtra, INDIA

Phone : +91-22-68375200 Fax : +91-22-2767 0223 Website : <http://www.zydustakeda.com>  
Corporate Identity Number - U24231MH1999PTC119171

J. S.  
fo  
14/02/2024

5001



6.	Removal of VOCs by air stripping before equalization tank.	We do not receive solvent containing effluent in ETP. Solvent containing effluent we treat in full fledge Stripper, Multi Effect Evaporator and ATFD.
7.	Odours wastewater stream shall be handled in closed system form the source to primary treatment stages.	As mentioned, we handle odor wastewater in a closed system.
8.	Removal of VOCs by competing mechanism of air stripping and adsorption of solid in aeration tank.	We have segregated wastewater streams at source and wastewater containing, High TDS, COD and VOC is treated in stripper followed by Triple Effect Evaporator and ATFD. We have anaerobic treatment (UASB) before aeration tank which is closed system and bio- gas generated collected and flared.
9.	Aqueous activated sludge diffusion, by sparging the collected odor emissions into aeration tank of CETP, a typical liquid based odor control system.	No such odor is generated from aeration tank as we do not receive odor containing wastewater in aeration tank.
10.	Regular O & M of sludge thickener i.e. treating the sludge with lime or iron salts to encourage thickening and reduce the degassing of sulfurous compounds (H <sub>2</sub> S, organic sulphides, organosulphur based compounds etc.,) and ammonia.	Regular O & M of sludge thickener is practiced, we treat the sludge with lime to prevent odor from Decanter or sludge we receive after dewatering it through decanter.

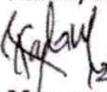
Target for Long term - (1 Year & above)

Sr. No.	Directions	Status
1.	Capping various open-air-treatment systems (collection tank, equalization tank) and venting with appropriate VOC traps/ media-based scrubbers.	We have segregated solvent containing effluent streams and treat it through stripper and Tripple effect Evaporator hence no major VOC comes towards Equalization tank however as a sustainable initiative and to take extra care for prevention of environmental pollution we will check concentration of VOC from equalization tank and will revert. If required, we will take advice from expert and provide system as mentioned.

We are bound to follow the rules and regulations set by the authority and practice the same for continual improvement.

Thanking you,  
Your faithfully,

For M/s. Zydus Takeda Healthcare Pvt. Ltd.

  
FE132502 4  
**Manager -EHS**  
Prakash Kadam

**Zydus Takeda Healthcare Pvt. Ltd.**

Registered Office : C-4, MIDC, Village Pawne, Thane Belapur Road, Vashi,

Navi Mumbai - 400703, Maharashtra, INDIA

Phone : +91-22-68375200 Fax : +91-22-2767 0223 Website : <http://www.zydustakeda.com>

Corporate Identity Number - U24231MH1999PTC119171

## Koparigaon Vashi , Navi Mumbai Data of Dec -2023 to 15th march 24

Sr. NO.	Date	Kopari Gaon AQI	Sanpada AQI	Mahape AQI
1	12/1/2023	207	247	157
2	12/2/2023	243	204	131
3	12/3/2023	227	250	121
4	12/4/2023	98	192	114
5	12/5/2023	83	170	120
6	12/6/2023	108	242	108
7	12/7/2023	84	151	121
8	12/8/2023	99	127	120
9	12/9/2023	79	132	103
10	12/10/2023	81	142	101
11	12/11/2023	105	188	100
12	12/12/2023	93	161	93
13	12/13/2023	86	116	103
14	12/14/2023	101	174	111
15	12/15/2023	157	201	NO_DATA
16	12/16/2023	97	156	104
17	12/17/2023	87	121	104
18	12/18/2023	85	132	NO_DATA
19	12/19/2023	82	120	123
20	12/20/2023	109	125	135
21	12/21/2023	127	167	135
22	12/22/2023	200	249	92
23	12/23/2023	185	232	130
24	12/24/2023	176	206	123
25	12/25/2023	124	189	120
26	12/26/2023	213	238	140
27	12/27/2023	168	227	138
28	12/28/2023	214	228	159
29	12/29/2023	310	263	152
30	12/30/2023	260	215	143
31	12/31/2023	212	207	142
32	1/1/2024	184	192	151
33	1/2/2024	226	222	NO_DATA
34	1/3/2024	230	206	NO_DATA
35	1/4/2024	251	194	NO_DATA
36	1/5/2024	220	167	117
37	1/6/2024	104	163	133
38	1/7/2024	115	162	118
39	1/8/2024	105	106	118
40	1/9/2024	124	114	131
41	1/10/2024	108	100	114

42	1/11/2024	104	120	113
43	1/12/2024	109	136	NO_DATA
44	1/13/2024	132	141	NO_DATA
45	1/14/2024	71	143	NO_DATA
46	1/15/2024	72	128	109
47	1/16/2024	100	121	127
48	1/17/2024	196	157	122
49	1/18/2024	113	234	121
50	1/19/2024	114	129	132
51	1/20/2024	217	156	168
52	1/21/2024	167	108	105
53	1/22/2024	232	122	132
54	1/23/2024	86	86	133
55	1/24/2024	95	98	119
56	1/25/2024	95	121	110
57	1/26/2024	105	139	112
58	1/27/2024	114	128	117
59	1/28/2024	109	139	117
60	1/29/2024	120	115	145
61	1/30/2024	126	114	116
62	1/31/2024	243	129	132
63	2/1/2024	245	96	98
64	2/2/2024	116	106	129
65	2/3/2024	95	155	119
66	2/4/2024	200	158	NO_DATA
67	2/5/2024	217	139	NO_DATA
68	2/6/2024	124	121	114
69	2/7/2024	221	124	136
70	2/8/2024	95	96	118
71	2/9/2024	176	114	148
72	2/10/2024	107	104	NO_DATA
73	2/11/2024	142	112	110
74	2/12/2024	270	157	134
75	2/13/2024	155	96	149
76	2/14/2024	111	114	130
77	2/15/2024	120	127	134
78	2/16/2024	317	62	143
79	2/17/2024	306	148	141
80	2/18/2024	301	160	150
81	2/19/2024	327	139	174
82	2/20/2024	162	132	112
83	2/21/2024	73	104	116
84	2/22/2024	136	93	125
85	2/23/2024	135	120	120
86	2/24/2024	114	124	135
87	2/25/2024	108	123	182
88	2/26/2024	276	170	177
89	2/27/2024	265	167	187



90	2/28/2024	319	150	143
91	2/29/2024	198	153	109
92	3/1/2024	205	132	174
93	3/2/2024	126	89	NO_DATA
94	3/3/2024	73	58	52
95	3/4/2024	76	74	84
96	3/5/2024	272	135	166
97	3/6/2024	222	169	180
98	3/7/2024	121	149	131
99	3/8/2024	79	123	136
100	3/9/2024	104	112	130
101	3/10/2024	129	145	143
102	3/11/2024	214	136	156
103	3/12/2024	138	141	179
104	3/13/2024	102	104	157
105	3/14/2024	107	105	158
106	3/15/2024	134	140	187